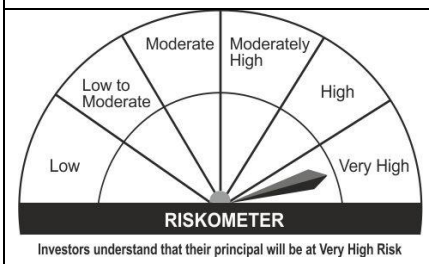
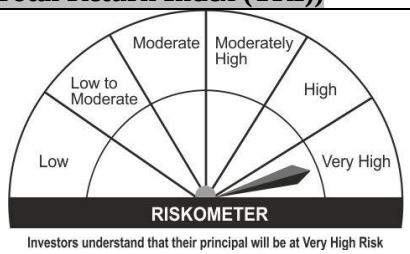
SCHEME INFORMATION DOCUMENT
(SID)

KOTAK TRANSPORTATION & LOGISTICS FUND < S.O 1>

An open-ended equity scheme following Transportation & Logistics theme < S.O 1>

This product is suitable for investors who are seeking*: < S.O 3>

	Scheme Risk-o-meter	Benchmark Risk-o-meter (Nifty Transportation & Logistics Total Return Index (TRI))
• Long term capital growth • Investment in portfolio of predominantly equity & equity related securities of companies engaged in Transportation & Logistics and related activities		

* Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

(The product labelling assigned during the New Fund Offer is based on internal assessment of the Scheme Characteristics or model portfolio and the same may vary post NFO when actual investments are made)

Offer for Units of Rs. 10 each for cash during the
New Fund Offer and Continuous offer for Units at NAV based prices

New Fund Offer Opens on: XX.XX. 2024

New Fund Offer Closes on: XX.XX. 2024

Scheme re-opens on or before: XX.XX. 2024

Name of Mutual Fund	**Kotak Mahindra Mutual Fund**
Name of Asset Management Company	**Kotak Mahindra Asset Management Company Ltd** **CIN: U65991MH1994PLC080009**
Name of Trustee Company	**Kotak Mahindra Trustee Company Ltd** **CIN: U65990MH1995PLC090279**
Address of the Companies	**27 BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051**
Corporate Address of the Asset Management Company	**2nd Floor, 12-BKC, Plot No. C-12, G-Block, Bandra Kurla Complex, Bandra East, Mumbai – 400 051**
Website	**www.kotakmf.com**

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Kotak Mahindra Mutual Fund, Tax and Legal issues and general information on www.kotakmf.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated _____, **2024**

TABLE OF CONTENTS

I. HIGHLIGHTS/SUMMARY OF THE SCHEME 4
II. INTRODUCTION 8
A. Risk Factors 8
B. Requirement of Minimum Investors in the Scheme 20
C. Special Considerations 21
D. Definitions 24
E. Due Diligence by the Asset Management Company 28
III. INFORMATION ABOUT THE SCHEME 29
A. Type of the scheme 29
B. What is the investment objective of the scheme? 29
C. How will the scheme allocate its assets? 29
D. Where will the scheme invest? 32
E. What is the investment strategy? 39
F. Fundamental Attributes 52
G. How will the scheme benchmark its performance? 52
H. Who manages the scheme? 53
I. What are The Investment Restrictions? 56
J. Additional Scheme Related Disclosures 65
K. How has the scheme performed? 65
IV. UNITS AND OFFER 66
A. New Fund Offer (NFO) 66
B. Ongoing Offer Details 75
C. Periodic Disclosures 120
D. Computation of NAV 127
V. FEES AND EXPENSES 128
A. New Fund Offer (NFO) Expenses 128
B. Annual Scheme Recurring Expenses 128
C. Load structure 132
VI. RIGHTS OF UNITHOLDERS 133
VII. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY 134

I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Scheme Name	Kotak Transportation & Logistics Fund
Type of Scheme	An open-ended equity scheme following Transportation & Logistics theme.
Category	Equity - Thematic
Scheme Code < S.O 7>	To be obtained at the time of scheme launch.
Investment Objective < S.O 5>	The investment objective of the scheme is to generate long-term capital appreciation from a portfolio that is invested predominantly in equity and equity related securities of companies engaged in transportation & logistics and related activities. However, there is no assurance that the objective of the scheme will be achieved.
Liquidity	The Scheme offers Units for Subscription and Redemption at NAV based prices on each Business Day on an ongoing basis. As per SEBI (Mutual Fund) Regulations read with Para 14.1 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023; the redemption or repurchase proceeds shall be dispatched within 3 working days from the date of receipt of redemption requests or repurchase requests. A penal interest of 15% per annum or such other rate as may be prescribed by SEBI from time to time, shall be paid in case the redemption or repurchase proceeds are not transferred within the prescribed timelines. In case of exceptional situations listed in AMFI Circular No. AMFI/35P/MEM-COR/74/2022-23 dated January 16, 2023, the scheme shall be allowed additional timelines for transfer of redemption or repurchase proceeds to the unitholders.
Benchmark Index	Benchmark – Nifty Transportation & Logistics (Total Return Index (TRI)) Benchmark Rationale – Nifty Transportation & Logistics Index aims to track the performance of portfolio of stocks that broadly represent the Transportation & Logistics theme. The largest 30 stocks from eligible basic industries are chosen based on 6-month average free-float market capitalisation. The weight of stocks in the index is based on their free-float market capitalization. Stock weights are capped at 10% each. The composition of the aforesaid benchmark is such that, it is most suited for comparing the performance of the scheme. The AMC/Trustees reserves the right to change benchmark in future for measuring performance of the scheme and as per the guidelines and directives issued by SEBI from time to time.
Transparency / NAV disclosure	The NAVs of the Scheme will be calculated and updated on every Business day on AMFI's website (www.amfiindia.com) and Kotak Mahindra Mutual Fund (www.kotakmf.com) by 11.00 p.m. The First NAV of the scheme shall be declared within 5 working days from the date of allotment. In case the scheme has exposure in overseas securities/Mutual Fund units, the NAV will be published post receipt of the Price/ NAV of the overseas investments. Based on the current scheme exposure, the NAV will be published on the website of AMFI (www.amfiindia.com) and Kotak Mahindra Mutual

<table>
<tr><td></td><td>Fund (www.kotakmf.com) by 10.00 a.m. of the following business day.

Delay in uploading of NAV beyond the aforesaid respective timing on every business day shall be explained in writing to AMFI. In case the NAVs are not available before the commencement of business hours on the following business day due to any reason, a press release for revised NAV shall be issued.

Unitholders may avail the facility to receive the latest available NAVs through SMS by submitting a specific request in this regard to the AMC/Mutual Fund. Also, information regarding NAVs can be obtained by the Unit holders / Investors by visiting the nearest ISC.

In terms of SEBI regulations, a complete statement of the Scheme portfolio will be sent to all unitholders, within ten days from the close of each month / half-year whose email addresses are registered with the Mutual Fund.

The portfolio of the scheme (along with ISIN) shall also be disclosed on the website of Mutual Fund (www.kotakmf.com) and on the website of AMFI (www.amfiindia.com) on a monthly and half-yearly basis within 10 days from the close of each month/ half-year respectively in a user-friendly and downloadable spreadsheet format.</td></tr>
<tr><td>Plans</td><td>Direct Plan and Regular Plan

Direct Plan: This Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Fund and is not available for investors who route their investments through a Distributor.

Regular Plan: This Plan is for investors who wish to route their investment through any distributor.

The portfolio of both plans will be unsegregated.</td></tr>
<tr><td>Default Plan</td><td>Investors subscribing under Direct Plan of the Scheme will have to indicate “Direct Plan” against the Scheme name in the application form e.g “Kotak Transportation & Logistics Fund – Direct Plan.”

Investors should also indicate “Direct” in the ARN column of the application form.

If the application is received incomplete with respect to not selecting Regular/Direct Plan, the application will be processed as under:

<table>
<tr><th>Scenario</th><th>Broker Code mentioned by the investor</th><th>Plan mentioned by the investor</th><th>Default Plan to be captured</th></tr>
<tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr>
<tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr>
<tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr>
<tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr>
<tr><td>5</td><td>Direct</td><td>Not Mentioned</td><td>Direct Plan</td></tr>
<tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct Plan</td></tr>
<tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr>
<tr><td>8</td><td>Mentioned</td><td>Not Mentioned</td><td>Regular Plan</td></tr>
</table>
</td></tr>
</table>

Options	Growth and Income Distribution cum capital withdrawal (IDCW) (Payout and Reinvestment) The NAVs of the above Options will be different and separately declared; the portfolio of investments remaining the same. Investors are requested to note that, where the actual amount of IDCW payout (for units held in Physical) is less than Rs. 100/-, then such IDCW will be compulsorily reinvested. The AMC may introduce further Options as and when deemed fit.
Choice of default option	• If applicant does not indicate the choice of option between growth and IDCW option in the application form, then the scheme will accept it as an application for growth option under respective plan. • If applicant does not indicate the choice of IDCW sub-option between Payout IDCW and reinvestment IDCW then the scheme will accept it as an application for reinvestment IDCW
Income Distribution cum capital withdrawal (IDCW) Frequency is declared subject to availability and adequacy of distributable surplus	At the discretion of the Trustees
SIP/SWP/STP/Transfer of IDCW Plan/FSIP Trigger Facilities/VTP/SSIP/SSWP/SSTP/ SIP Pause	Available
SIP/SWP/STP Frequency	Daily, Weekly, Monthly, Quarterly, Half-Yearly (Only for SWP & SIP) and Annually (Only for SWP & SIP)
SIP/FSIP/SSIP Frequency & Dates	Investors can select SIP/FSIP/SSIP date as any date from 1st to 31st of a given frequency. In case the chosen date is a non-business day, the SIP/FSIP/SSIP will be processed on the immediate next Business Day
SSWP Frequency and Dates	Investors can select SSIP date as any date from 1st to 31st of a given frequency. SSWP- Investors can select SSWP date as any date from 1st, 7th, 14th, 21st & 25th of a given frequency.
SWP Dates	Any date
STP Dates	Any Day
SWP/STP	Fixed Sum or Entire Appreciation
Minimum Investment size as mentioned below	
Initial Purchase (Non-SIP)	Rs. 100/- and any amount thereafter
Additional Purchase (Non- SIP)	Rs. 100/- and any amount thereafter
SIP Purchase	Rs. 100/- and any amount thereafter
Minimum Redemption Size as mentioned below - In Rupees/ Units	The minimum redemption amount for all plans will be Rs. 1000/- or 100 units or account balance, whichever is lower.

Minimum balance to be maintained and consequences of non-maintenance. <S.O 36>	There is no minimum balance requirement.
Cheques to favour	**Regular Plan:** Cheques should be drawn in favor of Kotak Transportation & Logistics Fund **Direct Plan:** Cheques should be drawn in favor of Kotak Transportation & Logistics Fund – Direct Plan
Loads:	
Entry Load < S.O 47>	In terms of Para 10.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, no entry load will be charged on purchase / additional purchase / switch-in. The commission as specified in the aforesaid circular, if any, on investment made by the investor shall be paid by the investor directly to the Distributor, based on his assessment of various factors including the service rendered by the Distributor.
Exit Load < S.O 47>	**Exit Load:** • For redemption / switch out within 30 days from the date of allotment: 1% • If units are redeemed or switched out on or after 30 days from the date of allotment: NIL Any exit load charged (net off Goods and Services tax, if any) shall be credited back to the Scheme. Units issued on reinvestment of IDCWs shall not be subject to entry and exit load. No exit load will be chargeable in case of switches made between different plan/options of the scheme. The AMC may change / modify the Load structure of the Scheme, subject to maximum limits as prescribed under the Regulation.
Accepting of cash transactions	At present, applications for investing in scheme through cash are not accepted by Kotak AMC. Information in this regard will be provided to Investors as and when the facility is made available.
Dematerialization (Demat) < S.O 57>	Unit holders will have an Option to hold the units by way of an Account Statement or in Dematerialized ('Demat') form. Unit holders opting to hold the units in Demat form must provide their Demat Account details in the specified section of the application form/transaction feed. The Applicant intending to hold the units in Demat form are required to have a beneficiary account with a Depository Participant (DP) registered with NSDL / CDSL and will be required to indicate in the application the DP's name, DP ID Number and the Beneficiary Account Number of the applicant held with the DP at the time of purchasing Units. Unitholders are requested to note that request for conversion of units held in Account Statement (non-demat) form into Demat (electronic) form or vice versa should be submitted to their Depository Participants. The demat request to depository must be submitted for all units in a folio. In case Unit holders do not provide their Demat account details or the Demat details provided in the application form are incomplete / incorrect or do not match with the details with the Depository records, the Units will be allotted in account statement mode provided the application is otherwise complete in all respect and accordingly an account statement shall be sent to them

II. INTRODUCTION

A. Risk Factors

< S.O 8>

Standard Risk Factors:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the scheme may go up or down. The value of investments may be affected, inter-alia, by changes in the market, interest rates, changes in credit rating, trading volumes, settlement periods and transfer procedures; the NAV is also exposed to Price/Interest-Rate Risk and Credit Risk and may be affected inter-alia, by government policy, volatility and liquidity in the money markets and pressure on the exchange rate of the rupee
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the scheme.
- Kotak Transportation & Logistics Fund is only name of the scheme and does not in any manner indicate either the quality of the scheme or its future prospects and returns.
- The sponsor is not responsible or liable for any loss resulting from the operation of any of the scheme beyond the contribution of Rs.2,50,000 made by it towards setting up the Mutual Fund.
- The scheme under this scheme information document is not a guaranteed or assured return scheme.

Scheme Specific Risk Factors

- The scheme will be largely affected by the risks associated with transportation & logistics and related stocks. The Scheme will mainly invest in transportation & logistics and related companies thereby limiting its exposure to Transportation & Logistics Theme. This will limit the capability of the Scheme to invest in other themes.
- The scheme will be subjected to concentration risk as the fund is mandated to invest in particular theme. This may result in the Portfolio NAV to be more volatile as compared to a diversified portfolio.
- Accordingly, the scheme may also face a relatively higher liquidity risk owing to larger concentrations in their exposures in the event of any significant redemptions occurring in the scheme.
- Owing to high concentration risk for thematic scheme, risk of capital loss is relatively high.
- Also, as with all equity investing, there is the risk that companies in transportation & logistics theme will not achieve its expected earnings results, or that an unexpected change in the market or within the company may occur, both of which may adversely affect investment results. Thus, investing in a theme specific fund could involve potentially greater volatility and risk.

Risks associated with Capital Markets or Equity Markets (i.e. Markets in which Equity Shares or Equity oriented instruments are issued and traded)

- Price fluctuations and Volatility:

  Mutual Funds, like securities investments, are subject to market and other risks and there can be neither a guarantee against loss resulting from an investment in the Scheme nor any assurance that the objective of the Scheme will be achieved. The NAV of the Units issued under the Scheme can go up or down because of various factors that affect the capital market in general, such as, but not limited to, changes in interest rates, government policy and volatility in the capital markets. Pressure on the exchange rate of the Rupee may also affect security prices.

- Concentration Risk:

  When a Mutual Fund Scheme, by mandate, restricts its investments only to a particular theme; there arises a risk called concentration risk. If the sector, for any reason, fails to perform, the portfolio value will plummet and the Investment Manager will not be able to diversify the investment in any other sector. Investments under this scheme will be in a portfolio of diversified equity or equity related stocks spanning across a few selected sectors. Hence, the concentration risks could be high.

- Liquidity Risks:

  Liquidity in Equity investments may be affected by trading volumes, settlement periods and transfer procedures. These factors may also affect the Scheme's ability to make intended purchases/sales, cause potential losses to the Scheme and result in the Scheme missing certain investment opportunities. These factors can also affect the time taken by KMMF for redemption of Units, which could be significant in the event of receipt of a very large number of redemption requests or very large value redemption requests. In view of this, redemption may be limited or suspended after approval from the Boards of Directors of the AMC and the Trustee, under certain circumstances as described in the Statement of Additional Information.

- Potential Loss associated with Derivative Trading pertaining to Equity Markets:

a) In case of investments in index futures, the risk would be the same as in the case of investments in a portfolio of shares representing an index. The extent of loss is the same as in the underlying stocks. In case futures are used for hedging a portfolio of stocks, which is different from the index stocks, the extent of loss could be more or less depending on the coefficient of variation of such portfolio with respect to the index; such coefficient is known as Beta.

b) The risk (loss) for an options buyer is limited to the premium paid, while the risk (loss) of an options writer is unlimited, the latter's gains being limited to the premiums earned. The writer of a put option bears a risk of loss if the value of the underlying asset declines below the exercise price. The writer of a call option bears a risk of loss if the value of the underlying asset increases above the exercise price.

Risks associated with Debt / Money Markets (i.e. Markets in which Interest bearing Securities or Discounted Instruments are traded)

i. Credit Risk:

Securities carry a Credit risk of repayment of principal or interest by the borrower. This risk depends on micro-economic factors such as financial soundness and ability of the borrower as also macro-economic factors such as Industry performance, Competition from Imports, Competitiveness of Exports, Input costs, Trade barriers, favourability of Foreign Currency conversion rates, etc.

Credit risks of most issuers of Debt securities are rated by Independent and professionally run rating agencies. Ratings of Credit issued by these agencies typically range from "AAA" (read as "Triple A" denoting "Highest Safety") to "D" (denoting "Default"), with about 6 distinct ratings between the two extremes.

The highest credit rating (i.e. lowest credit risk) commands a low yield for the borrower. Conversely, the lowest credit rated borrower can raise funds at a relatively higher cost. On account of a higher credit risk for lower rated borrowers lenders prefer higher rated instruments further justifying the lower yields.

ii. Price-Risk or Interest-Rate Risk:

From the perspective of coupon rates, Debt securities can be classified in two categories, i.e., Fixed Income bearing Securities and Floating Rate Securities. In Fixed Income Bearing Securities, the Coupon rate is determined at the time of investment and paid/received at the predetermined frequency. In the Floating Rate Securities, on the other hand, the coupon rate changes - 'floats' - with the underlying benchmark rate, e.g., MIBOR, 1 yr. Treasury Bill.

Fixed Income Securities (such as Government Securities, bonds, debentures and money market instruments) where a fixed return is offered, run price-risk. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates drop, the prices increase. The extent of fall or rise in the prices is a function of the existing coupon, the payment-frequency of such coupon, days to maturity and the increase or decrease in the level of interest rates. The prices of Government Securities (existing and new) will be influenced only by movement in interest rates in the financial system. Whereas, in the case of corporate or institutional fixed income securities, such as bonds or debentures, prices are influenced not only by the change in interest rates but also by credit rating of the security and liquidity thereof.

Floating rate securities issued by a government (coupon linked to treasury bill benchmark or a real return inflation linked bond) have the least sensitivity to interest rate movements, as compared to other securities. The Government of India has already issued a few such securities and the Investment Manager believes that such securities may become available in future as well. These securities can play an important role in minimizing interest rate risk on a portfolio.

iii. Risk of Rating Migration:

The following table illustrates the impact of change of rating (credit worthiness) on the price of a hypothetical AA rated security with a maturity period of 3 years, a coupon of 10.00% p.a. and a market value of Rs. 100. If it is downgraded to A category, which commands a market yield of, say, 11.50% p.a., its market value would drop to Rs. 98.76 (i.e. 1.24%) If the security is up-graded to AAA category which commands a market yield of, say, 9.60% p.a. its market value would increase to Rs103.48 (i.e. by 3.48%). The figures shown in the table are only indicative and are intended to demonstrate how the price of a security can be affected by change in credit rating.

Rating	**Yield (% p.a.)**	**Market Value (Rs.)**
AA	11.00	100.00
If upgraded to AAA	9.60	103.48
If downgraded to A	11.50	98.76

iv. Basis Risk:

During the life of floating rate security or a swap the underlying benchmark index may become less active and may not capture the actual movement in the interest rates or at times the benchmark may cease to exist. These types of events may result in loss of value in the portfolio. Where swaps are used to hedge an underlying fixed income security, basis risk could arise when the fixed income yield curve moves differently from that of the swap benchmark curve.

v. Spread Risk:

In a floating rate security, the coupon is expressed in terms of a spread or mark up over the benchmark rate. However, depending upon the market conditions the spreads may move adversely or favourably leading to fluctuation in NAV.

vi. Reinvestment Risk:

Investments in fixed income securities may carry reinvestment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the bond. Consequently, the proceeds may get invested at a lower rate.

vii. Liquidity Risk:

The corporate debt market is relatively illiquid vis-a- vis the government securities market. There could therefore be difficulties in exiting from corporate bonds in times of uncertainties. Liquidity in a scheme therefore may suffer. Even though the Government Securities market is more liquid compared to that of other debt instruments, on occasions, there could be difficulties in transacting in the market due to extreme volatility or unusual constriction in market volumes or on occasions when an unusually large transaction has to be put through. In view of this, redemption may be limited or suspended after approval from the Boards of Directors of the AMC and the Trustee, under certain circumstances as described elsewhere in the SAI.

Risk Associated with Investment in Derivatives Market < S.O 28>

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies. The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investment.

The Scheme may use derivative instruments such as index futures, stock futures, index options, stock options, warrants, convertible securities or any other derivative instruments that are permissible or may be permissible in future under applicable regulations, as would be commensurate with the investment objective of the Scheme

The risks associated with the use of derivatives are different from or possibly greater than the risks associated with investing directly in securities and other traditional investments. There are certain risks inherent in aforesaid derivatives instruments. These are:

a) Basis Risk – This risk arises when the derivative instrument used to hedge the underlying asset does not match the movement of the underlying being hedged for e.g. mismatch between the maturity date of the futures and the actual selling date of the asset.

b) Limitations on upside: Derivatives when used as hedging tool can also limit the profits from a genuine investment transaction.

c) Liquidity risk pertains to how saleable a security is in the market. All securities/instruments irrespective of whether they are equity, bonds or derivatives may be exposed to liquidity risk (when the sellers outnumber buyers) which may impact returns while exiting opportunities.

d) In case of investments in index futures, the risk would be the same as in the case of investments in a portfolio of shares representing an index. The extent of loss is the same as in the underlying stocks. In case futures are used for hedging a portfolio of stocks, which is different from the index stocks, the extent of loss could be more or less depending on the coefficient of variation of such portfolio with respect to the index; such coefficient is known as Beta.

e) The risk related to hedging for use of derivatives, (apart from the derivatives risk mentioned above) is that event of risk, which we were anticipating and hedged our position to mitigate it, does not happen. In such case, the cost incurred in hedging the position would be a avoidable charge to the scheme net assets.

f) Credit Risk –With the phased implementation of physical settlement of stocks in equity derivative segment, though there is an element of risk of stock / funds not being received, the same is mitigated due to settlement guarantee similar to equity cash market segment.

g) Interest Rate Risk – interest rate is one of the variables while valuing derivatives such as futures & options. For example, with everything remaining constant, when interest rates increase, the price of Call option would increase. Thus, fluctuations in interest rates would result in volatility in the valuation of derivatives.

h) Model Risk - A variety of models can be used to value options. Hence, the risk to the scheme is that the fund manager buys a particular option using a particular valuation model (on the basis of which the option seems to be fairly priced or cheap) but the market is valuing it using another valuation model and according to which the option may be expensive.

i) The risk (loss) for an option buyer is limited to the premium paid, while the risk (loss) of an option writer is unlimited, the latter's gain being limited to the premiums earned. However, in the case of the scheme, all option positions will have underlying assets and therefore all losses due to price-movement beyond the strike price will actually be an opportunity loss. The writer of a put option bears a risk of loss if the value of the underlying asset declines below the strike price. The writer of a call option bears a risk of loss if the value of the underlying asset increases above the strike price.

Risks associated with Covered Call Strategy:

- The risk associated with a covered call is the loss of upside, i.e. If the underlying price rises above the strike, the short call loses its value as much as the underlying stock gains

- The Scheme may write covered call option only in case it has adequate number of underlying equity shares as per regulatory requirement. This means to set aside a portion of investment in underlying equity shares. In case of change in view, the scheme may not be able to sell the underlying equity shares immediately. If covered call options are sold to the maximum extent allowed by regulatory authority.

- The covered call options need to be unwound before the stock positions can be liquidated. This may lead to a loss of opportunity, or can cause exit issues if the strike price at which the call option contracts have been written become illiquid. Hence, the scheme may not be able to sell the underlying equity shares, which can lead to temporary illiquidity of the underlying equity shares and result in loss of opportunity.

Risks associated with Securitised Debt:

The Scheme may from time to time invest in domestic securitised debt, for instance, in asset backed securities (ABS) or mortgage backed securities (MBS). Typically, investments in securitised debt carry credit risk (where credit losses in the underlying pool exceed credit enhancement provided, (if any) and the reinvestment risk (which is higher as compared to the normal corporate or sovereign debt). The underlying assets in securitised debt are receivables arising from automobile loans, personal loans, loans against consumer durables, loans backed by mortgage of residential / commercial properties, underlying single loans etc.

ABS/MBS instruments reflect the proportionate undivided beneficial interest in the pool of loans and do not represent the obligation of the issuer of ABS/MBS or the originator of the underlying receivables. Investments in securitised debt is largely guided by following factors:

- Attractive yields i.e. where securitised papers offer better yields as compared to the other debt papers and also considering the risk profile of the securitised papers.
- Diversification of the portfolio
- Better performance

Broadly following types of loans are securitised:

a) **Auto Loans**

The underlying assets (cars etc.) are susceptible to depreciation in value whereas the loans are given at high loan to value ratios. Thus, after a few months, the value of asset becomes lower than the loan outstanding. The borrowers, therefore, may sometimes tend to default on loans and allow the vehicle to be repossessed.

These loans are also subject to model risk. i.e. if a particular automobile model does not become popular, loans given for financing that model have a much higher likelihood of turning bad. In such cases, loss on sale of repossession vehicles is higher than usual.

Commercial vehicle loans are susceptible to the cyclicality in the economy. In a downturn in economy, freight rates drop leading to higher defaults in commercial vehicle loans. Further, the second hand prices of these vehicles also decline in such economic environment.

b) **Housing Loans**

Housing loans in India have shown very low default rates historically. However, in recent years, loans have been given at high loan to value ratios and to a much younger borrower classes. The loans have not yet gone through the full economic cycle and have not yet seen a period of declining property prices. Thus the performance of these housing loans is yet to be tested and it need not conform to the historical experience of low default rates.

c) **Consumer Durable Loans**

- The underlying security for such loans is easily transferable without the bank's knowledge and hence repossession is difficult.
- The underlying security for such loans is also susceptible to quick depreciation in value. This gives the borrowers a high incentive to default.

d) **Personal Loans**

These are unsecured loans. In case of a default, the bank has no security to fall back on. The lender has no control over how the borrower has used the borrowed money.

Further, all the above categories of loans have the following common risks:

- All the above loans are retail, relatively small value loans. There is a possibility that the borrower takes different loans using the same income proof and thus the income is not sufficient to meet the debt service obligations of all these loans.
- In India, there is no ready database available regarding past credit record of borrowers. Thus, loans may be given to borrowers with poor credit record.
- In retail loans, the risks due to frauds are high.

e) **Single Loan PTC**

A single loan PTC is a securitization transaction in which a loan given by an originator (Bank/ NBFC/ FI etc.) to a single entity (obligor) is converted into pass through certificates and sold to investors. The transaction involves the assignment of the loan and the underlying receivables by the originator to a

trust, which funds the purchase by issuing PTCs to investors at the discounted value of the receivables. The PTCs are rated by a rating agency, which is based on the financial strength of the obligor alone, as the PTCs have no recourse to the originator.

The advantage of a single loan PTC is that the rating represents the credit risk of a single entity (the obligor) and is hence easy to understand and track over the tenure of the PTC. The primary risk is that of all securitized instruments, which are not traded as often in the secondary market and hence carry an illiquidity risk. The structure involves an assignment of the loan by the originator to the trustee who then has no interest in monitoring the credit quality of the originator. The originator that is most often a bank is in the best position to monitor the credit quality of the originator. The investor then has to rely on an external rating agency to monitor the PTC. Since the AMC relies on the documentation provided by the originator, there is a risk to the extent of the underlying documentation between the seller and underlying borrower.

Risk associated with investment in Government securities and Tri-Party Repo on Government securities or treasury bills:
The mutual fund is a member of securities segment and Triparty repo on Government securities or treasury bills trade settlement of the Clearing Corporation of India (CCIL). All transactions of the mutual fund in government securities and in Triparty repo on Government securities or treasury bills o trades are settled centrally through the infrastructure and settlement systems provided by CCIL; thus reducing the settlement and counter party risks considerably for transactions in the said segments.

The members are required to contribute towards margin obligation (Initial / Mark to Market etc.) as per bye-laws of CCIL as also an amount as communicated by CCIL from time to time to the default fund maintained by CCIL as a part of the default waterfall (a loss mitigating measure of CCIL in case of default by any member in discharging their obligation. As per the waterfall mechanism, after the defaulter's margins and the defaulter's contribution to the default fund have been appropriated, CCIL's contribution is used to meet the losses. Post utilization of CCIL's contribution if there is a residual loss, it is appropriated from the default fund contributions of the non-defaulting members as determined by CCIL.

Thus the scheme is subject to risk of the initial margin and default fund contribution being invoked in the event of failure of any settlement obligations. In addition, the fund contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).

CCIL maintains two separate Default Funds in respect of its Securities Segment, one with a view to meet losses arising out of any default by its members from outright and repo trades and the other for meeting losses arising out of any default by its members from Triparty repo on Government securities or treasury bills trades. The mutual fund is exposed to the extent of its contribution to the default fund of CCIL, in the event that the contribution of the mutual fund is called upon to absorb settlement/ default losses of another member by CCIL, as a result the scheme may lose an amount equivalent to its contribution to the default fund.

Risk envisaged and mitigation measures for repo transactions:
Credit risks could arise if the counterparty does not return the security as contracted or interest received by the counter party on due date. This risk is largely mitigated, as the choice of counterparties is largely restricted and their credit rating is taken into account before entering into such transactions. Additionally, appropriate haircuts are applied on the market value of the underlying securities based on the tenor and illiquidity of the underlying security. Also operational risks are lower as such trades are settled on a DVP basis. In the event of the scheme being unable to pay back the money to the counterparty as contracted, the counter party may dispose of the assets (as they have sufficient margin) and the net proceeds may be refunded to us. Thus the scheme may in remote cases

suffer losses. This risk is normally mitigated by better cash flow planning to take care of such repayments.

The above risks will not arise for repo transactions where settlement is guaranteed by a Clearing Corporation.

Risks associated with Investing in Structured Obligation (SO) & Credit Enhancement (CE) rated securities:
The risks factors stated below for the Structured Obligations & Credit Enhancement are in addition to the risk factors associated with debt instruments.

- Credit rating agencies assign CE rating to an instrument based on any identifiable credit enhancement for the debt instrument issued by an issuer. The credit enhancement could be in various forms such as guarantee, shortfall undertaking, letter of comfort, pledge of shares listed on stock exchanges etc. from the issuers, promoters or another entity. This entity could be either related or non-related to the issuer like a bank, financial institution, etc. Hence, for CE rated instruments evaluation of the credit enhancement provider, as well as the issuer is undertaken to determine the issuer rating.

- SO transactions are asset backed/ mortgage backed securities, securitized paper backed by hypothecation of loan receivables, securities backed by trade receivables, credit card receivables etc. In case of SO rated issuer, the underlying loan pools or securitization, etc. is assessed to arrive at rating for the issuer.

- Liquidity Risk: SO rated securities are often complex structures, with a variety of credit enhancements. Debt securities lack a well-developed secondary market in India, and due to the credit enhanced nature of CE securities as well as structured nature of SO securities, the liquidity in the market for these instruments is low as compared to similar rated debt instruments. Hence, lower liquidity of such instruments, could lead to inability of the scheme to sell such debt instruments and generate liquidity for the scheme or higher impact cost when such instruments are sold. Where equity shares are provided as collateral there is the risk of sharp price volatility of underlying securities which may lead to erosion in value of collateral as also low liquidity of the underlying shares which may affect the ability of the scheme to enforce collateral and recover capital and interest obligations.

- Credit Risk: The credit risk of debt instruments which are CE rated derives rating based on the combined strength of the issuer as well as the structure. Hence, any weakness in either the issuer or the structure could have an adverse credit impact on the debt instrument. The weakness in structure could arise due to inability of the investors to enforce the structure due to issues such as legal risk, inability to sell the underlying collateral or enforce guarantee, etc. In case of SO transactions, comingling risk and risk of servicer increases the overall risk for the securitized debt or assets backed transactions. Therefore, apart from issuer level credit risk such debt instruments are also susceptible to structure related credit risk.

Risk factors associated with REITS/InvITs:
- **Market Risk** – Units of REITS & InvITs are subject to market and other risks. The value of these units can go up or down because of various factors that affect the capital market in general, such as, but not limited to, changes in interest rates, government policy and volatility in the capital markets
- **Liquidity Risk** - Liquidity in units of REITs & InvITs may be affected by trading volumes, settlement periods and transfer procedures. These factors may also affect the Scheme's ability to make intended purchases/sales, cause potential losses to the Scheme and result in the Scheme missing certain investment opportunities. These factors can also affect the time taken by Kotak

Mahindra Mutual Fund for redemption of Units, which could be significant in the event of receipt of a very large number of redemption requests or very large value redemption requests. In view of this, redemption may be limited or suspended after approval from the Boards of Directors of the AMC and the Trustee, under certain circumstances as described in the Statement of Additional Information. REITs and InvITs currently only have a nascent primary market. As such, in absence of the secondary market, the invested units cannot be redeemed except where the issuer is offering a buyback or delisting the units.

- **Re-investment Risk** – Investments in REITs & InvITs may carry reinvestment risk as there could be repatriation of funds by the Trusts in form of buyback of units or Income Distribution cum capital withdrawal (IDCW) pay-outs, etc. Consequently, the proceeds may get invested at a lower rate
- **Performance Risk** - InvITs and REITS carry a performance risk by way of repayment of principal or of interest by the borrower. REITs & InvITs are likely to have volatile cash flows as the repayment dates would not necessarily be pre scheduled.

The above are some of the common risks associated with investments in REITs & InvITs. There can be no assurance that a Scheme's investment objectives will be achieved, or that there will be no loss of capital.

Risk Factors Associated with investing in Foreign Securities: < S.O 11>

Subject to necessary approvals and within the investment objectives of the Scheme, the Scheme may invest in overseas markets which carry risks related to fluctuations in the foreign exchange rates, the nature of the securities market of the country, repatriation of capital due to exchange controls and political circumstances. However, in case the overall industry limit or such other limit as prescribed by SEBI has been breached, the Scheme may not in a position to invest in foreign securities temporarily.

To manage risks associated with foreign currency and interest rate exposure, the scheme may use derivatives for efficient portfolio management including hedging and in accordance with conditions as may be stipulated under the Regulations or by the RBI from time to time.

Overseas investments will be made subject to any/all approvals, conditions thereof as may be stipulated under the Regulations or by RBI and provided such investments do not result in expenses to the Fund in excess of the ceiling on expenses prescribed by and consistent with costs and expenses attendant to international investing.

The Fund may, where necessary, appoint other intermediaries of repute as advisors, custodian/sub-custodians etc. for managing and administering such investments. The appointment of such intermediaries shall be in accordance with the applicable requirements of SEBI and within the permissible ceilings of expenses. The fees and expenses would illustratively include, besides the investment management fees, custody fees and costs, fees of appointed advisors and sub-managers, transaction costs and overseas regulatory costs.

To the extent that the assets of the Scheme will be invested in securities denominated in foreign currencies, the Indian Rupee equivalent of the net assets, distributions and income may be adversely affected by changes in the value of certain foreign currencies relative to the Indian Rupee. The repatriation of capital to India may also be hampered by changes in regulations concerning exchange controls or political circumstances as well as the application to it of other restrictions on investment.

Currency Risk:

Investments in overseas securities/mutual fund units are subject to currency risk. Returns to investors are the result of a combination of returns from investments and from movements in exchange rates. For example, if the Rupee appreciates vis-à-vis the US $, the extent of appreciation will lead to reduction in the yield to the investor. However, if the Rupee appreciates against the US $ by an

amount in excess of the interest earned on the investment, the returns can even be negative. Again, in case the Rupee depreciates vis-à-vis the US $, the extent of depreciation will lead to a corresponding increase in the yield to the investor. Going forward, the Rupee may depreciate (lose value) or appreciate (increase value) against the currencies of the countries where the Scheme will invest.

Exhaustion of overseas limit Risk

The Scheme can make overseas investments subject to a maximum of US $ 1 billion per Mutual Fund, within the overall industry limit of US $ 7 billion and the scheme can make investments in overseas Exchange Traded Fund (ETFs) subject to a maximum of US $ 300 million per Mutual Fund, within the overall industry limit of US $ 1 billion or such limits as may be prescribed by SEBI from time to time. The Scheme therefore may or may not be able to utilise the above mentioned limits as being exhausted by other Mutual Funds.

The limit is based on availability of limits at Mutual Fund /Industry Level and subject to SEBI /RBI directive. In case investment limits at Mutual Fund level/Industry level are exhausted or nearing exhaustion, the scheme may temporarily suspend deployment of funds in overseas funds/securities.

Risk associated with Securities Lending:

In the case of securities lending, there is a possibility of recall of securities lent at a higher premium than at which the security is lent or unable to recall due to low volume. Additional risk on securities lending is that there can be temporary illiquidity of the securities that are lent out and the Fund may not be able to sell such lent-out securities, resulting in an opportunity loss. In case of a default by counterparty, the loss to the Fund can be equivalent to the securities lent.

Risks associated with segregated portfolio

- Investor holding units of segregated portfolio may not able to liquidate their holding till the time realisable value is recovered.
- Security comprising of segregated portfolio may realise lower value or may realise zero value.

Listing of units of segregated portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

Risks associated with Units of Mutual Fund Schemes

Investment in units of Mutual Fund scheme involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal. As the price / value / interest rates of the underlying securities in which the mutual fund scheme invests fluctuates, the value of units of mutual fund scheme may go up or down. The value of underlying securities may be affected, inter-alia, by changes in the market, interest rates, changes in credit rating, trading volumes, settlement periods and transfer procedures; the NAV is also exposed to Price/Interest-Rate Risk and Credit Risk and may be affected inter-alia, by government policy, volatility and liquidity in the money markets and pressure on the exchange rate of the rupee. Investment in units of mutual fund scheme is also exposed to risk of suspension of subscriptions / redemptions of the units, change in fundamental attributes etc. Since the Scheme may invest in schemes of Mutual Funds, scheme specific risk factors of each such mutual fund schemes will be applicable to the Scheme portfolio.

Risk Control/Risk Mitigation: < S.O 9>

Type of Risks	Measures/ Strategies to control risks
Equity Markets/ Equity Oriented Instruments	Investment strategy The scheme will comply with the prescribed SEBI limits on exposure. Risk is monitored and necessary action would be taken on the portfolio, if required. Attribution analysis is done to monitor the under or over performance vis a vis the benchmark and the reasons for the same. Portfolio volatility & Concentration The overall volatility of the portfolio would be maintained in line with the investment objective of the scheme. Volatility is inherent to an equity scheme. The scheme may use derivatives to limit the portfolio volatility. The Scheme will try and mitigate this risk by investing in sufficiently large number of companies within the Transportation and Logistics space, so as to maintain optimum diversification and keep stock specific concentration risk relatively low. Liquidity The scheme predominantly invests across market capitalisation which are actively traded and thereby liquid. The fund manager may also keep some portion of the portfolio in debt and money market instruments and/or cash within the specified asset allocation framework for the purpose of meeting redemptions. The liquidity would be monitored and necessary action would be taken on the portfolio if required. Stock turnover is monitored at regular intervals. Also the fund manager may deploy the assets in debt/money market instruments with a short term duration, which can provide liquidity to the portfolio.
Debt and Money Market instruments	• Credit Risk: Management analysis will be used for identifying company specific risks. Management's past track record will also be studied. In order to assess financial risk a detailed assessment of the issuer's financial statements will be undertaken. • Price-Risk or Interest-Rate Risk: The Scheme may primarily invest the debt portion of the portfolio in short term debt & money market instruments, units of Liquid and Overnight schemes thereby mitigating the price volatility due to interest rate changes generally associated with long-term securities. • Risk of Rating Migration: The Scheme may primarily invest the debt portion of the portfolio in short-term debt & money market instruments, units of Liquid and Overnight schemes thereby mitigating the risk of rating migration generally associated with long-term securities • Basis Risk: The debt allocation of scheme is primarily as a cash management strategy and such strategy returns are expected to reflect the very short term interest rate hence investment is done in short term debt and money market instruments. • Spread Risk: The Scheme may primarily invest the debt portion of the portfolio in short-term debt & money market instruments, units of Liquid

	and Overnight schemes thereby mitigating the risk of spread expansion which is generally associated with long-term securities • Reinvestment Risk: The debt allocation of scheme is primarily as a cash management strategy and such strategy returns are expected to reflect the very short term interest rate hence investment is done in short term debt and money market instruments. Reinvestment risks will be limited to the extent of debt instruments, which will be a very small portion of the overall portfolio value. • Liquidity Risk: The Scheme may, however, endeavor to minimize liquidity risk by primarily investing the debt portion of the portfolio in relatively liquid short-term debt & money market instruments, units of Liquid and Overnight schemes.
Derivatives	The Scheme may invest in derivative for the purpose of hedging, portfolio balancing and other purposes as may be permitted under the Regulations. Equity Derivatives will be used in the form of Index Options, Index Futures, Stock Options and Stock Futures and other instruments as may be permitted by SEBI. Exchange traded derivatives are listed and traded on stock exchanges. Exposure with respect to derivatives shall be in line with regulatory limits and the limits specified in the SID.
Securities Lending	The SLB shall be operated through Clearing Corporation/Clearing House of stock exchanges having nation-wide terminals who are registered as Approved Intermediaries (AIs)." The risk is adequately covered as Securities Lending & Borrowing (SLB) is an Exchange traded product. Exchange offers an anonymous trading platform and gives the players the advantage of settlement guarantee without the worries of counter party default. The fund manager will endeavor to recall the securities in case lent securities are to be sold.
Currency	The scheme subject to applicable regulations shall have the option to enter into forward contracts for the purposes of hedging against the foreign exchange fluctuations. The Schemes may employ various measures (as permitted by SEBI/RBI) including but not restricted to currency hedging (such as currency options and forward currency exchange contracts, currency futures, written call options and purchased put options on currencies and currency swaps), to manage foreign exchange movements arising out of investment in foreign securities. All currency derivatives trade, if any will be done only through the stock exchange platform.
Repo Transactions	This risk is largely mitigated, as the choice of counterparties is largely restricted and their credit rating is taken into account before entering into such transactions. Additionally, appropriate haircuts are applied on the market value of the underlying securities based on the tenor and illiquidity of the underlying security. Also operational risks are lower as such trades are settled on a DVP basis. In the event the counterparty is unable to pay back the money to the scheme as contracted on maturity, the scheme may dispose of the assets (as they have sufficient margin) and the net proceeds may be refunded to the counterparty. The risks will not arise for repo transactions where settlement is guaranteed by a Clearing Corporation.

Securitized Debt	In addition to careful scrutiny of credit profile of borrower/pool additional security in the form of adequate cash collaterals and other securities may be obtained.
Segregated Portfolio	In such an eventuality it will be AMC's endeavor to realise the segregated holding in the best interest of the investor at the earliest.
REITs and InvITS	The Scheme will comply with the prescribed SEBI limits on exposure. The scheme will endeavour to invest in liquid REITs & InvITs.
Structured Obligation (SO) & Credit Enhancement (CE) rated securities	Scheme wise investments as prescribed by the regulations limits the exposure to such securities. Additionally, covenants of such structured papers are reviewed periodically for adequate maintenance of covers as prescribed in the Information Memorandum of such papers.
Government securities and Triparty repo on Government securities or treasury bills	As a member of securities segment and Triparty repo segment, maintenance of sufficient margin is a mandatory requirement. CCIL monitors these on a real time basis and requests the participants to provide sufficient margin to enable the trades etc. Also there are stringent conditions / requirements before registering any participants by CCIL in these segments. Since settlement is guaranteed the loss on this account could be minimal though there could be an opportunity loss.
Units of mutual fund schemes	Mutual Fund portfolios are generally well diversified and typically endeavor to provide liquidly normally within T+2

While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that these risks would be completely eliminated.

The measures mention above is based on current market conditions and may change from time to time based on changes in such conditions, regulatory changes and other relevant factors. Accordingly, our investment strategy, risk mitigation measures and other information contained herein may change.in response to the same.

B. Requirement of Minimum Investors in the Scheme

The Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme. However, if such limit is breached during the NFO of the Scheme, the Fund will endeavour to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25 % limit. Failure on the part of the said investor to redeem his exposure over the 25 % limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. Special Considerations

i. Prospective investors should review/study SAI along with SID carefully and in its entirety and shall not construe the contents hereof or regard the summaries contained herein as advice relating to legal, taxation, or financial/investment matters and are advised to consult their own professional advisor(s) as to the legal or any other requirements or restrictions relating to the subscriptions, gifting, acquisition, holding, disposal (sale, transfer, switch or redemption or conversion into money) of units and to the treatment of income (if any), capitalization, capital gains, any distribution, and other tax consequences relevant to their subscription, acquisition, holding, capitalization, disposal (sale, transfer, switch or redemption or conversion into money) of units within their jurisdiction/nationality, residence, domicile etc. or under the laws of any jurisdiction to which they or any managed Funds to be used to purchase/gift units are subject, and also to determine possible legal, tax, financial or other consequences of subscribing/gifting to, purchasing or holding units before making an application for units.

ii. Neither this SID and SAI, nor the units have been registered in any jurisdiction. The distribution of this SID in certain jurisdictions may be restricted or subject to registration and accordingly, any person who gets possession of this SID is required to inform themselves about, and to observe, any such restrictions. It is the responsibility of any persons in possession of this SID and any persons wishing to apply for units pursuant to this SID to inform themselves of and to observe, all applicable laws and Regulations of such relevant jurisdiction. Any changes in SEBI/RBI regulations and other applicable laws/regulations could have an effect on such investments and valuation thereof.

iii. Kotak Mahindra Mutual Fund/AMC has not authorised any person to give any information or make any representations, either oral or written, not stated in this SID in connection with issue of units under the Scheme. Prospective investors are advised not to rely upon any information or representations not incorporated in the SAI and SID as the same have not been authorised by the Fund or the AMC. Any purchase or redemption made by any person on the basis of statements or representations which are not contained in this SID or which are not consistent with the information contained herein shall be solely at the risk of the investor. The investor is requested to check the credentials of the individual, firm or other entity he/she is entrusting his/her application form and payment to, for any transaction with the Fund. The Fund shall not be responsible for any acts done by the intermediaries representing or purportedly representing such investor.

iv. If the units are held by any person in breach of the Regulations, law or requirements of any governmental, statutory authority including, without limitation, Exchange Control Regulations, the Fund may mandatorily redeem all the units of any Unit holder where the units are held by a Unit holder in breach of the same. The Trustee may further mandatorily redeem units of any Unit holder in the event it is found that the Unit holder has submitted information either in the application or otherwise that is false, misleading or incomplete.

v. In terms of the Prevention of Money Laundering Act, 2002 ("PMLA") the rules issued there under and the guidelines/circulars issued by SEBI regarding the Anti Money Laundering (AML) Laws, all intermediaries, including mutual funds, are required to formulate and implement a client identification program, and to verify and maintain the record of identity and address(es) of investors.

vi. If after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering, the AMC shall report any such suspicious transactions to competent authorities under PMLA and rules/guidelines issued thereunder by SEBI and/or RBI, furnish any such information in connection therewith to such authorities and take any other actions as may be required for the purposes of fulfilling its obligations under PMLA and rules/guidelines issued thereunder by SEBI and/or RBI without obtaining the prior approval of the investor/Unit holder/any other person.

- The AMC and/ or its Registrars & Transfer Agent (RTA) reserve the right to disclose/share Unit holder's details of folio(s) and transaction details thereunder with the following third parties: a)

RTA, Banks and/or authorised external third parties who are involved in transaction processing, dispatching etc., of the Unitholder's investment in the Scheme; b) Distributors or sub-brokers through whom the applications are received for the Scheme; c) Any other organizations for compliance with any legal or regulatory requirements or to verify the identity of the Unitholders for complying with anti-money laundering requirements.

Purchase/ Redemption of units of scheme through Stock Exchange Infrastructure

- Units of the scheme shall be available for subscription / purchase through stock exchange platform(s) made available by Registered Stock exchange during NFO. Under this facility, trading member can facilitate eligible investors (i.e. Resident Individuals, HUF, resident minors represented by guardian and Body corporate or such other class of eligible investors to purchase / subscribe to units of the scheme using their existing network and order collection mechanism as provided by respective stock exchange. Investors availing of this facility shall be allotted units in accordance with the SEBI guidelines issued from time to time and the records of the Depository Participant shall be considered as final for such unitholders. The transactions carried out on the above platform shall be subject to such guidelines as may be issued by the respective stock exchanges and also SEBI (Mutual Funds) Regulations, 1996 and circulars / guidelines issued thereunder from time to time.
- Further in line with Para 16.2 of SEBI Master circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 it has been decided to allow investors to directly access infrastructure of the recognised stock exchanges to purchase mutual fund units directly from Mutual Fund/ Asset Management Companies. SEBI circular has advised recognised stock exchanges, clearing corporations and depositories to make necessary amendment to their existing byelaws, rules and/or regulations, wherever required.

Systematic Investment Plan (SIP)

- Investor can register SIP transaction through their stock market broker.
- SIP transaction will be registered in the respective platform

The transactions carried out on the above platform shall be subject to SEBI (Mutual Funds) Regulations, 1996 and circulars / guidelines issued thereunder, and also the guidelines/ procedural requirements as laid by the Depositories (NSDL/CDSL) / Registered Stock Exchanges from time to time.

Note for demat holding < S.O 57>

- The unitholders would have an option to hold the units in demat form in addition to the account statement. Unitholders who wish to trade in units would be required to have a demat account. Investors would have to provide the demat account details in the application form/transaction feed along with supporting documents evidencing the accuracy of the demat account. Applications received without supporting documents could be processed under the physical mode.
- Investors of Kotak Mahindra Mutual Fund would also have an option of holding the units in demat form for SIP/STP transactions registered directly through Kotak Mahindra Asset Management Company Ltd. / Registrars & Transfer Agents. The units will be allotted based on the applicable NAV as per Scheme Information Document (SID) of the scheme. The units will be credited to investors demat Account post realisation of funds.
- The option of holding SIP units in Demat form is available for investments registered through Stock Exchange Platform.
- IDCW options having IDCW frequency of less than a month will not be available for Purchase and Redemption through Stock Exchange Platform.
- The minimum redemption size is 1 unit in case of redemption through Stock Exchange Platform.

- In case of non-financial requests/ applications such as change of address, change of bank details, etc. investors should approach the respective Depository Participant(s) since the units are held in demat mode.
- Investors will be sent a demat statement by Depository Participant showing the credit/debit of units to their account. Such demat statement given by the Depository Participant will be deemed to be adequate compliance with the requirements for dispatch of statement of account prescribed by SEBI.
- Investors will have to comply with Know Your Customer (KYC) norms as prescribed by SEBI Investors should note that the terms & conditions and operating guidelines issued by stock exchanges shall be applicable for purchase/redemption of units through the stock exchange infrastructure.
- Investors should get in touch with Investor Service Centres (ISCs) of Kotak Mahindra Mutual Fund or their respective brokers for further details.

Kotak Mahindra Asset Management Company Ltd. reserves the right to change/modify the features of this facility at a later date.

The AMC offers portfolio management service. The AMC has renewed its registration obtained from SEBI vide Registration No. – INP000000837 dated November 13, 2018 to act as a Portfolio Manager under the SEBI (Portfolio Managers) Regulations, 1993. The said certificate of registration is valid unless it is suspended or cancelled by SEBI. KMAMC has received approval from SEBI for acting as an investment manager for Kotak India Renaissance-I Fund under Category III Alternative Investment Fund. The AMC has received No objection from SEBI for providing non-binding offshore advisory services to offshore funds. The AMC has not yet commenced providing non-binding offshore advisory services.

The AMC has systems in place to ensure that there is no conflict of interest between the aforesaid activities.

D. Definitions

In this SID, the following words and expressions shall have the meaning specified below, unless the context otherwise requires:

Applicable NAV	Unless stated otherwise in the SID, 'Applicable NAV' is the Net Asset Value at the close of a Business Day as of which the purchase or redemption is sought by an investor and determined by the Fund.
Asset Management Company or AMC or Investment Manager	Kotak Mahindra Asset Management Company Limited, the Asset Management Company incorporated under the Companies Act, 1956, and authorised by SEBI to act as Investment Manager to the Schemes of Kotak Mahindra Mutual Fund.
Business Day	A day other than: (i) Saturday and Sunday, (ii) A day on which Purchase and Redemption is suspended by the AMC, (iii) Banks are closed in India (iv) a day on which both the National Stock Exchange and the Bombay Stock Exchange are closed. Additionally, the days when the banks in any location where the AMC's Investor service center are located, are closed due to local holiday, such days will be treated as non-business days at such centers for the purpose of accepting subscriptions. However, if the Investor service center in such location is open on such local holidays, only redemption and switch request will be accepted at those centers provided it is a business day for the scheme. The AMC reserves the right to change the definition of Business Day. The AMC reserves the right to declare any day as a Business Day or otherwise at any or all ISCs.
Consolidated Account Statement(CAS)	An account statement containing details relating to: (a) all the transactions (which includes purchase, redemption, switch, Payout of Income Distribution cum capital withdrawal option (IDCW), Payout of Income Distribution cum capital withdrawal option (IDCW), systematic investment plan, systematic withdrawal plan and systematic transfer plan) carried out by the investor across all schemes of all mutual funds during a specified period; (b) holding at the end of the specified period; and (c) transaction charges, if any, deducted from the investment amount to be paid to the distributor.
Custodian	Deutsche Bank AG and Standard Chartered Bank, acting as Custodian to the Scheme, or any other Custodian appointed by the Trustee.
Depository	A depository as defined in the Depositories Act, 1996 (22 of 1996) and includes National Securities Depository Ltd (NSDL) and Central Depository Services Ltd (CDSL).
Designated/ Controlling Branches	Designated/ Controlling Branches (DBs) of the SCSBs are the branches of the SCSBs which shall collect the ASBA Application Forms duly filled by the Investors towards the subscription to the Units of the Scheme offered during the NFO. The list of these Designated Branches shall be available at the websites of SEBI and the stock exchanges.
Income Distribution cum capital withdrawal (IDCW)	Under the Income Distribution cum capital withdrawal (IDCW) option, the Trustee may at any time decide to distribute by way of IDCW, the surplus by way of realised profit and interest, net of losses,

Option	expenses and taxes, if any, to Unitholders if, in the opinion of the Trustee, such surplus is available and adequate for distribution. The Trustee's decision with regard to such availability and adequacy of surplus, rate, timing and frequency of distribution shall be final. The Trustee may or may not distribute surplus, even if available, by way of Income Distribution cum capital withdrawal (IDCW). The IDCW will be paid to only those Unitholders whose names appear on the register of Unitholders of the Scheme / Option at the close of the business hours on the record date, which will be announced in advance. In case of dynamic lien the Income Distribution cum capital withdrawal (IDCW) may be credited to the financier The Income Distribution cum capital withdrawal (IDCW) Option will be available under two sub-options – the Payout Option and the Reinvestment Option. Payout of Income Distribution cum capital withdrawal option (IDCW)*:* Unitholders will have the option to receive payout of their IDCW by way of Pay order / DD any other means which can be enchased or by way of direct credit / electronic payout into their account. Reinvestment of Income Distribution cum capital withdrawal option (IDCW)*:* Under the reinvestment option, the amounts will be reinvested in the Reinvestment IDCW Option at the Applicable NAV announced immediately following the record date. The requirement of giving notice shall not be applicable for IDCW Option having frequency upto one month. However, the Trustees reserve the right to introduce new options and / or alter the IDCW payout intervals, frequency, including the day of payout, subject to SEBI (MF) Regulations and circulars issued thereunder from time to time.
Entry Load	The charge that is paid by an Investor when he invests an amount in the Scheme.
Exit Load	The charge that is paid by a Unitholder when he redeems Units from the Scheme.
Foreign Portfolio Investor (FPI)	Means a person who satisfies the eligibility criteria prescribed under regulation 4 of SEBI (Foreign Portfolio Investors) Regulations, 2014 and has been registered under Chapter II of these regulations, which shall be deemed to be an intermediary in terms of the provisions of the Securities and Exchange Board of India Act, 1992. Provided that any foreign institutional investor or qualified foreign investor who holds a valid certificate of registration shall be deemed to be a foreign portfolio investor till the expiry of the block of three years for which fees have been paid as per the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995.
Gilts/Government Securities	Securities created and issued by the Central Government and/or State Government.
Growth Option	Under the Growth option, there will be no distribution of income and the return to investors will be only by way of capital gains, if any, through redemption at applicable NAV of Units held by them.

IMA	Investment Management Agreement dated 20th May 1996, entered into between the Fund (acting through the Trustee) and the AMC and as amended up to date, or as may be amended from time to time.
Investor Service Centres or ISCs	Designated branches of the AMC / other offices as may be designated by the AMC from time to time.
Kotak Bank/ Sponsor	Kotak Mahindra Bank Limited.
KMMF/Fund/ Mutual Fund	Kotak Mahindra Mutual Fund, a trust set up under the provisions of The Indian Trusts Act, 1882.
KMTCL/Trustee	Kotak Mahindra Trustee Company Limited, a company set up under the Companies Act, 1956, and approved by SEBI to act as the Trustee for the Schemes of Kotak Mahindra Mutual Fund.
MIBOR	The Mumbai Interbank Offered Rate published once every day by the National Stock Exchange and published twice every day by Reuters, as specifically applied to each contract.
Mutual Fund Regulations/ Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended up to date, and such other regulations as may be in force from time to time.
NAV	Net Asset Value of the Units of the Scheme (including the options thereunder) as calculated in the manner provided in this SID or as may be prescribed by Regulations from time to time. The NAV will be computed up to three decimal places.
NRI	Non-Resident Indian and Person of Indian Origin as defined in Foreign Exchange Management Act, 1999.
Purchase Price	Purchase Price, to an investor, of Units under the Scheme (including Options thereunder) computed in the manner indicated elsewhere in this SID.
Redemption Price	Redemption Price to an investor of Units under the Scheme (including Options thereunder) computed in the manner indicated elsewhere in this SID.
Registrar	Computer Age Management Services Limited ('CAMS'), acting as Registrar to the Scheme, or any other Registrar appointed by the AMC.
Repo	Sale of securities with simultaneous agreement to repurchase them at a later date.
Reserve Bank of India/RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934.
Reverse Repo	Purchase of securities with a simultaneous agreement to sell them at a later date.
Main Portfolio	Scheme portfolio excluding the segregated portfolio. (Portfolio referred herewith will include interest accrued as well)
Money Market Instruments	Includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.
Scheme	Kotak Transportation & Logistics Fund
Scheme Information Document (SID)	This document issued by Kotak Mahindra Mutual Fund, offering for subscription of Units of the Scheme.
Statement of Additional Information (SAI)	It contains details of Kotak Mahindra Mutual Fund, its constitution, and certain tax, legal and general information. It is incorporated by reference (is legally a part of the Scheme Information Document)
SEBI	The Securities and Exchange Board of India.
Segregated portfolio	A portfolio, comprising of debt or money market instrument affected

	by a credit event that has been segregated in a mutual fund scheme. Note 1: As per para 4.4 of SEBI Master circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, the credit event is considered for creation of segregated portfolio, however as per para 4.4.3.3 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, segregated portfolio of unrated debt or money market instruments may be created only in case of actual default of either the interest or principal amount. Actual default by the issuer of such instruments shall be considered as credit event for creation of segregated portfolio. Note 2: Portfolio referred herewith will include interest accrued as well
Total portfolio	Scheme portfolio including the securities affected by the credit event. (Portfolio referred herewith will include interest accrued as well)
Triparty repo on Government securities or treasury bills	Triparty repo on Government securities or treasury bills is a type of repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction.
Trust Deed	The Trust Deed entered into on 20th May 1996 between the Sponsor and the Trustee, as amended up to date, or as may be amended from time to time.
Trust Fund	The corpus of the Trust, Unit capital and all property belonging to and/or vested in the Trustee.
Unit	The interest of the investors in the Scheme, which consists of each Unit representing one undivided share in the assets of the Scheme.
Unitholder	A person who holds Unit(s) of the Scheme.
Valuation Day	Business Day of the Scheme.
Words and Expressions used in this SID and not defined	Same meaning as in Trust Deed.

E. Due Diligence by the Asset Management Company

It is confirmed that:

(i) the draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time;

(ii) all legal requirements connected with the launching of the scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with;

(iii) the disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme;

(iv) the intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date;

(v) there are no deviations from the SEBI (Mutual Funds) Regulations or no subjective interpretations have been applied to the provisions of the regulations; and

(vi) the contents of the Scheme Information Document including figures, data, yields, etc. have been checked and are factually correct.

(vii) AMC has complied with the set of checklist applicable for scheme Information Documents.

For Kotak Mahindra Asset Management Company Limited
Asset Management Company for Kotak Mahindra Mutual Fund

Place: Mumbai
Date: May 09, 2024

Jolly Bhatt
Compliance Officer

III. INFORMATION ABOUT THE SCHEME

Kotak Transportation & Logistics Fund

A. Type of the scheme

An open-ended equity scheme following Transportation & Logistics theme.

B. What is the investment objective of the scheme?

The investment objective of the scheme is to generate long-term capital appreciation from a portfolio that is invested predominantly in equity and equity related securities of companies engaged in transportation & logistics and related activities.

However, there is no assurance that the objective of the scheme will be achieved. **< S.O 5>**

C. How will the scheme allocate its assets?

The asset allocation under the Scheme, under normal circumstances, is as follows:

Investments	Indicative Allocation	Risk Profile
Equity and Equity Related Securities of companies engaged in Transportation & Logistics and related activities	80%-100%	Very High
Equity and Equity Related securities of companies other than those engaged in Transportation & Logistics related activities.*	0%-20%	Very High
Debt and Money Market Securities#*	0%-20%	Low to Moderate
Units of REITs & InvITs	0%-10%	Very High

#Debt instruments shall be deemed to include securitised debts (excluding foreign securitised debt) and investment in securitised debts may be up to 40% of the debt assets of the scheme in accordance with clause 1 of Seventh Schedule of SEBI (Mutual Funds) Regulations, 1996.

#Money Market instruments include commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, tri-party repos, and any other like instruments as specified by the Reserve Bank of India from time to time;

*In accordance with clause 4 of Seventh Schedule of SEBI (Mutual Funds) Regulations 1996 scheme may invest in the units of Mutual Fund schemes of Kotak Mahindra Mutual Fund or any other Mutual Fund.

Pursuant to para 7.5, 7.6 and 12.25 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, as may be amended from time to time, the scheme may also use various derivative and hedging products from time to time in a manner permitted by SEBI to reduce the risk of the portfolio as and when the fund manager is of the view that it is in the best interest of the unit holders. The scheme may invest upto 50% of the equity and equity related instruments in equity derivatives out of which non-hedge portion will not exceed 20%.**< S.O 20>**

As per para 12.24 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, the cumulative gross exposure through equity, debt, derivative, overseas securities, repo/ reverse repo transactions in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), other permitted securities/assets and such other

securities/assets as may be permitted by the Board from time to time should not exceed 100% of the net assets of the scheme. **< S.O 17>**

In line with Para 4.5 of SEBI Master circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, Securities in which investment is made for the purpose of ensuring liquidity (debt and money market instruments) are those that fall within the definition of liquid assets which includes Cash, Government Securities, T-bills and Repo on Government Securities. **< S.O 13>**

Pursuant to para 12.25.3 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure. Cash Equivalent shall consist of the following securities having residual maturity of less than 91 days:

a) Government Securities;
b) T-Bills; and
c) Repo on Government securities. **<S.O 14>**

Pursuant to para 12.18 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, SEBI Circular no. SEBI/HO/IMD/IMD PoD-2/P/CIR/ dated June 08, 2023 and SEBI circular No. SEBI/HO/IMD/IMD PoD-2/P/CIR/2023/87 dated June 13, 2023, the scheme may participate in the corporate bond repo transactions. The gross exposure of the scheme to repo/reverse repo transactions in corporate debt securities shall not be more than 10% of the net assets of the concerned scheme.

Investment in debt instruments having structured obligations / credit enhancements as per para 12.3 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023:

The investment of the Scheme in the following instruments shall not exceed 10% of the debt portfolio of the Scheme and the group exposure in such instruments shall not exceed 5% of the debt portfolio of the Scheme:-

- Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade; and –
- Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

As per para 12.11 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, as amended from time to time, the Trustee may permit the Fund to engage in securities lending and borrowing. At present, since only lending is permitted, the fund may temporarily lend securities held with the Custodian to reputed counter-parties or on the exchange, for a fee, subject to prudent limits and controls for enhancing returns. The Scheme will lend securities subject to a maximum of 20%, in aggregate, of the net assets of the Scheme and 5% of the net assets of the Scheme in the case of a single intermediary.

The Scheme may invest upto 20% of the net assets in overseas securities including units issued by overseas Mutual Funds/ Overseas Securities as may be permissible and described in para 12.19 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, as may be amended from time to time, within the overall applicable limits. **<S.O 15>**

The Scheme can make overseas investments subject to a maximum of US $ 1 billion per Mutual Fund, within the overall industry limit of US $ 7 billion or such limits as may be prescribed by SEBI from time to time. The Scheme therefore may or may not be able to utilise the limit of USD 1 billion due to the USD 7 billion limit being exhausted by other Mutual Funds. SEBI vide letter dated 19th March 2024 & AMFI vide circular dated 20th March 2024, advised AMCs to stop subscriptions intending to invest in overseas ETFs w.e.f April 01, 2024. Investment in Overseas ETF will be made in accordance

with para 12.19 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, as may be amended from time to time, as and when restriction is removed. **<S.O 15>**

During the NFO, the intended amount for investment in overseas securities is US $ 5 Million. **<S.O 16>**

The Scheme shall not invest in: <S.O 18>

- Credit Default Swaps;
- Debt instruments with special features as referred in Para 9.4, 4.4.4, 12.2 of SEBI Master circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023;
- Fixed Income Derivatives; and
- Short Selling.

Apart from the investment restrictions prescribed under SEBI (MF) Regulations, the fund follows certain internal norms vis-à-vis limiting exposure to a particular scrip, issuer or sector, etc. within the mentioned restrictions, and these are subject to review from time to time. **<S.O 19>**

Portfolio Rebalancing: **< S.O 22, 24>**

As per para 2.9 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, in the event of any deviation from mandated asset allocation mentioned above, due to passive breaches, rebalancing period will be Thirty (30) business days. In case the portfolio is not rebalanced within Thirty (30) business days, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before the Investment Committee. The Investment Committee, if so desired, can extend the timelines up to sixty (60) business days from the date of completion of mandated rebalancing period. In case the portfolio of the scheme is not rebalanced within the aforementioned mandated plus extended timelines, the AMC shall not launch any new scheme till the time the portfolio is rebalanced and also not levy exit load, if any on the investors exiting the Scheme. However, at all times the portfolio will adhere to the overall investment objective of the Scheme.

Short Term Defensive Consideration < S.O 23, 24>

As per Para 1.14.1.2 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, the asset allocation pattern indicated above may change for a short term period on defensive considerations, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. These proportions may vary depending upon the perception of the Fund Manager, the intention being at all times to seek to protect the interests of the Unit holders. In case of any deviation, the portfolio shall be rebalanced within 30 calendar days.

D. Where will the scheme invest?

< S.O 29>

The Scheme shall invest in the following securities as per the limits specified in the asset allocation table of Scheme, subject to SEBI (MF) Regulations.

a. Equity and equity related securities including convertible bonds and debentures and warrants carrying the right to obtain equity shares

b. Securities created and issued by the Central and State Governments and/or repos/reverse repos in such Government Securities as may be permitted by RBI (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills).

c. Debt obligations of domestic Government agencies and statutory bodies, which may or may not carry a Central/State Government guarantee (including but not limited to Indian Government Bond, State Development Loans issued and serviced at the Public Debt Office, Bonds issued by Central & State Government PSU's which are guaranteed by Central or State Governments)

d. Corporate debt (of both public and private sector undertakings) including Nonconvertible debentures (including bonds) and non-convertible part of convertible securities.

e. Short Term Deposits of banks (both public and private sector) and development financial institutions to the extent permissible under SEBI Regulations;

f. Money market instruments permitted by SEBI/RBI, having maturities of up to one year but not limited to:
   - Certificate of Deposits (CDs).
   - Commercial Paper (CPs)
   - Tri-party Repo, Bills re-discounting, as may be permitted by SEBI from time to time.
   - Repo/ Reverse Repo of corporate debt securities

g. Securitised Debt, not including foreign securitised debt.

h. Investment in debt instruments having structured obligations / credit enhancements.

i. Units of Mutual Funds Schemes;

j. Units of overseas Mutual Funds schemes / ETFs (subject to withdrawal of SEBI restriction).

k. ADRs, GDRs or other foreign securities.

l. Securities Lending & Borrowing as permitted by SEBI from time to time

m. Investment in units of Real Estate Investment Trust ('REIT') & Infrastructure Investment Trust ('InvIT').

n. Any other domestic fixed income securities as permitted by SEBI / RBI from time to time.

o. Derivative instruments like, index futures, stock futures, index options, stock option, warrants, convertible securities, or any other derivative instruments that are permissible or may be permissible in future under applicable regulations.

The securities/debt instruments mentioned above could be listed or unlisted, secured or unsecured, rated and of varying maturities and other terms of issue. The securities may be acquired through Initial Public Offerings (IPOs), secondary market operations, private placement, rights offer or negotiated deals. The Schemes may also enter into repurchase and reverse repurchase obligations in all securities held by it as per guidelines/regulations applicable to such transactions.

Transfer of investments from one scheme to another scheme in the same Mutual Fund, shall be allowed, in lines with para 12.30 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023. **< S.O 30>**

INVESTMENT IN FOREIGN SECURITIES

The Scheme may, in terms of its investment objectives with the approval of SEBI/RBI invest in following Foreign Securities:

i) ADRs/ GDRs issued by Indian or foreign companies
ii) Equity of overseas companies listed on recognized stock exchanges overseas
iii) Initial and follow on public offerings for listing at recognized stock exchanges overseas
iv) Foreign debt securities in the countries with fully convertible currencies, short term as well as long term debt instruments with rating not below investment grade by accredited/registered credit rating agencies
v) Money market instruments rated not below investment grade
vi) Repos in the form of investment, where the counterparty is rated not below investment grade; repos should not however, involve any borrowing of funds by mutual funds
vii) Government securities where the countries are rated not below investment grade
viii) Derivatives traded on recognized stock exchanges overseas only for hedging and portfolio balancing with underlying as securities
ix) Short term deposits with banks overseas where the issuer is rated not below investment grade
x) Units/securities issued by overseas mutual funds or unit trusts registered with overseas regulators and investing in

(a) aforesaid securities,
(b) Real Estate Investment Trusts (REITs) listed in recognized stock exchanges overseas or
(c) unlisted overseas securities (not exceeding 10% of their net assets).

Mutual funds can make overseas investments [as stated in point (i) to (x) above] subject to a maximum of US $1 billion per mutual fund, within the overall industry limit of US $ 7 billion or such limits as may be prescribed by SEBI from time to time. Further, the scheme can make investments in overseas Exchange Traded Fund (ETF(s) subject to a maximum of US $ 300 million per Mutual Fund, within the overall industry limit of US $ 1 billion.

The intended amount for investment in overseas securities is US $5 Million, subject to maximum limit as specified in para 12.19 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023.

The aforesaid investments would be in line with the asset allocation of the scheme and availability of limit.

The Mutual Fund may, where necessary appoint intermediaries as sub-managers, sub-custodians, etc. for managing and administering such investments. The appointment of such intermediaries shall be in accordance with the applicable requirements of SEBI and within the permissible ceilings of expenses as stated under Regulation 52 of SEBI (MF) Regulations.

INVESTMENT IN DERIVATIVES:

The Scheme may use derivative instruments such as index futures, stock futures, index options, stock options, warrants, convertible securities or any other derivative instruments that are permissible or may be permissible in future under applicable regulations, as would be commensurate with the investment objective of the Scheme. The manner of use of derivatives instruments is illustrated below:

Hedging & Portfolio balancing

As part of the fund management exercise under the Scheme, the Trustee may permit the use of any of the instruments mentioned above or any other instrument that may become permissible in the future under applicable regulations. Such investment in Index futures, Stock options, Index Options, Stock Futures and other derivative instruments will be used with the objective of a) hedging the portfolio and/or b) rebalancing of the portfolio of the Scheme or c) for any other purpose as may be permitted by the Regulations from time to time.

The note below explains the concept of Index Futures, Options, with an example each, for the understanding of the Unitholders.

Index Futures

Due to ease of execution and settlement, index futures are an efficient way of buying / selling an Index compared to buying / selling a portfolio of physical shares representing an Index. Index futures can be an efficient way of achieving a Scheme's investment objectives. Index futures may do away with the need for trading in individual components of the Index, which may not be possible at times, keeping in mind the circuit filter system and the liquidity in some of the scripts. Index futures can also be helpful in reducing transaction costs and processing costs on account of ease of execution of one trade compared to several trades of shares comprising the Index and will be easy to settle compared to physical portfolio of shares representing an Index

The National Stock Exchange and the Bombay Stock Exchange introduced Index futures on Nifty (NSE-50) and Sensex (BSE 30) for three serial months. For example, in the month of March 2024, three futures were available i.e. March, April and May 2024, each expiring on the last working Thursday of the respective month.

Let us assume the Nifty Index was 22,326.9 as on March 28, 2024 and three future indices were available as under:

Month	**Bid Price**	**Offer Price**
March 2024	22340	22345
April 2024	22485	22490
May 2024	22630	22640

The Fund could buy an Index of April 2024 as on March 28, 2024 at an offer price of 22490. The Fund would have to pay the initial margin as regulated by the exchanges and settle its Index position with daily marked to market i.e. receive profits/pay losses on a daily basis.

The following is a hypothetical example of a typical index future trade and the associated costs compared with physical stocks.

(Amount in Rupees)

Particulars	**Index Future**	**Actual Purchase of Stocks**
Index as on March 28, 2024	22326.9	22326.9
April 2024 Futures Cost	22490	
A. Execution Cost		
Carry costs (22490-22326.9)	163.1	Nil
B. Brokerage Cost		
Assumed at 0.02% for Index Future and 0.05% for spot stocks (0.02% of 22490) (0.05% of 22326.9)	4.5	11.16
C. Securities Transaction Tax STT for Index Futures is Nil STT for Spot Stocks is 0.10% (0.10% of 22326.9)	Nil	22.33
D. Gains on Surplus Funds (Assuming 7% return on 81% of the money left after paying (19% margin) (7% x 22326.9 x 81% x 28 days ÷ 365)	(119.89)	Nil
Cash Market/ Sale Price at expiry	22600	22600
E. Brokerage on Sale		
Assumed at 0.02% for Index Future and 0.05% for Spot stocks (0.02% of 22600) (0.05% of 22600)	4.52	11.3
F. Securities Transaction Tax STT for Index Futures is 0.0125% STT for Spot Stocks is 0.10% (0.0125% of 22600) (0.10% of 22600)	2.83	22.6
Total Cost (A+B+C-D+E+F)	**55.06**	**67.39**
Profit	**218.04**	**205.71**

As the above example demonstrates, the cost differential between purchasing Index Future and 50 stocks compromising Nifty (NSE-50) is a function of the carrying cost, the interest earned available to Fund Managers and the brokerage cost applicable in both cases. However, as mentioned earlier, as the Indian equity markets continues to have limitations in execution of trades due to the lack of adequate liquidity and the concept of circuit breakers, index future can allow a fund to buy all the stocks comprising the index at a nominal additional cost.

Please note that the above example is hypothetical in nature and the figures, brokerage rates etc. are assumed. In case the execution and brokerage costs on purchase of Index Futures are high and the returns on surplus funds are less, buying of index future may not be beneficial as compared to buying stocks comprising the Index. The actual return may vary based on actuals and depends on final guidelines / procedures and trading mechanism as envisaged by stock exchanges and other regulatory authorities.

Use of futures

Futures can effectively be used as a substitute for underlying stocks e.g. if the Scheme has received fresh subscriptions and if it is not immediately possible to invest the cash so received into intended stocks, the Fund Manager can buy a Future contract and subsequently replace them by actual purchase of stocks. The reverse can be done in case of redemption of Units.

The Scheme typically holds cash in order to meet sudden redemption requests. This cash holding reduces the overall returns of the Scheme. By buying futures relative to this cash holding the Scheme can effectively increase its exposure to the market while keeping the cash required to meet redemption requirement.

Note on Risk:

- In case of investments in index futures, the risk would be the same as in the case of investments in a portfolio of shares representing an index. The extent of loss is the same as in the underlying stocks.

- Interest Rate Risk – interest rate is one of the variables while valuing derivatives such as futures & options. For example, with everything remaining constant, when interest rates increase, the price of Call option would increase. Thus, fluctuations in interest rates would result in volatility in the valuation of derivatives.

- Credit Risk – With the implementation of physical settlement of stocks in equity derivative segment, though there is an element of risk of stock / funds not being received, the same is mitigated due to settlement guarantee similar to equity cash market segment.

- Liquidity risk pertains to how saleable a security is in the market. All securities/instruments irrespective of whether they are equity, bonds or derivatives may be exposed to liquidity risk (when the sellers outnumber buyers) which may impact returns while exiting opportunities.

Option Contracts (Stock and Index)

In the global financial markets, particularly securities markets, options have been, for quite many years, a means of conveying rights from one party to another at a specified price on or before a specific date, at a cost, which is called Premium. The underlying instrument can be an individual stock or a stock index such as the BSE Sensex (such options being referred to as index options). Options are used widely the world over to manage risk and generate income. options may be preferred over futures as they provide asymmetric pay offs.

There are broadly two kinds of Options trade viz. Long & Short. A Long Call is buying a Call option to purchase the stock at a later date at a fixed price called the strike price. A Long Put on the other hand is buying Put option i.e. an option to sell the stock at a later date at the strike price. Similarly A Short Call is selling a Call option which is also called writing a Call option by which the option writer has an obligation to sell the stock to the call buyer at the strike price. A Short Put is to sell or write a Put option i.e. an obligation to buy the stock from the Put buyer at the strike price. The specified price at which the shares are contracted to be purchased or sold is called the strike price. Options that can be exercised on or before the expiration date are called American Options, while those that can be exercised only on the expiration date are called European Options. Option contracts are designated by the type of option, name of the underlying, expiry month and the strike price. Example for Options

Buying a Call Option: Let us assume that the Scheme buys a call option of ABC Ltd. with strike price of Rs. 4000, at a premium of Rs. 100. If the market price of ABC Ltd on the expiration date is more than Rs. 4000, the option will be exercised. The Scheme will earn profits once the share price crosses Rs. 4100 (Strike Price + Premium i.e. 4000+100). Suppose the price of the stock is Rs. 4300, the option will be exercised and the Scheme will buy 1 share of ABC Ltd. from the seller of the option at Rs 4000 and sell it in the market at Rs. 4300, making a profit of Rs. 200. In another scenario, if on the expiration date the stock price falls below Rs. 4000, say it touches Rs. 3500, the Scheme will choose not to exercise the option. In this case the Scheme loses the premium (Rs. 100), which will be the profit earned by the seller of the call option.

Thus for an option buyer, loss is limited to the premium that he has paid and gains are unlimited. The risk of an option writer i.e. the seller of the option, is unlimited while his gains are limited to the premiums earned. However, in the case of the Scheme, all option positions will have underlying assets and therefore all losses due to price-movement beyond the strike price will actually be an opportunity loss as illustrated in the example below.

Buying a Put Option: Let us assume that the Scheme owns shares of ABC Ltd., which are trading at Rs. 3500. The fund manager expects the price to rise to Rs. 3800 but at the same time wants to protect the downside. So, he can buy a put option at Rs. 3500 by paying a premium of, say, Rs. 100. If the stock falls to say Rs 3200 by expiry, the option becomes in-the-money by Rs. 300 and the scheme loses only the initial premium paid to buy the hedge. On the contrary, if the fund manager's view turns out to be right and the stock actually rallies to Rs. 3800, the scheme gains Rs. 300 from the stock and the hedging cost paid to buy the protection is the loss. Thus, adjusted for the hedging cost, the scheme gains Rs. 200 from the trade.

The above example is hypothetical in nature and all figures are assumed for the purpose of illustrating the use of call options in individual stocks. Similarly, analogies can be drawn to illustrate the use of put options in individual stocks, and call and put options in index.

Writing a Call Option: Let us assume that the Fund owns shares of ABC Ltd., which are trading at Rs. 3500. The Fund wishes to sell these shares at Rs.3800. It can write call option at Rs. 3800 and earn a premium of, say, Rs. 50. If the option is not exercised, the Fund earns a premium and if the stock price does reach Rs. 3800, the premium adds to the profits that the Fund would have booked by selling at that price. In this case, if the stock price of ABC Ltd. is less then Rs. 3800, the Fund earns Rs 50 and if it closes above Rs. 3800 and the option gets exercised by the buyer, the Fund gets the strike price of Rs. 3800 plus a premium of Rs. 50, i.e. effectively Rs. 3850. Any loss because of stock price movement beyond Rs. 3850 is actually an opportunity loss, as the Fund would otherwise have sold the shares at Rs. 3800.

The above example is hypothetical in nature and all figures are assumed for the purpose of illustrating the use of call options in individual stocks. Similarly, analogies can be drawn to illustrate the use of put options in individual stocks, and call and put options in index.

Note on Risk: The risk (loss) for an option buyer is limited to the premium paid, while the risk (loss) of an option writer is unlimited, the latter's gain being limited to the premiums earned. However, in the case of the Fund, all option positions will have underlying assets and therefore all losses due to price-movement beyond the strike price will actually be an opportunity loss. The writer of a put option bears a risk of loss if the value of the underlying asset declines below the strike price. The writer of a call option bears a risk of loss if the value of the underlying asset increases above the strike price.

The Scheme will use options only for the purpose of hedging and portfolio balancing or for any purpose as permitted by Regulations from time to time. Internal controls / limits for managing risks associated with options have been set up / laid down.

Benefits of Covered Call Strategy:

Covered call writing is a strategy where a writer (say the Fund) will hold a particular stock, and sell in the market a call option on the stock. Here the buyer of the call option now has the right to buy this stock from the writer (the Fund) at a particular price which is fixed by the contract (the strike price). The writer receives a premium for selling a call, but if the call option is exercised, he has to sell the underlying stock at the strike price. This is advantageous if the strike price is the level at which the

writer wants to exit his holding / book profits. The writer effectively gains a fixed premium in exchange for the probable opportunity loss that comes from giving up any upside if the stock goes up beyond the strike price.

Illustration/Example of Covered Call Strategy:

The Scheme owns 5000 shares of A with a current market price of Rs 180. The view of the fund manager is that the price could decline by Rs 15 – Rs 20 over a one-month period. The fund manager does, however, wish to hold the shares due to the positive long-term outlook. The fund manager can cover the expected near-term decline by writing a call or buying a put.

A call option may be sold for a contract size of 5000 at a strike price of Rs 180 with an expiry date that is one month going forward. The Scheme receives a premium of Rs 10 (for example) for writing this call option in favour of the buyer. The buyer has the choice to buy the shares at Rs 180 on expiry date (usually the last Thursday of a month). The following are examples based on price trends after one month:

- if the stock price declines to Rs 170, the buyer of the call option will not exercise the right to buy as the stock can be purchased at a lower price in the spot market. The fund manager has ensured that the Rs 180 prevailing at the time of selling the option is protected through a combination of market price of Rs 170 and earned premium of Rs 10;

- If the stock price dips below Rs 170, the buyer will not exercise the option. The loss for the fund manager is limited to the extent to which price dips below Rs 170, as the decline from Rs 180 to Rs 170 is covered by the earned premium;

- If the stock price rises to Rs 190, the buyer of the option will exercise the right to buy the shares he can buy them at the strike price of Rs 180 and if he chooses to sell at the spot of Rs 190 to make a profit of Rs 10 per share. This price trend is, however, contrary to the expectations of the fund manager. There is no loss for the fund manager as he has already received Rs 10 as premium. This will ensure that his effective price in meeting the comportment to the holder of the call option is Rs 180 and

- If the stock price rises to more than Rs 190, the buyer will exercise the option. The loss to the fund manager will be limited to the extent to which the price is higher than Rs 190, as the premium of Rs 10 will cover partially the higher cost of the shares that have to be purchased to meet the commitment under the option.

The above example is hypothetical in nature and all figures are assumed for the purpose of illustrating the use of call options in individual stocks. Similarly, analogies can be drawn to illustrate the use of put options in individual stocks, and call and put options in index.

Note on Risk: The risk (loss) for an option buyer is limited to the premium paid, while the risk (loss) of an option writer is unlimited, the latter's gain being limited to the premiums earned. However, in the case of the Fund, all option positions will have underlying assets and therefore all losses due to price-movement beyond the strike price will actually be an opportunity loss. The writer of a put option bears a risk of loss if the value of the underlying asset declines below the strike price. The writer of a call option bears a risk of loss if the value of the underlying asset increases above the strike price.

E. What is the investment strategy?

< S.O 27>

The scheme aims to generate long-term capital appreciation from a portfolio that is invested predominantly in equity and equity related securities of companies engaged in transportation & logistics and related activities. Indicative list of industries/segments falling under the theme are as follows:

- 2/3 wheelers;
- Abrasives & bearings;
- Airline;
- Airport & Airport Services;
- Auto, auto components & equipments;
- Auto OEMs, passenger cars & utility vehicles;
- Auto dealer;
- Cash Management Services & ATM Logistics service providers;
- Castings & Forgings;
- Commercial Vehicles;
- Courier;
- Dealers- Commercial Vehicles, Tractors, Construction vehicles;
- E-Retail/E-Commerce;
- EPC companies - Focus on Road, Railways;
- Fastener;
- Financiers - Transport / Auto focused;
- Infra providers - eg. Pipelines, tankages;
- Logistics Solution Provider;
- Offshore equipment and E&P services;
- Port & Port services;
- Railways;
- Railway wagons;
- Road Assets- Toll, Annuity, Annual annuity;
- Ship building & allied services;
- Shipping;
- Tour, travel related services;
- Tractors;
- Trading- Auto components;
- Tyres & Rubber products, etc;

The Fund Manager may add other sectors as may be added in Nifty Transportation & Logistics Index (TRI) from time to time.

The scheme may use Derivatives traded on recognized stock exchanges for the purpose of hedging, portfolio rebalancing and other purposes as may be permitted by SEBI. **< S.O 28>**

Although the scheme will predominantly invest in stocks as per the transportation & logistic theme, it retains the flexibility to take some exposure beyond the sectors based on the asset allocation pattern of the scheme.

The scheme may invest in Debt & Money Market Instruments primarily for Liquidity purposes as well as for the purpose of meeting redemptions.

The scheme may look to invest overseas for the purpose of diversification in terms of markets and currency. This can help the scheme in achieving higher returns, especially in markets that are experiencing strong economic growth or have undervalued assets. However, given the theme of the scheme, such exposure will be limited to a maximum of 20% of Net assets.

The Scheme may use SLBM for earning additional income for the scheme with a lesser degree of risk.

Scheme may invest in the units of Mutual Fund schemes of Kotak Mahindra Mutual Fund or any other Mutual Funds in terms of the prevailing SEBI (MF) Regulations.

The scheme may take an exposure in units of REIT and InvITs at an opportune time to generate income from real estate or infrastructure assets. Investing in units of REITs and InvITs has the potential to generate capital appreciation and regular income streams.

Portfolio Turnover: The scheme being an open ended scheme, it is expected that there would be frequent subscriptions and redemptions. Hence, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio. If trading is done frequently there may be an increase in transaction cost such as brokerage paid etc. The fund manager shall endeavour to optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. The Scheme has no specific target relating to portfolio turnover.

Portfolio Turnover Ratio: Not Applicable (Since the scheme is a new fund to be launched, the said ratio is Not Applicable)

Product Differentiation: This is an open ended thematic scheme by Kotak Mahindra Mutual Fund which will be investing in Transportation & Logistics theme.

Stated below are the key features of existing schemes of Kotak Mahindra Mutual Fund.

<table>
<tr><th>Name of Existing Scheme</th><th>Asset Allocation Pattern</th><th>Investment Objective</th><th>Investment Strategy</th><th>Differentiation</th><th>Quarterly AAUM and Folios (March 31, 2024)</th></tr>
<tr><td>Kotak Business Cycle Fund</td><td><table><tr><th>Investments</th><th>Indicative Allocation</th></tr><tr><td>Equity and Equity Related Securities selected on the basis of business cycle</td><td>80%-100%</td></tr><tr><td>Other Equity and Equity Related Securities of companies</td><td>0-20%</td></tr><tr><td>Debt and Money Market Securities</td><td>0-20%</td></tr><tr><td>Units of REITs & InvITs</td><td>0-10%</td></tr></table></td><td>The scheme shall seek to generate long term capital appreciation by investing predominantly in equity and equity related securities with a focus on riding business cycles through dynamic allocation between</td><td>The investment objective of the scheme is to generate capital appreciation by investing predominantly in equity and equity-related securities with a focus on riding business cycles through dynamic allocation between various sectors</td><td>An open-ended equity scheme following business cycles based investing theme.</td><td>Rs. 2,397.79 crores & 75,151</td></tr>
</table>

<table>
<tr><th>Name of Existing Scheme</th><th>Asset Allocation Pattern</th><th>Investment Objective</th><th>Investment Strategy</th><th>Differentiation</th><th>Quarterly AAUM and Folios (March 31, 2024)</th></tr>
<tr><td></td><td></td><td>various sectors and stocks at different stages of business cycles in the economy.</td><td>and stocks at different stages of business cycles in the economy.</td><td></td><td></td></tr>
<tr><td>Kotak ESG Exclusionary Strategy Fund</td><td><table>
<tr><th>Asset Class</th><th>Investments</th><th>Indicative Allocation</th></tr>
<tr><td>A</td><td>Equity and Equity Related</td><td>80%-100%</td></tr>
<tr><td>A1</td><td>Equity and equity related instruments following Environmental, Social and Governance (ESG) criteria (including derivatives and foreign securities) #</td><td>80%-100%</td></tr>
<tr><td>A2</td><td>Equity and equity related instruments other mentioned in the A1 above</td><td>0-20%</td></tr>
<tr><td>B</td><td>Debt & Money Market Instruments*</td><td>0-20%</td></tr>
</table></td><td>The scheme shall seek to generate capital appreciation by investing in a diversified portfolio of companies that follow Environmental, Social and Governance parameters.</td><td>The scheme will, through internal diligence and/or in consultation with external advisors, identify stocks which have an ESG orientation in the opinion of the fund manager.
ESG stands for Environmental, Social and Governance.
These ESG factors offer fund manager added insight into the quality of a company’s management, culture, risk profile and other characteristics.</td><td>An Open ended Equity Scheme following Environment, Social and Governance (ESG) theme</td><td>Rs.993.00 crores & 34,196</td></tr>
</table>

<table>
<tr><th>Name of Existing Scheme</th><th>Asset Allocation Pattern</th><th>Investment Objective</th><th>Investment Strategy</th><th>Differentiation</th><th>Quarterly AAUM and Folios (March 31, 2024)</th></tr>
<tr><td></td><td><table><tr><td>C</td><td>Units of REITs & InvITs</td><td>0-10%</td></tr></table></td><td></td><td></td><td></td><td></td></tr>
<tr><td>Kotak Infrastructure & Economic Reform Fund</td><td><table><tr><th>Investments</th><th>Indicative Allocation</th></tr><tr><td>Equity and equity related securities of companies involved in economic development of India as a result of potential investments in infrastructure and unfolding economic reforms</td><td>80%-100%</td></tr><tr><td>Equity and equity related securities of companies other than those involved in economic development of India as a result of potential investments in infrastructure and unfolding economic reforms</td><td>0-20%</td></tr><tr><td>Debt & money market securities/instruments/funds</td><td>0-20%</td></tr><tr><td>Units issued by REITs & InvITs</td><td>0-10%</td></tr></table></td><td>The investment objective of the Scheme is to generate long-term capital appreciation from a diversified portfolio of predominantly equity and equity-related securities of companies involved in economic development of India as a result of potential investments in infrastructure and unfolding economic reforms.</td><td>Kotak Infrastructure & Economic Reform Fund will invest primarily in equity and equity related instruments either through primary or secondary purchases of companies involved in this development as a result of such potential investments in infrastructure and unfolding economic reform to take advantage of this opportunity as it appears on the economic landscape of India.</td><td>An open ended equity scheme following infrastructure & Economic Reform theme</td><td>Rs. 1,499.00 crores & 83,077</td></tr>
<tr><td>Kotak Manufacture in India</td><td><table><tr><th>Investments</th><th>Indicative Allocation</th></tr></table></td><td>The scheme shall seek to generate</td><td>The investment objective of</td><td>An open ended equity</td><td>1,686.01 crores & 64,144</td></tr>
</table>

Name of Existing Scheme	Asset Allocation Pattern		Investment Objective	Investment Strategy	Differentiation	Quarterly AAUM and Folios (March 31, 2024)
Fund	Equity and Equity Related Securities of companies having manufacturing theme	80%-100%	capital appreciation by investing in a diversified portfolio of companies that follow the manufacturing theme.	the scheme is to generate capital appreciation from a diversified portfolio of equity and equity related instruments which invests interalia into companies that are part of manufacturing theme and engage in following activities: directly engage in manufacturing activity, benefit from Government's Manufacture in India initiatives, replace India's imports by manufacturing in India, Export goods manufactured in India have the potential to increase employment in India invest in new manufacturing plants/facilities	scheme following manufacturing theme	
	Equity and Equity Related Securities of companies other than having manufacturing theme	0%-20%				
	Debt and Money Market Securities	0%-20%				
	Units of REITs & InvITs	0%-10%				

<table>
<tr><th>Name of Existing Scheme</th><th>Asset Allocation Pattern</th><th>Investment Objective</th><th>Investment Strategy</th><th>Differentiation</th><th>Quarterly AAUM and Folios (March 31, 2024)</th></tr>
<tr><td></td><td></td><td></td><td>aid manufacturing of new age technology solutions</td><td></td><td></td></tr>
<tr><td>Kotak Pioneer Fund</td><td><table><tr><th>Particulars</th><th>Allocation</th></tr><tr><td>Equity and Equity Related Securities of companies having pioneering innovations theme*</td><td>80%-100%</td></tr><tr><td>Equity and Equity Related Securities of companies other than having pioneering innovations theme</td><td>0%- 20%</td></tr><tr><td>Debt and Money Market Securities</td><td>0%-20%</td></tr><tr><td>Units of REITs & InvITs</td><td>0-10%</td></tr></table></td><td>The investment objective of the scheme is to generate capital appreciation from a diversified portfolio of equity, equity related instruments and units of global mutual funds which invests into such companies that utilize new forms of production, technology, distribution or processes which are likely to challenge existing markets or value networks, or displace established market leaders, or bring in novel products</td><td>The investment objective of the scheme is to generate capital appreciation from a diversified portfolio of equity, equity related instruments and units of global mutual funds which invests into such companies that utilize new forms of production, technology, distribution or process which are likely to significantly challenge existing markets and value networks, displace established market operators, products and/or business models.</td><td>An open ended equity scheme investing in pioneering innovation theme.</td><td>Rs.2,153.00 crores & 68,571</td></tr>
</table>

<table>
<tr><th>Name of Existing Scheme</th><th>Asset Allocation Pattern</th><th>Investment Objective</th><th>Investment Strategy</th><th>Differentiation</th><th>Quarterly AAUM and Folios (March 31, 2024)</th></tr>
<tr><td></td><td></td><td>and/or business models.</td><td></td><td></td><td></td></tr>
<tr><td>Kotak Quant Fund</td><td><table><tr><th>Investments</th><th>Indicative Allocation</th></tr><tr><td>Equity and equity related instruments based on quant model theme</td><td>80%-100%</td></tr><tr><td>Equity and Equity Related Securities of companies other than quant model theme</td><td>0%-20%</td></tr><tr><td>Overseas Mutual Funds schemes / ETFs / Foreign Securities</td><td>0%-20%</td></tr><tr><td>Debt and Money Market Securities</td><td>0%-20%</td></tr><tr><td>Units of REITs & InvITs</td><td>0%-10%</td></tr></table></td><td>The scheme shall seek to generate long term capital appreciation by investing predominantly in equity and equity related securities selected based on quant model theme.</td><td>The investment objective of the fund is to generate long-term capital appreciation by investing primarily in equity and equity related instruments selected based on an in-house proprietary quantitative model. The investment process will be based on a factor based approach with the aim of generating superior risk adjusted returns compared to the benchmark.</td><td>An open ended equity scheme following Quant based investing theme</td><td>Rs.540.94 crores & 11,992</td></tr>
<tr><td>Kotak Consumption Fund</td><td><table><tr><th>Investments</th><th>Indicative Allocation</th></tr><tr><td>Equity and Equity Related Securities of companies engaged in Consumption and Consumption related activities</td><td>80%-100%</td></tr><tr><td>Equity and Equity Related Securities of companies other</td><td>0-20%</td></tr></table></td><td>The investment objective of the scheme is to generate long-term capital appreciation from a portfolio that is invested predominantly in equity and equity</td><td>The scheme aims to generate long-term capital appreciation from a portfolio that is invested predominantly in equity and equity related securities of companies engaged in consumption</td><td>An open ended equity scheme following Consumption theme</td><td>Rs.481.10 crores & 24,654</td></tr>
</table>

<table>
<tr><th>Name of Existing Scheme</th><th>Asset Allocation Pattern</th><th>Investment Objective</th><th>Investment Strategy</th><th>Differentiation</th><th>Quarterly AAUM and Folios (March 31, 2024)</th></tr>
<tr><td></td><td><table><tr><td>than those engaged in Consumption and consumption related activities</td><td></td></tr><tr><td>Overseas Mutual Funds schemes / ETFs / Foreign Securities</td><td>0-20%</td></tr><tr><td>Debt and Money Market Securities</td><td>0-20%</td></tr><tr><td>Units of REITs & InvITs</td><td>0-10%</td></tr></table></td><td>related securities of companies engaged in consumption and consumption related activities.</td><td>and consumption related activities</td><td></td><td></td></tr>
<tr><td>Kotak Technology Fund</td><td><table><tr><th>Investments</th><th>Indicative Allocation</th></tr><tr><td>Equity and Equity Related Securities of technology & technology related sectors</td><td>80%-100%</td></tr><tr><td>Equity and Equity Related Securities Other than technology & technology related sectors*</td><td>0%-20%</td></tr><tr><td>Debt and Money Market Securities#*</td><td>0%-20%</td></tr><tr><td>Units of REITs & InvITs</td><td>0%-10%</td></tr></table></td><td>The investment objective of the scheme is to generate long-term capital appreciation from a portfolio that is invested predominantly in equity and equity related securities of Technology & technology related sectors.

However, there is no assurance that the objective of the scheme will be achieved.</td><td>The scheme aims to generate generate long-term capital appreciation from a portfolio that is invested predominantly in equity and equity related securities of Technology & technology related sectors</td><td>An open ended equity scheme investing in Technology & technology related sectors</td><td>Rs. 91.78 crores & 38,379</td></tr>
</table>

Participation of scheme of Kotak Mahindra Mutual Fund in repo of corporate debt securities:
In accordance with para 12.18 of SEBI Master circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, SEBI Circular no. SEBI/HO/IMD/IMD PoD-2/P/CIR/ dated June 08, 2023 and SEBI circular No. SEBI/HO/IMD/IMD PoD-2/P/CIR/2023/87 dated June 13, 2023 and various circulars issued from time to time, schemes of Kotak Mahindra Mutual Fund shall participate in repo transactions on corporate debt securities including Commercial Papers (CPs) and Certificate of Deposits (CDs) in accordance with directions issued by RBI and SEBI from time to time. Currently the applicable guidelines are as under:

- The gross exposure of any mutual fund scheme to repo transactions in corporate debt securities including Commercial Papers (CPs) and Certificate of Deposits (CDs) shall not be more than 10 % of the net assets of the concerned scheme.
- The cumulative gross exposure through repo transactions in corporate debt securities including Commercial Papers (CPs) and Certificate of Deposits (CDs) along with equity, debt and derivatives, other permitted securities/assets and such other securities/assets as may be permitted by the Board from time to time shall not exceed 100% of the net assets of the concerned scheme.
- Mutual funds shall participate in repo transactions on following Corporate Debt securities;
  - listed AA and above rated corporate debt securities and
  - Commercial Papers (CPs) and Certificate of Deposits (CDs).
- In terms of Regulation 44 (2) mutual funds shall borrow through repo transactions only if the tenor of the transaction does not exceed a period of six months.
- Mutual funds shall ensure compliance with the Seventh Schedule of the Mutual Funds Regulations about restrictions on investments, wherever applicable, with respect to repo transactions in corporate debt securities including Commercial Papers (CPs) and Certificate of Deposits (CDs). However, for transactions where settlement is guaranteed by a Clearing Corporation, the exposure shall not be considered for the purpose of determination of investment limits for single issuer, group issuer and sector level limits.

The parameters for investment in repos of corporate debt securities as approved by the Board of AMC and Trustee Company are as under:

(i) Category of counterparty to be considered for making investment:

All entities (including clearing corporations) eligible for transacting in corporate bond repos as defined by SEBI and RBI shall be considered for repo transactions.

(ii) Credit rating of counterparty to be considered for making investment:

The schemes shall participate in corporate bond repo transactions with counterparties having a minimum investment grade rating and is approved by the Investment Committee on a case-to-case basis. In case there is no rating available, the Investment Committee will decide the rating of the counterparty, and report the same to the Board from time to time. The requirement for credit rating of the counterparty will not be applicable for transactions where settlement is guaranteed by a Clearing Corporation,

(**iii) Tenor of Repo and collateral**

As a repo seller, the schemes will borrow cash for a period not exceeding 6 months or as per extant regulations. As a repo buyer, the Schemes are allowed to undertake the transactions for maximum maturity upto one year or such other terms as may be approved by the Investment Committee. There shall be no restriction / limitation on the tenor of collateral.

(iv) Applicable haircuts

RBI in its circular dated July 24, 2018 has prescribed the haircut to be applied for repo transactions as follows:

Haircut/margins will be decided either by the clearing house or may be bilaterally agreed upon, in terms of the documentation governing repo transactions, subject to the following stipulations:

i. Listed corporate bonds and debentures shall carry a minimum haircut of 2% of market value.
ii. CPs and CDs shall carry a minimum haircut of 1.5% of market value.
iii. Securities issued by a local authority shall carry a minimum haircut of 2% of market value.

However, the fund manager may ask for a higher haircut (while lending) or give a higher haircut (while borrowing) depending on the prevailing liquidity situation in the market.

Risk envisaged and mitigation measures for repo transactions:

Credit risks could arise if the counterparty does not return the security as contracted or interest received by the counter party on due date. This risk is largely mitigated, as the choice of counterparties is largely restricted and their credit rating is taken into account before entering into such transactions. Additionally, appropriate haircuts are applied on the market value of the underlying securities based on the tenor and illiquidity of the underlying security. Also operational risks are lower as such trades are settled on a DVP basis. In the event of the scheme being unable to pay back the money to the counterparty as contracted, the counter party may dispose of the assets (as they have sufficient margin) and the net proceeds may be refunded to us. Thus the scheme may in remote cases suffer losses. This risk is normally mitigated by better cash flow planning to take care of such repayments.

The above risks will not arise for repo transactions where settlement is guaranteed by a Clearing Corporation.

Investments in securitized debt instruments

How the risk profile of securitized debt fits into the risk appetite of the scheme:

The scheme investment pattern permits investments in debt and money market instruments with extended maturities. Under this the investments could be in the following form of issuances, viz. CPs, CDs, Securitized debt, etc. i.e. for the same acceptable levels of risks there could be multiple instruments available to a Fund Manager. Based on the credit assessment of the issuers the Fund Manager may choose to invest in securitized debt.

Our evaluation process for investment in securitized debt is similar to the approach followed for other types of instruments including money market and bonds. We lay emphasis on credit, liquidity and duration risk while evaluating every prospective investment, keeping in mind the investment objectives of the particular scheme.

Policy relating to originators based on nature of originator, track record, NPAs, losses in earlier securitized debt etc:

The Fund Manager shall do a comprehensive credit assessment of the structure before investment. This includes originator's credit origination standards, track record on asset quality, more specifically its track record in respect the asset class that is being securitized and also the performance of the pools securitized by the originator in the past. No investments will be made in instruments rated below

certain grades as prescribed by the investment committee or in unrated instruments. Prior approval of Trustee will be taken, in case of any investments in unrated instruments.

The securitized paper may pertain to a single asset class e.g., car loans or commercial vehicle loans or a combination of different asset classes i.e. car loans, two wheeler loans and commercial vehicle loans. Investment focus is towards diversification in the asset pool in terms of geography, underlying collateral. Although there are no specific guidelines with respect minimum period for which the originator had held the loans in its books), appropriateness of the seasoning (the period for which the originator has held loans on its books) and also the loan to value and instilment to income profile of the pool are important parameters for making investment decision.

In case of single loan securitization, the originator merely transfers the loan existing in his book by way of a single loan sell down. The obligation to repay and service the debt remains with the underlying obligor and hence, it is the obligor whose standalone business and financial risk profile is evaluated. Therefore, the credit rating of a single loan structure mirrors the credit rating of the obligor.

For pool securitization, where the debt repayment is dependent on the underlying pool of borrowers, it is important to evaluate the characteristics of the pool including the type of loan, loan to value ratio, ticket size of loan, geographic distribution etc. and the track record of the originator in terms of volume of securitization activity, historical losses seen in similar pools, stability in cash flow servicing and utilization level of credit enhancement.

Risk Mitigation strategies for investments with each kind of originator:

Apart from the above, risk assessment process includes examination of the credit enhancements offered under the present PTC structure, utilization of credit enhancement in the previous securitization structures of the originator and the trends in credit enhancement utilization of securitization transactions of similar asset classes of other originators. The size & reach of originators, its infrastructure & follow-up mechanism, quality of MIS & the collection process are also considered for each originator.

The nature of the instrument, underlying risks, underlying risk migration perceptions would decide the tenure of the said investments.

There is clear cut segregation of duties and responsibilities with respect to Investment Function and Sales function. Risk assessment and monitoring of investment in Securities Debt is done by a team comprising of credit analyst, fund manager and Head of Fixed Income. The Investment committee also looks into a first time investment in credit, apart from sanctioning overall limits for the same. Investment Decisions are being taken independently based on the above mentioned parameters and investment by the originator in the scheme is based on their own evaluation of the scheme vis a vis their investment objective.

Originator risk can be evaluated and mitigated on the basis of –

(a) Market position and size of the originator and expertise/niche in financing a particular type of asset.
(b) Systems and processes established by the originator to address operational risk relating to disbursement, collection and recovery of loans.
(c) Extent of data disclosed by the originator for the current pool as well as past pools which showcases the data mining capability of the originator.
(d) Credit enhancement provided based on the pool characteristics, historical performance of past pools and the base case losses assumed by the credit agency.

The level of diversification with respect to the underlying assets, and risk mitigation measures for less diversified investments:

Framework that will be applied while evaluating investment decision relating to a pool securitization transaction:

Characteristics/ Type of Pool	Mortgage Loan	CV & CE	Cars	Two Wheelers	Micro Finance	Personal Loans	Single loan sell down
Average maturity (in months)	36m-72m	12m-36m	12m-36m	12m-24m	3m-18m	12m-24m	12m-36m
Collateral margin (including cash , guarantees, excess interest spread, subordination)	5%-25%	10%-25%	10%-25%	Min 15%	Min 20%	Min 20%	NA
Average Loan-to-value	70%-90%	65%-90%	65%-90%	50%-75%	NA	NA	NA
Average Pool Seasoning (in months)	6m-12m	3m-6m	3m-6m	3m-6m	1m-3m	3m-6m	NA
Maximum exposure per ABS transaction	5%-15%	5%-15%	5%-15%	5%-10%	5%-15%	5%-10%	5%-15%

Note - Kindly note that these are indicative ranges and final figures could vary depending upon the overall characteristics of the transaction and market conditions

In respect of single sell down loans the process would be similar to the one adopted for investing in the issuer directly. Similarly, the fund in the normal course of business would not be investing in personal / micro finance pools, unless the levels of comfort arising of the transaction structures, satisfy the investment committee.

The above table is prepared after considering the risk mitigating measures such as Size of the loan, Average original maturity of the pool, Average seasoning of the pool, Loan to Value Ratio, Geographical Distribution and Structure of the pool, default rate distribution & credit enhancement facility. The information contained herein is based on current market conditions and may change from time to time based on changes in such conditions, regulatory changes and other relevant factors. Accordingly, our investment strategy, risk mitigation measures and other information contained herein may change in response to the same. This framework would be used as a reference for evaluation of investment into any securitized debt. However, each investment would also be evaluated on a case to case basis on its own merits apart from these limits.

Other risk mitigation measures
(a) Loan to Value Ratio – is an important parameter which highlights the underwriting standards of the issuer. Also, lower LTV ratios generally result in higher recoveries in case of default.

(b) Average seasoning of the pool - may vary depending on the asset type. Higher seasoning is preferred as it gives better visibility on delinquency levels in the pool.

(c) Default rate distribution – this is studied using empirical data for the originator. This is also a critical data used by the rating agency in determining the credit enhancement levels to be stipulated.

(d) Geographical Distribution – helps in identifying concentration risk in a particular geography and therefore reduces the default risk.

(e) Credit enhancement facility – is provided in pool securitization transactions and is very important as it is used to absorb credit losses stemming from default in the pool assets. The size of credit enhancement is determined on the basis of the issuer's credit risk profile, the type of asset being securitized and past pool performances.

(f) Liquidity facility – in some cases, in addition to the credit enhancement facility there is also a liquidity facility provided which is used to meet any shortfalls arising from delayed collections or delinquencies in the pool.

Minimum retention percentage by originator of debts to be securitized:
Although there are no specific guidelines with respect minimum retention percentage for which the originator had held the loans in its books), appropriateness of the seasoning (the period for which the originator has held loans on its books) and also the loan to value and installment to income profile of the pool are important parameters for making investment decision.

Minimum retention period of the debt by originator prior to securitization
For single loan securitization, there is currently no regulation for minimum retention period of debt by the originator. Our investment decision is driven by the credit quality of the underlying obligor.

For pool securitization, there is currently no regulation for minimum retention period of debt by the originator. Generally, the pool assets we acquire in the form of PTCs have a retention period of 3-6 months by the originator. We follow the extant guidelines pertaining to securitization as set out by the regulator.

The mechanism to tackle conflict of interest when the mutual fund invests in securitized debt of an originator and the originator in turn makes investments in that particular scheme of the fund:

An investment by the scheme in any security is done after detailed analysis by the Fixed Income team and in accordance with the investment objectives and the asset allocation pattern of a scheme. The robust credit process ensures that there is no conflict of interests when a scheme invests in securitized debt of an originator and the originator in turn makes investments in that particular scheme. Normally the issuer who is securitizing instrument is in need of money and is unlikely to have long term surplus to invest in mutual fund scheme. Furthermore, there is clear cut segregation of duties and responsibilities with respect to Investment function and Sales function. Investment decisions are being taken independently based on the above mentioned parameters and investment by the originator in the scheme is based on their own evaluation of the scheme vis a vis their investment objectives

Our investment decisions are independent of other business functions and are solely based on the assessment of credit risk, liquidity risk and duration risk pertaining to a particular security.

The resources and mechanism of individual risk assessment with the AMC for monitoring investment in securitized debt

Risk assessment and monitoring of investment in Securities Debt is done by a team comprising of credit analyst, fund manager and Head of Fixed Income. The Investment committee also looks into a first time investment in credit, apart from sanctioning overall limits for the same. Investment Decisions are being taken independently based on the above mentioned parameters and investment by the originator in the scheme is based on their own evaluation of the scheme vis a vis their investment objective.

Apart from monitoring the credit quality of the underlying obligator / originator, for pool securitization transactions we closely monitor the monthly pool performance report which is sent out by the trustee. The reports are tracked for changes in specific pool characteristics which can impact the collection performance.

F. Fundamental Attributes < S.O 59>

Following are the fundamental attributes of the schemes, in terms of Regulation 18 (15A) of SEBI (MF) Regulations:

(i) Type of the scheme: As mentioned under the heading "Type of the Scheme" of Chapter III
(ii) Investment Objective: As mentioned under the heading "Investment Objective" of Chapter III
(iii) Investment Pattern: As mentioned under the heading "How will the scheme allocate its assets" of Chapter III
(iv) Terms of Issue:
   a. Liquidity provisions such as listing, repurchase, redemption. Investors may refer Chapter IV for detailed information on listing, repurchase and redemption.
   b. Aggregate fees and expenses charged to the scheme. Investors may refer Chapter V on fees and expenses charged to the scheme.
   c. Any safety net or guarantee provided. – Not Applicable

In accordance with Regulation 25(26) of the SEBI (MF) Regulations, the asset management company shall ensure that no change in the fundamental attributes of the scheme, fees and expenses payable or any other change which would modify the scheme and affect the interest of unit holders, shall be carried out unless-

(i) a written communication about the proposed change is sent to each unit holder and an advertisement is issued in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the mutual fund is situated; and
(ii) the unit holders are given an option to exit at the prevailing Net Asset Value without any exit load.

SEBI has reviewed and provided its comments on the proposal.

The trustees shall ensure that no change in the fundamental attributes of any scheme, the fees and expenses payable or any other change which would modify the scheme and affect the interest of the unit holders is carried out by the asset management company, unless it complies with sub-regulation (26) of regulation 25 of SEBI (Mutual Funds) Regulations, 1996.

G. How will the scheme benchmark its performance?

The performance of the Scheme is measured against Nifty Transportation & Logistics (Total Return Index (TRI)) **< S.O 25>**

Rationale for adoption of benchmark:

Nifty Transportation & Logistics Index aims to track the performance of portfolio of stocks that broadly represent the Transportation & Logistics theme. The largest 30 stocks from eligible basic industries are chosen based on 6-month average free-float market capitalisation. The weight of stocks in the index is based on their free-float market capitalization. Stock weights are capped at 10% each. The composition of the aforesaid benchmark is such that, it is most suited for comparing the performance of the scheme.

The AMC/Trustees reserves right to change benchmark in future for measuring performance of the scheme and as per the guidelines and directives issued by SEBI from time to time.

H. Who manages the scheme?

< S.O 33>

Mr. Nalin Rasik Bhatt will be the designated Fund Managers for the Scheme. Mr. Abhishek Bisen will be the Fund Manager for debt securities of the Scheme and Mr. Arjun Khanna (Dedicated Fund Manager for investment in foreign securities)

Name	Age	Qualification	Business Experience	Schemes Managed
Mr. Nalin Rasik Bhatt	41 years	B.Com, Chartered Accountant from The Institute of Chartered Accountants of India (ICAI)	Mr. Nalin Bhatt has overall 20 years of experience spread over Equity Research and Fund Management. Prior to joining KMAMC, he has also worked at Motilal Oswal Securities Limited, Angel Broking Limited and Sushil Stock Brokers.	• Kotak Infrastructure & Economic Reform Fund
Mr. Abhishek Bisen	45 Years	B A Management, MBA Finance EPAF- IIM-C	Mr. Abhishek Bisen has been associated with the company since October 2006 and his key responsibilities include fund management of debt schemes. Prior to joining Kotak AMC, Abhishek was working with Securities Trading Corporation of India Ltd where he was looking at Sales & Trading of Fixed Income Products apart from doing Portfolio Advisory. His earlier assignments also include 2 years of merchant banking experience with a leading merchant banking firm.	• Kotak Bond Fund • Kotak Gilt fund • Kotak Debt Hybrid Fund • Kotak Gold Fund • Kotak Gold ETF • Kotak Equity Savings Fund • Kotak Equity Hybrid Fund • Kotak Balanced Advantage Fund • Kotak NASDAQ 100 Fund of Fund • Kotak Nifty 50 Index Fund • Kotak Nifty Alpha 50 ETF • Kotak Nifty Midcap 50 ETF • Kotak Multi Asset Allocator Fund of Fund – Dynamic • Kotak Multicap Fund • Kotak Nifty SDL APR 2027 Top 12 Equal Weight Index Fund • Kotak Nifty SDL APR 2032 Top 12 Equal Weight Index

				Fund • Kotak Manufacture in India Fund • Kotak Nifty India Consumption ETF • Kotak Nifty MNC ETF • Kotak Nifty 100 Low Volatility 30 ETF • Kotak Banking and PSU Debt Fund • Kotak Bond Short Term Fund • Kotak Dynamic Bond Fund • Kotak Business Cycle Fund • Kotak Nifty SDL Plus AAA PSU Bond Jul 2028 60:40 Index Fund • Kotak All Weather Debt FOF • Kotak Nifty SDL JUL 2026 Index Fund • Kotak Silver ETF • Kotak Nifty SDL JUL 2033 Index Fund • Kotak Banking and Financial Services Fund • Kotak Silver ETF Fund of Fund • Kotak Nifty 200 Momentum 30 Index Fund • Kotak Quant Fund • Kotak Nifty Financial Services Ex-Bank Index Fund • Kotak S&P BSE Housing Index Fund • Kotak Multi Asset Allocation Fund • Kotak Consumption Fund • Kotak Healthcare Fund • Kotak Nifty G-sec July 2033 Index Fund

Mr. Arjun Khanna (Overseas Portfolio) **<S.O 32>**	40 years	CFA, FRM, MMS (Finance), B.E (Electronics)	Mr. Arjun Khanna has over 16 years of experience out of which 15 years has been with Mutual Funds in Equity Research. Prior to joining Kotak Mahindra Mutual Fund, he was with Principal PNB Mutual Funds. He has also worked at Citibank N.A. in his earlier stint. He is a Bachelor of Engineering (Electronics) from Mumbai University and has done his Masters of Management (Finance) from Jamnalal Bajaj Institute of Management Studies, Mumbai. He has received the Chartered Financial Analyst designation from the CFA Institute and is a Financial Risk Manager - Certified by the Global Association of Risk Professionals	The following Schemes are Managed by Mr. Arjun Khanna: • Kotak Global Emerging Market Fund • Kotak NASDAQ 100 Fund of Fund • Kotak International REIT FOF • Kotak Global Innovation Fund of Fund • Kotak Pioneer Fund Mr. Arjun Khanna is the dedicated fund manager for investments in foreign securities in the following schemes: • Kotak Infrastructure & Economic Reform Fund • Kotak Bluechip Fund • Kotak Equity Hybrid Fund • Kotak Emerging Equity Fund • Kotak Equity Savings Fund • Kotak Small Cap Fund • Kotak Flexicap Fund • Kotak Equity Opportunities Fund • Kotak Balanced Advantage Fund • Kotak Focused Equity Fund • Kotak ESG Exclusionary Strategy Fund • Kotak Multicap Fund • Kotak Multi Asset Allocator Fund of Fund- Dynamic • Kotak Pioneer Fund • Kotak Business Cycle Fund • Kotak Equity Hybrid Fund • Kotak Quant Fund

				• Kotak Multi Asset Allocation Fund • Kotak Banking & Financial Services Fund • Kotak Consumption Fund • Kotak Healthcare Fund • Kotak Technology Fund • Kotak Long Duration Fund

I. What are The Investment Restrictions?

As per the Trust Deed read with the SEBI (MF) Regulations, the following investment restrictions apply in respect of the Scheme at the time of making investments.

1. The Scheme shall not invest more than 10% of its NAV in the equity shares or equity related instruments of any company.

   Provided that, the limit of 10% shall not be applicable for investments in case of index fund or exchange traded fund or sector or industry specific scheme including thematic fund.

2. All investments by a mutual fund scheme in equity shares and equity related instruments shall only be made provided such securities are listed or to be listed.

3. The Mutual Fund under all its Scheme(s) shall not own more than 10% of any company's paid up capital carrying voting rights.

   Provided, investment in the asset management company or the trustee company of a mutual fund shall be governed by clause (a), of sub-regulation (1), of regulation 7B.

4. As per Clause 1 of the Seventh Schedule of MF Regulation, the Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the Act. Such investment limit may be extended to 12% of the NAV of the scheme with the prior approval of the Board of Trustees and the Board of directors of the asset management company.

   Within the limits specified in clause 1 of the Seventh Schedule of MF Regulation, a mutual fund scheme shall not invest more than:
   a. 10% of its NAV in debt and money market securities rated AAA issued by a single issuer; or
   b. 8% of its NAV in debt and money market securities rated AA issued by a single issuer; or
   c. 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

   The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to

compliance with the overall 12% limit specified in clause 1 of the Seventh Schedule of MF Regulation.

The long term rating of issuers shall be considered for the money market instruments. However, if there is no long term rating available for the same issuer, then based on credit rating mapping of Credit Rating Agency (CRAs) between short term and long term ratings, the most conservative long term rating shall be taken for a given short term rating

Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and triparty repo on Government securities or treasury bills.

Provided further that investments within such limit can be made in mortgaged backed securitized debt which are rated not below investment grade by a credit rating agency registered with the Board.

Provided further that such limit shall not be applicable for investments in case of debt exchange traded funds or such other funds as may be specified by the Board from time to time.

5. The investment of the Scheme in the following instruments as per para 12.3 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 shall not exceed 10% of the debt portfolio of the Scheme and the group exposure in such instruments shall not exceed 5% of the debt portfolio of the Scheme: -

   - Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade; and –
   - Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade

   The above limits shall not be applicable on investments in securitized debt instruments.
   Investment by the Scheme in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

   Further, the investment in debt instruments having credit enhancements should be sufficiently covered to address the market volatility and reduce the inefficiencies of invoking of the pledge or cover, whenever required, without impacting the interest of the investors. In case of fall in the value of the cover below the specified limit, AMCs will initiate necessary steps to ensure protection of the interest of the investors.

6. Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments. It is further clarified that the investment limits are applicable to all debt securities, which are issued by public bodies/institutions such as electricity boards, municipal corporations, state transport corporations etc. guaranteed by either state or central government. Government securities issued by central/state government or on its behalf by the RBI are exempt from the above investment limits.

7. The Scheme may invest in another scheme under the same AMC or any other mutual fund without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same AMC or in schemes under the management of any other asset management shall not exceed 5% of the net asset value of the Mutual Fund. However, the aforesaid provision will not apply to fund of funds scheme.

8. The Scheme shall not make any investments in:

   (a) any unlisted security of an associate or group company of the Sponsors; or
   (b) any security issued by way of private placement by an associate or group company of the Sponsors; or
   (c) the listed securities of group companies of the Sponsors which is in excess of 25% of the net assets.

9. The Scheme shall not invest in any Fund of Funds Scheme.

10. Transfer of investments from one scheme to another scheme in the same Mutual Fund, shall be allowed only if:-
    (a) such transfers are made at the prevailing market price for quoted Securities on spot basis (spot basis shall have the same meaning as specified by Stock Exchange for spot transactions.)
    (b) the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
    c) the same are in line with with para 12.30 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023.

11. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:
    - Provided that the Mutual Fund may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI.
    - Provided further that the Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by SEBI.
    - Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

12. No loans for any purpose may be advanced by the Mutual Fund and the Mutual Fund shall not borrow except to meet temporary liquidity needs of the Schemes for the purpose of payment of interest or Reinvestment of Income Distribution cum capital withdrawal option (IDCW) to Unit Holders, provided that the Mutual Fund shall not borrow more than 20% of the net assets of each of the Schemes and the duration of such borrowing shall not exceed a period of six months.

13. The Mutual Fund shall enter into transactions relating to Government Securities only in Electronic form.

14. The mutual fund shall get the securities purchased / transferred in the name of the fund on account of the concerned scheme, where investments are intended to be of long term nature.

15. Pending deployment of funds of a scheme in terms of investment objectives of the scheme, a mutual fund may invest them in short term deposits of schedule commercial banks, subject to the guidelines issued by SEBI vide para 12.16 and 4.5 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, as may be amended from time to time. The AMC shall not charge any investment management and advisory fees for parking of funds in such short term deposits of scheduled commercial banks for the scheme.

16. In accordance with the guidelines as stated under para 12.1 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, investments in following instruments as specified in the said circular, as may be amended from time to time, shall be applicable:

    i. The scheme shall not invest in unlisted debt instruments including commercial papers (CPs), other than (a) government securities, (b) other money market instrument and (c) derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by mutual funds for hedging.

    However, the scheme may invest in unlisted Non-Convertible Debentures (NCDs) not exceeding 10% of the debt portfolio of the scheme subject to the condition that such unlisted NCDs have a simple structure (i.e. with fixed and uniform coupon, fixed maturity period, without any options, fully paid up upfront, without any credit enhancements or structured obligations) and are rated and secured with coupon payment frequency on monthly basis.

    ii. All fresh investments by mutual fund schemes in CPs would be made only in CPs which are listed or to be listed.

    iii. Further, investment in unrated debt and money market instruments, other than government securities, treasury bills, derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. by mutual fund schemes shall be subject to the conditions as specified in the said circular:

    a. Investments should only be made in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder.

    b. Exposure of mutual fund schemes in such instruments shall not exceed 5% of the net assets of the schemes.

    c. All such investments shall be made with the prior approval of the Board of AMC and the Board of trustees.

    iv. Investments in debt instruments, listed debt instruments shall include listed and to be listed debt instruments.

17. Investments in Derivatives shall be in accordance with the guidelines as stated as stated under para 7.5, 7.6 and 12.25 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, aas may be amended from time to time.

18. Investment restrictions w.r.t. REITs and InvITS:

    a) The Mutual Fund under all its schemes shall not own more than 10% of units issued by a single issuer of REIT and InvIT.
    b) The Scheme shall not invest more than 10% of its NAV in the units of REITs and InvITs.
    c) The Scheme shall not invest more than 5% of its NAV in the units of REITs and InvITs issued by a single issuer.

The AMC may alter these above stated restrictions from time to time to the extent the SEBI (MF) Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective. The Trustee may from time to time alter these restrictions in conformity with the SEBI (MF) Regulations.

All investment restrictions shall be applicable at the time of making investment.

Apart from the above investment restrictions, the Fund follows certain internal norms vis-à-vis limiting exposure to scrips, sectors etc, within the above mentioned restrictions, and these are subject to review from time to time.

Modifications, if any, in the Investment Restrictions on account of amendments to the Regulations shall supercede /override the provisions of the Trust Deed.

Investments by the AMC in the Fund < S.O 58>

Pursuant to SEBI (Mutual Funds) (Second Amendment) Regulation 2021, AMC shall invest in the scheme based on the risk associated with the scheme as specified in para 6.9 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023read with AMFI Best Practice Guidelines Circular 135/BP/100/2022-23 dated 26th April 2022 and any other circulars issued there under, from time to time.

During the NFO period, AMC's investment shall be made during the allotment of units and shall be calculated as a percentage of the final allotment value excluding AMC's investment pursuant to this circular

In addition to investments as mandated above, the AMC may invest in the Scheme subject to the SEBI (MF) Regulations. Under the Regulations, the AMC is not permitted to charge any investment management and advisory services fee on its own investment in the Scheme.

Limits for investment in derivatives instruments

In accordance with para 7.5 and 12.25 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, the following conditions shall apply to the Scheme's participation in the derivatives market. The investment restrictions applicable to the Scheme's participation in the derivatives market will be as prescribed or varied by SEBI or by the Trustees (subject to SEBI requirements) from time to time.

I. Position limit for the Mutual Fund in equity index options contracts

a. The Mutual Fund position limit in all equity index options contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest of the market in equity index option contracts, whichever is higher.
b. This limit would be applicable on open positions in all options contracts on a particular underlying index.

ii. Position limit for the Mutual Fund in equity index futures/stock futures contracts:

The Mutual Fund position limit in all equity index futures/stock futures contracts on a particular underlying index shall be Rs. 500 crore; or
15% of the total open interest in the market in equity index futures/stock futures contracts, whichever is higher.

This limit would be applicable on open positions in all futures contracts on a particular underlying index.

iii. Additional position limit for hedging.

In addition to the position limits at point (i) and (ii) above, Mutual Fund may take exposure in equity index derivatives subject to the following limits:

Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Mutual Fund's holding of stocks.

Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Mutual Fund's holding of cash, government securities, T-Bills and similar instruments.

iv. Position limit for the Mutual Fund for stock based derivative contracts

The combined futures and options position limit shall be 20% of applicable MWPL

v. Position limit for the Scheme

The position limits for the Scheme and disclosure requirements are as follows–

For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of the Mutual Fund shall not exceed the higher of: 1% of the free float market capitalisation (in terms of number of shares).
Or
5% of the open interest in the derivative contracts on a particular underlying stock (in terms of number of contracts).
This position limit shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.

For index based contracts, the Mutual Fund shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index.

Exposure Limits:

As per para 12.25 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 on "Norms for investment and disclosure by Mutual Funds in derivatives", the limits for exposure towards derivatives are as under:

1. The cumulative gross exposure through equity, debt, derivative positions, repo transactions in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), other permitted securities/assets and such other securities/assets as may be permitted by the Board from time to time should not exceed 100% of the net assets of the scheme.
2. Mutual Funds shall not write options or purchase instruments with embedded written options.
3. The total exposure related to option premium paid must not exceed 20% of the net assets of the scheme.
4. Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.
5. Exposure due to hedging positions may not be included in the above mentioned limits subject to the following:-
    a. Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
    b. Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned in Point 1.

c. Any derivative instrument used to hedge has the same underlying security as the existing position being hedged.
d. The quantity of underlying associated with the derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken.
e. Mutual Funds may enter into plain vanilla interest rate swaps for hedging purposes. The value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the scheme.
The counter party in such transactions has to be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases must not exceed the value of respective existing assets being hedged by the scheme. Exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the scheme. However, if mutual funds are transacting in IRS through an electronic trading platform offered by the Clearing Corporation of India Ltd. (CCIL) and CCIL is the central counterparty for such transactions guaranteeing settlement, the single counterparty limit of 10% shall not be applicable.

6. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned in point 1.
7. Exposure in derivative positions shall be computed as follows:

Position	**Exposure**
Long Future	Futures Price * Lot Size *
Short Future	Number of Contracts
Option bought	Futures Price * Lot Size *

In accordance with para 12.25 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023on "Norms for investment and disclosure by mutual funds in derivatives", are as under:

Mutual Fund schemes are permitted to undertake transactions in equity derivatives in accordance with the exposure limits specified in para 12.25 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023. Paragraph 4 of the said circular, inter-alia, states that Mutual Funds shall not write options or purchase instruments with embedded written options.

Based on the suggestions of market participants and recommendations of Mutual Fund Advisory Committee (MFAC), it has been decided to permit mutual funds to write call options under a covered call strategy as prescribed below:

Writing of Covered Call Options by Mutual Fund Schemes:

a. In partial modification to aforementioned circular, Mutual Fund schemes (except Index Funds and ETFs) may write call options only under a covered call strategy for constituent stocks of NIFTY 50 and BSE SENSEX subject to the following:

b. The total notional value (taking into account strike price as well as premium value) of call options written by a scheme shall not exceed 15% of the total market value of equity shares held in that scheme.

c. The total number of shares underlying the call options written shall not exceed 30% of the unencumbered shares of a particular company held in the scheme. The unencumbered shares in a scheme shall mean shares that are not part of Securities Lending and Borrowing Mechanism (SLBM), margin or any other kind of encumbrances.

d. At all points of time the Mutual Fund scheme shall comply with the provisions at paragraph (a) and (b) above. In case of any passive breach of the requirement at paragraph (a), the respective scheme shall have 7 trading days to rebalance the portfolio. During the rebalancing period, no additional call options can be written in the said scheme.

e. In case a Mutual Fund scheme needs to sell securities on which a call option is written under a covered call strategy, it must ensure compliance with paragraphs (a) and (b) above while selling the securities.

f. In no case, a scheme shall write a call option without holding the underlying equity shares. A call option can be written only on shares which are not hedged using other derivative contracts.

g. The premium received shall be within the requirements prescribed in terms of Para 12.25.2 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 i.e. the total gross exposure related to option premium paid and received must not exceed 20% of the net assets of the scheme.

h. The exposure on account of the call option written under the covered call strategy shall not be considered as exposure in terms of para 12.24.1 of SEBI Master circular no SEBI/HO/IMD/IMDPoD-1/P/CIR/2023/74 dated May 19, 2023.

i. The call option written shall be marked to market daily and the respective gains or losses factored into the daily NAV of the scheme until the position is closed or expired.

As and when SEBI notifies amended limits in position limits for exchange traded derivative contracts in future, the aforesaid position limits, to the extent relevant, shall be read as if they were substituted with the SEBI amended limits.

Creation of segregated portfolio < S.O 53>

In accordance with para 4.4 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, provisions have been included for creation of segregated portfolio in the scheme.

Explanations:

1. The term ‘segregated portfolio’ shall mean a portfolio, comprising of debt or money market instrument affected by a credit event, that has been segregated in a mutual fund scheme.
2. The term ‘main portfolio’ shall mean the scheme portfolio excluding the segregated portfolio.
3. The term ‘total portfolio’ shall mean the scheme portfolio including the securities affected by the credit event.

Note 1: As per para 4.4 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, credit event is considered for creation of segregated portfolio, however for the purpose of Para 4.4.3.3 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023, ‘actual default’ by the issuer of such instruments shall be considered for creation of segregated portfolio.

Note 2: Portfolio referred herewith will include interest accrued as well.

Terms and conditions in respect of Creation of segregated portfolio in the scheme:

AMC may create segregated portfolio in the scheme and it shall be subject to guidelines specified by SEBI from time to time including the following:

1. Segregated portfolio may be created, in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under:

   a. Downgrade of a debt or money market instrument to 'below investment grade', or

   b. Subsequent downgrades of the said instruments from 'below investment grade', or

   c. Similar such downgrades of a loan rating.

2. In case of difference in rating by multiple CRAs, AMC shall consider the most conservative rating. Creation of segregated portfolio shall be based on issuer level credit events as per above point no. 1 and shall be implemented at the ISIN level.

3. Creation of segregated portfolio shall be optional and at the discretion of Kotak Mahindra Asset Management Company Ltd ('AMC'). It should be created only if the Scheme Information Document (SID) of the scheme has provisions for segregated portfolio with adequate disclosures.

Further, in accordance with para 4.4 of SEBI Master circular no SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, Creation of segregated portfolio in mutual fund schemes has been permitted in respect of unrated debt or money market instruments by mutual fund schemes of an issuer that does not have any outstanding rated debt or money market instruments, subject to the following terms:

   a. Segregated portfolio of such unrated debt or money market instruments may be created only in case of actual default of either the interest or principal amount. Credit event is considered for creation of segregated portfolio, however as per the para 4.4. of SEBI Master circular no SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, 'actual default' by the issuer of such instruments shall be considered for creation of segregated portfolio.

   b. AMCs shall inform AMFI immediately about the actual default by the issuer. Upon being informed about the default, AMFI shall immediately inform the same to all AMCs. Pursuant to dissemination of information by AMFI about actual default by the issuer, AMCs may segregate the portfolio of debt or money market instruments of the said issuer in terms of Para 4.4 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023.

   c. All other terms and conditions as stated in Paragraph 4.4 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 shall remain the same.

For detailed process for creation of segregated portfolio, refer Statement of Additional Information (SAI) of the Fund

J. Additional Scheme Related Disclosures

a. Aggregate investment in the Scheme of certain categories of persons:
   Aggregate Investment by the concerned scheme's fund manager in the scheme: Not Applicable
   Aggregate Investment by the Kotak AMC'S Board of Directors in the scheme: Not Applicable
   Aggregate Investment by Key Managerial Person of Kotak AMC in the scheme: Not Applicable

b. Scheme's portfolio holdings: Not Applicable
c. Sector wise fund allocation: Not Applicable
d. Portfolio turnover ratio: Not Applicable
e. Website link for Monthly Portfolio Holding:

Please visit www.kotakmf.com to obtain Scheme's latest monthly portfolio holding statement.

Since the scheme is a new fund to be launched, the above disclosures are not applicable.

K. How has the scheme performed?

This is a new scheme and does not have any performance track record

IV. UNITS AND OFFER

This section provides details you need to know for investing in the scheme.

A. New Fund Offer (NFO)

New Fund Offer: This is the period during which a new Scheme sells its units to the investors	**NFO opens on**:- XX.XX.**2024** **NFO closes on**:- XX.XX.**2024** The AMC/ Trustee may change the New Fund Offer period, subject to the condition that the New Fund Offer period shall be kept open for a minimum period of 3 working days and not beyond 15 days or such other time period as permissible under SEBI (MF) Regulations. AMC/ Trustee may to close the subscription list earlier by giving at least one day's prior notice. Any such modification shall be announced by way of a notice/ addendum uploaded on website of Kotak Mahindra Mutual Fund i.e. www.kotakmf.com. **< S.O 34>**
New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	Rs. 10 per Unit.
Minimum Amount for Application in the NFO of scheme	Rs. 100/- and any amount thereafter At present, applications for investing in scheme through cash are not accepted by Kotak AMC. Information in this regard will be provided to Investors as and when the facility is made available.
Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 working days, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 working days from the date of closure of the subscription period.	The Fund seeks to collect a minimum subscription amount of Rs. 10,00,00,000/- (Rupees Ten crores only) under the scheme.
Maximum Amount to be raised (if any) This is the maximum amount which can be collected during the NFO	There is no upper limit on the total amount that may be collected. Subject to the receipt of the specified Minimum Subscription Amount for the Scheme, full allotment will be made to all valid applications received during the New Fund Offer.

<table>
<tr><td>period, as decided by the AMC.</td><td></td></tr>
<tr><td>Plans available</td><td>There will be two plans under the Scheme namely, Direct Plan and Regular Plan.

Direct Plan: This Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Fund and is not available for investors who route their investments through a Distributor.

Regular Plan: This Plan is for investors who wish to route their investment through any distributor.

The portfolio of both plans will be unsegregated.</td></tr>
<tr><td>Default Plan</td><td>Investors subscribing under Direct Plan of a Scheme will have to indicate “Direct Plan” against the Scheme name in the application form “Kotak Transportation & Logistics Fund- Direct Plan”.

Investors should also indicate “Direct” in the ARN column of the application form.

If the application is received incomplete with respect to not selecting Regular/Direct Plan, the application will be processed as under:

<table>
<tr><th>Scenario</th><th>Broker Code mentioned by the investor</th><th>Plan mentioned by the investor</th><th>Default Plan to be captured</th></tr>
<tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr>
<tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr>
<tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr>
<tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr>
<tr><td>5</td><td>Direct</td><td>Not Mentioned</td><td>Direct Plan</td></tr>
<tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct Plan</td></tr>
<tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr>
<tr><td>8</td><td>Mentioned</td><td>Not Mentioned</td><td>Regular Plan</td></tr>
</table>

The scheme will comply with AMFI Best Practices Guidelines Circular No.111 /2023-24 dated February 2, 2024 regarding transactions received with invalid ARN.

Guidelines for Processing of transactions received under Regular Plan with invalid ARN:
(i)Transactions received in Regular Plan with Invalid ARN to be processed in Direct Plan of the same Scheme (even if reported in Regular Plan)

ii)If the EUIN is invalid/missing, the transactions shall be processed in Regular plan, and the distributor/investor shall be given 30 day period from the date of the transaction for remediation of the EUIN. In such cases, the investor to be advised to either provide a different EUIN</td></tr>
</table>

	linked to the ARN who would be engaged in servicing the investor OR switch to Direct Plan. iii) For SIP & STP facilities, the ARN validity shall be verified / validated at the time of registration. For instances where the registration details not available in RTA records the transaction shall be treated as lumpsum purchase for validations. (iv)SIPs registered under ARN of deceased to continue till end of SIP registration period or investor's request as per AMFI guidelines; No fresh transactions or SIPs to be booked under the ARN of deceased MFD post cancellation of ARN at AMFI. (v)Only Sub-distributor's ARN with valid "ARN-" values in the transaction will be considered for validation of Sub- distributor ARN for all types of transactions (lumpsum/SIP/STP). (vi)If the ARN is invalid as on date of SIP / STP registration, such registration and future transactions thereunder will be processed under DIRECT plan. (vii) Transactions other than the physical mode which are found to be not in order basis above mentioned points, will be rejected at the time of upload / submission. Since the validation cannot be carried out at the time of acceptance for transactions received in physical form, the same will be done at the time of processing the transaction, and if found to be invalid, the transaction will be processed under DIRECT. (viii)Transactions received from the stock exchange platforms in Demat mode with invalid ARN shall be rejected instead of processing in Direct Plan.
Income Distribution Cum Withdrawal (IDCW) Frequency and Record date	At discretion of Trustees.
Choice of Default Option	• If applicant does not indicate the choice between growth and Income Distribution Cum Withdrawal (IDCW) in the application form, then the scheme will accept it as an application for growth option under respective plan. • If applicant does not indicate the choice of IDCW sub-option between payout of IDCW and reinvestment of IDCW then the scheme will accept it as an application for IDCW reinvestment.
Allotment	Subject to the receipt of the specified Minimum Subscription Amount for the Scheme, full allotment will be made to all valid applications received during the New Fund Offer. The AMC/ Trustee reserves the right to reject any application inter alia in the absence of fulfillment of any regulatory requirements, fulfillment of any requirements as per the SID, incomplete/incorrect documentation and furnishing necessary information to the satisfaction of the Mutual Fund/AMC.

	Allotment will be completed within 5 business days after the closure of the New Fund Offer. Allotment of units and dispatch of allotment advice to FPIs will be subject to RBI approval if required. Investors who have applied in non-depository mode will be entitled to receive the account statement of units within 5 Business Days of the closure of the NFO Period. For applicants applying through the ASBA mode, on intimation of allotment by CAMS to the banker the investors account shall be debited to the extent of the amount due thereon. On allotment, units will be credited to the Investor's demat account as specified in the ASBA application form. The Asset Management Company shall, on production of instrument of transfer together with relevant documents, register the transfer within 30 days from the date of such production. The Units of the Scheme held in the dematerialised form will be fully and freely transferable) in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time and as stated in Para 14.4.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023. Also, when a person becomes a holder of the units by operation of law or upon enforcement of pledge, then the AMC shall, subject to production/submission of such satisfactory evidence, which in its opinion is sufficient, effect the transfer, if the intended transferee is otherwise eligible to hold the units.
Refund	If application is rejected, full amount will be refunded within 5 working days from of closure of NFO. If refunded later than 5 working days, interest @ 15% p.a. for delay period will be paid and charged to the AMC.
Income Distribution Cum Withdrawal (IDCW) Policy	• Growth Option: Under the Growth option, there will be no distribution of income and the return to investors will be only by way of capital gains, if any, through redemption at applicable NAV of Units held by them. • Income Distribution Cum Withdrawal (IDCW) Option: Under the Income Distribution Cum Withdrawal (IDCW)option, the Trustee may at any time decide to distribute by way of IDCW, the surplus by way of realised profit and interest, net of losses, expenses and taxes, if any, to Unitholders if, in the opinion of the Trustee, such surplus is available and adequate for distribution. The Trustee's decision with regard to such availability and adequacy of surplus, rate, timing and frequency of distribution shall be final. The Trustee may or may not distribute surplus, even if available, by way of IDCW. The IDCW will be paid to only those Unitholders whose names appear on the register of Unitholders of the Scheme / Option at the close of the business hours on the record date, which will be announced in advance. The Asset Management Company (AMC) is required to dispatch IDCW payments within seven working days from the record date. In case the AMC fails to dispatch the IDCW payments within the stipulated time of seven working days, it shall be liable to pay interest

	to the unit holders at 15% p.a. or such other rate as may be prescribed by SEBI from time to time. The IDCW Option will be available under two sub-options – the Payout Option and the Reinvestment Option. Payout Option: Unitholders will have the option to receive payout of their IDCW by way of IDCW payments or any other means which can be enchased or by way of direct credit into their account. Reinvestment Option: Under the reinvestment option, IDCW amounts will be reinvested in the IDCW Reinvestment Option at the Applicable NAV announced immediately following the record date. No entry loads will be charged on units allotted as a result of reinvestment IDCW. However, the Trustees reserve the right to introduce new options and / or alter the payout IDCW intervals, frequency, including the day of payout, subject to SEBI (MF) Regulations and circulars issued thereunder from time to time. When units are sold, and sale price (NAV) is higher than face value of the unit, a portion of sale price that represents realized gains is credited to an Equalization Reserve Account and which can be used to pay IDCW. IDCW can be distributed out of investor's capital (Equalization Reserve), which is part of sale price that represents realized gains
Who can invest **This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.**	The following are eligible to apply for purchase of the Units: • Resident Indian Adult Individuals, either singly or jointly (not exceeding three). • Parents/Lawful guardians on behalf of Minors. • Companies, corporate bodies, registered in India. • Registered Societies and Co-operative Societies authorised to invest in such Units. • Religious and Charitable Trusts under the provisions of 11(5) of the Income Tax Act, 1961 read with Rule 17C of the Income Tax Rules, 1962. • Trustees of private trusts authorised to invest in mutual fund schemes under their trust deeds. • Partner(s) of Partnership Firms. • Association of Persons or Body of Individuals, whether incorporated or not. • Hindu Undivided Families (HUFs). • Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions and Investment Institutions. • Non-Resident Indians/Persons of Indian origin resident abroad (NRIs) on full repatriation or non-repatriation basis. • Foreign Portfolio Investors (FPI) registered with SEBI. • Other Mutual Funds registered with SEBI. • International Multilateral Agencies approved by the Government of India. • Army/Navy/Air Force, Para-Military Units and other eligible institutions.

	• Scientific and Industrial Research Organizations. • Provident/Pension/Gratuity and such other Funds as and when permitted to invest. • Universities and Educational Institutions. • Other schemes of Kotak Mahindra Mutual Fund may, subject to the conditions and limits prescribed in the SEBI Regulations and/or by the Trustee, AMC or Sponsor, subscribe to the Units under the Scheme. The list given above is indicative and the applicable law, if any, shall supersede the list. Acceptance of Subscriptions from U.S. Persons and Residents of Canada : - The Scheme shall not accept subscriptions from U.S. Persons and Residents of Canada, except where transaction request received from Non – resident Indian (NRIs) / Persons of Indian Origin (PIO) who at the time of investment are present in India and submit physical transaction request along with such declarations / documents as may be prescribed by Kotak Mahindra Asset Management Company Ltd and Kotak Mahindra Trustee Company Ltd. The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/ Trustee Company. The investor shall be responsible for complying with all the applicable laws for such investments. The AMC may to put the transaction request on hold/reject the transaction request, or reverse the units allotted, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard. The Trustee/AMC reserves the right to change/modify the provisions mentioned above at a later date, subject to SEBI (MF) Regulations and circulars issued thereunder from time to time. **Note:** Investors should provide their own email address, mobile number and registered address to enable the AMC/ MF for speed and ease of communication in a convenient and cost-effective manner, and to help prevent fraudulent transactions.
Where can you submit the filled up applications.	Applications can be made either by way of a "Regular Application" along with a cheque/DD or fund transfer instruction. The Fund may introduce other newer methods of application which will be notified as and when introduced. Investors should complete the Application Form and deliver it along with a cheque (i.e. in case of "Regular Application") or fund transfer instructions, at any of the official points of acceptance of transactions as given on the back cover of this document. For investments through switch transactions, transaction slip with application forms can be submitted at the AMC branches, CAMS

	Investor Service Centres and branches, given in the last page. All trading Member of Bombay Stock Exchange (BSE) and National Stock Exchange (NSE), who are registered with AMFI as Mutual Fund Advisors offering the facility of purchase and redemption of units of Kotak Mahindra Mutual Funds thorough Exchanges (Platforms are the official Acceptance points for fresh applications as the NFO of the scheme is offered through the Stock Exchange platforms. Further in line with para 16.2 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023 it has been decided to allow investors to directly access infrastructure of the recognised stock exchanges to purchase mutual fund units directly from Mutual Fund/ Asset Management Companies. SEBI circular has advised recognised stock exchanges, clearing corporations and depositories to make necessary amendment to their existing byelaws, rules and/or regulations, wherever required. Further, Investors may also apply through ASBA facility, during the NFO period of the Scheme.
Applications Supported by Blocked Amount (ASBA)	As per SEBI vide para 14.8 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023 an investor can subscribe to the New Fund Offer (NFO) through ASBA facility. The ASBA facility is offered by selected Self Certified Syndicate Banks (SCSBs) which are registered with SEBI for offering the facility, and whose names appear in the list of SCSBs as displayed by SEBI on its website at www.sebi.gov.in. ASBA is an application containing an authorization given by the Investor to block the application money in his specified bank account towards the subscription of Units offered during the NFO of the Schemes. On intimation of allotment by CAMS to the banker the investors account shall be debited to the extent of the amount due thereon. On allotment, units will be credited to the Investor's demat account as specified in the ASBA application form. Grounds for rejection of ASBA applications ASBA application forms can be rejected by the AMC/Registrar/ SCSBs, on the following technical grounds: - Applications by persons not competent to contract under the Indian Contract Act, 1872, including but not limited to minors, insane persons etc. Mode of ASBA i.e. either Physical ASBA or Electronic ASBA, not selected or ticked. ASBA Application Form without the stamp of the SCSB. Application by any person outside India if not in compliance with applicable foreign and Indian laws. Bank account details not given/incorrect details given. Duly certified Power of Attorney, if applicable, not submitted along with the ASBA application form.

	No corresponding records available with the Depositories matching the parameters namely (a) Names of the ASBA applicants (including the order of names of joint holders) (b) DP ID (c) Beneficiary account number or any other relevant details pertaining to the Depository Account. Insufficient funds in the investor's account. Application accepted by SCSB and not uploaded on/with the Exchange/ Registrar.
Mechanism for Redressal of Investor Grievances under ASBA Facility	All grievances relating to the ASBA facility may be addressed to the respective SCSBs, giving full details such as name, address of the applicant, number of Units applied for, counterfoil or the application reference given by the SCSBs, DBs or CBs, amount paid on application and the Designated Branch or the collection centre of the SCSB where the Application Form was submitted by the ASBA Investor.
How to Apply <S.O 35>	Application form and Key Information Memorandum may be obtained from the offices of AMC or Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the Registrar or distributors or downloaded from www.kotakmf.com. Investors are also advised to refer to Statement of Additional Information before submitting the application form. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the Mutual Fund will be available on the website www.kotakmf.com. All cheques should be crossed "Account Payee Only" and drawn in favour of the scheme viz: Kotak Transportation & Logistics Fund The AMC/ Trustee may reject any application inter alia in the absence of fulfillment of any regulatory requirements, fulfillment of any requirements as per the SID, incomplete/incorrect documentation and not furnishing necessary information to the satisfaction of the Mutual Fund/AMC. Please refer to the SAI for detailed procedure and Application form for the instructions.
Listing	Since the Scheme is open-ended, it is not necessary to list the Units of the Schemes on any exchange. Liquidity is ensured to investors by the purchase and sale of Units from/to the Fund at prices related to the relevant Applicable NAV for the purpose of purchasing or redeeming Units from the Fund. The Trustee, however, has the right to list the Units under any of the Schemes on any stock exchange/s for better distribution and additional convenience to existing/prospective Unitholders. Even if the Units are listed, the Fund shall continue to offer purchase and redemption facility as specified in this scheme information document. Any listing will come only as an additional facility to investors who wish to use the services of a stock exchange for the purpose of transacting business in the Units of the Schemes.
Special Products / facilities available during the NFO	Switch-In and Systematic Investment Plan are available during the NFO.

	Note: Investors of Kotak Liquid Fund, Kotak Overnight Fund, Kotak Money Market Fund and Kotak Savings Fund (Source Schemes), holding units under growth option of any of these specified schemes, have an option to switch-in their units in the Scheme during the NFO period, subject to the terms and conditions mentioned in the scheme information document of the respective schemes. In the event of the withdrawal/cancellation/calling off of the NFO, the switch request submitted by the investor shall not be processed and the investment shall be retained in the source scheme. The NFO Switch-In shall be available only in case the NFO period of the Scheme should be of minimum 7 days.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable
Restrictions, if any, on the right to freely retain or dispose of units being offered.	The Asset Management Company shall, on production of instrument of transfer together with relevant documents, register the transfer within 30 days from the date of such production. The Units of the Scheme held in the dematerialised form will be fully and freely transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time and as stated in Para 14.4.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023. Also, when a person becomes a holder of the units by operation of law or upon enforcement of pledge, then the AMC shall, subject to production/submission of such satisfactory evidence, which in its opinion is sufficient, effect the transfer, if the intended transferee is otherwise eligible to hold the units.
Foreign Account Tax Compliance	FATCA is an acronym for Foreign Account Tax Compliance Act ("FATCA"), a United States Federal law to increase compliance by US taxpayers and is intended to bolster efforts to prevent tax evasion by the US taxpayers with offshore investments. The Government of India and the United States of America (US) have reached an agreement in substance on the terms of an Inter- Governmental Agreement (IGA) and India is now treated as having an IGA in effect from April 11, 2014. The AMC/Fund are likely to be classified as a 'Foreign Financial Institution' (Investment Entity as per Annexure 1(i)) under the FATCA provisions. In accordance with FATCA provisions, the AMC/Mutual Fund will be required to undertake due diligence process and identify US reportable accounts and collect such information/documentary evidences of the US and/or non-US status of its investors/Unit holders and disclose such information (through its agents or service providers) as far as may be legally permitted about the holdings, investment returns and/or to US Internal Revenue Service (IRS) or the Indian Tax Authorities, as the case may be for the purpose of onward transmission to the IRS pursuant to the new reporting regime under FATCA.

B. Ongoing Offer Details

Ongoing Offer Period This is the date from which the scheme reopened for subscriptions/redemptions after the closure of the NFO period.	The Scheme will reopen for subscription/redemptions within 5 business days from the date of allotment of units.
Ongoing price for subscription (purchase)/ switch-in This is the price you need to pay for purchase/switch-in.	At the applicable NAV. The Methodology of calculating the Sale price for mutual fund units (Purchase price for investors) is given below: **Sale price** is the price at which investor can invest in units of mutual fund schemes. The entry load has been abolished with effect from August 01, 2009 vide para 10.4 of SEBI Master circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023. Hence, Sale price is equal to the applicable NAV.
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch outs. Example: If the applicable NAV is Rs. 10, exit load is 2% then redemption price will be: Rs. 10* (1-0.02) = Rs. 9.80	The redemption will be at Applicable NAV based prices, subject to applicable exit load; if any. As required under the Regulations, Fund shall ensure that the repurchase price of an open ended scheme is not lower than 95% of the Net Asset Value. The Methodology of calculating the Repurchase price (Redemption price) of units is given below: **Repurchase price** is the price at which investor can redeem units of mutual fund schemes. While calculating repurchase price the exit load, as applicable, is deducted from the applicable NAV. For example, If the applicable NAV is Rs. 10, exit load is 1% then repurchase price will be: Rs. 10* (1-0.01) = Rs. 9.90.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	**Applicable NAV for Purchases/Switch-ins** 1. In respect of valid applications received upto 3.00 p.m. on a business day and entire amount is available in the mutual fund's account for utilization before the cut off time of the same day – closing NAV of the day of receipt of application; 2. In respect of valid applications received after 3.00 p.m. on a business day and the entire amount is available in the mutual fund's account for utilization before cut off time of the next business day – the closing NAV of the next business day; 3. Irrespective of the time of receipt of the application where the entire amount is available in Mutual fund's account for utilization before cut off time on any subsequent business day – the closing NAV of such subsequent business day. The above cut-off timings and applicability of NAV shall be

	applicable in respect of valid applications received at the Official Point(s) of Acceptance on a Business Day: 1. It is clarified that switches will be considered as redemption in the switch-out scheme and purchase / subscription in the switch-in scheme 2. Cheques received on a business day may be deposited with the primary bankers of the respective location on the next business day. NAV shall be as per the applicable NAV mentioned above. To enable early sighting of funds by the schemes, investors are requested to avail of electronic facilities like RTGS / NEFT in respect of subscriptions and submit the proof of transfer of funds along with their applications. AMC shall not be responsible for any delay on account of banking clearance or circumstances which are beyond the control of AMC. 3. The revised provisions for applicability of NAV based on realization of funds will be applicable to all types of investment including various systematic investments routes (viz, SIP, STP, Transfer of IDCW Plan etc.) as may be offered by the Scheme from time to time. **Applicable NAV for Redemption/ Switch outs** a) where the application received upto 3.00 pm – closing NAV of the day of receipt of application; and b) an application received after 3.00 pm – closing NAV of the next business day. Further, where the AMC or the Registrar has provided a facility to the investors to redeem /switch-out of the Scheme through the medium of Internet by logging onto specific web-sites or any other facilities offered by the AMC and where investors have signed up for using these facilities, the Applicable NAVs will be as provided above. **Technical issues when transactions are processed through online facilities/ electronic modes.** The time of transaction done through various online facilities / electronic modes offered by the AMC, for the purpose of determining the applicability of NAV, would be the time when the request for purchase / SIP/ sale / switch of units is received in the servers of AMC/RTA. In case of transactions through online facilities / electronic modes, there may be a time lag of few seconds or upto 1-7 banking days between the amount of subscription being debited to investor's bank account and the subsequent credit into the respective Scheme's bank account. This lag may impact the applicability of NAV for transactions where NAV is to be applied, based on actual realization of funds by the Scheme. Under no circumstances will Kotak Asset Management Company Limited or its bankers or its service providers be liable for any lag / delay in realization of funds and consequent pricing of units. The AMC may amend cut off timings subject to SEBI (MF) Regulations for the smooth and efficient functioning of the Scheme. Representation of SIP transaction which have failed due to technical reasons will also follow same rule.

Where can the applications for purchase/redemption switches be submitted?	Applications can be made either by way of a "Regular Application or Transaction slip" along with a cheque/DD or fund transfer instruction. The Fund may introduce other newer methods of application which will be notified as and when introduced. Investors should complete the Application Form and deliver it along with a cheque (i.e. in case of "Regular Application") or fund transfer instructions at any of the official points of acceptance of transactions listed below, First time investments can be made only by way of duly filled in application form. (1) At the Official points of acceptance of transactions as given on the back cover of this document. (2) For investments through switch transactions, transaction slip with application forms can be submitted at the AMC branches and CAMS Investor Service Centres & branches given in the last page. Further in line with para 16.2.11 and 16.2.12 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 it has been decided to allow investors to directly access infrastructure of the recognised stock exchanges to purchase mutual fund units directly from Mutual Fund/ Asset Management Companies. SEBI circular has advised recognised stock exchanges, clearing corporations and depositories to make necessary amendment to their existing byelaws, rules and/or regulations, wherever required. Redemption/Switch requests: Where Units under a Scheme are held under both Direct Plan and Regular Plan, investors should clearly mention the plan from which redemption/switch requests are to be processed. If the investor does not mention the plan then the application may be rejected.
Direct Plan	Regular Plan: This Plan is for investors who wish to route their investment through any distributor. Direct Plan: This Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Fund and is not available for investors who route their investments through a Distributor. The portfolio of both plans will be unsegregated. All characteristics such as Investment Objective, Asset Allocation Pattern, Investment Strategy, risk factors, minimum investment amount, additional investment amount, availability of options including sub options, SIP/STP/SWP/Transfer of IDCW Plan/FSIP facilities offered and terms and conditions including load structure will be the same for Direct Plan and Regular Plan. Except that (a) Switch of investments from Regular Plan, where the transaction has been received with broker code to Direct Plan shall be subject to applicable exit load, if any. (b) No exit load shall be levied: • in case of switch of investment from Regular Plan, where transaction has been received without broker code to

<table>
<tr>
<td></td>
<td>Direct Plan.
• in case of switch of investments from Direct Plan to Regular Plan.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc and no commission for distribution of Units will be paid / charged under Direct Plan.

Investments through systematic routes:

In case of Systematic Investment Plan (SIP) / Systematic Transfer Plan (STP)/, etc registered prior to the January 1, 2013 without any distributor code under the Regular Plan, installments falling on or after February 1, 2013 will automatically be processed under the Direct Plan. However, investors who intend to continue with their future installments in Regular Plan, may opt to do so by submitting a written request to AMC before February 1, 2013.

Investors who had registered for SIP/STP facility prior to January 1, 2013 with distributor code and wish to invest their future installments into the Direct Plan, shall make a written request to the Fund in this behalf. The Fund will take at least 15 days to process such requests. Intervening installments will continue in the Regular) Plan.

The terms and conditions of the existing registered enrolment shall continue to apply.

Redemption/Switch requests: Where Units under a Scheme are held under both Direct Plan and Regular Plan, investors should clearly mention the plan from which redemption/switch requests are to be processed. If the investor does not mention the plan then the application may be rejected.</td>
</tr>
<tr>
<td>Minimum application amount</td>
<td>Minimum application amount for purchases

<table>
<tr><th>Initial Purchase (Non- SIP)</th><th>Additional Purchase (Non-SIP)</th><th>SIP Purchase</th></tr>
<tr><td>Rs. 100/- and any amount thereafter</td><td>Rs. 100/- and any amount thereafter</td><td>Rs. 100/- and any amount thereafter</td></tr>
</table>

Minimum amount for redemption:
The minimum redemption amount for all plans will be Rs. 1000/- or 100 units or account balance, whichever is lower.</td>
</tr>
<tr>
<td>Waiver of Minimum Subscription Amount</td>
<td>Pursuant to 6.10 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 on Alignment of interest of Designated Employees of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes has, inter alia mandated that a minimum of 20% of gross annual CTC net of income tax and any statutory contributions of the Designated Employees of the AMCs shall be invested in units of the scheme(s) of the Fund in which they have a role/oversight.</td>
</tr>
</table>

	Accordingly, the criteria of minimum investment amounts would not apply for such Investments made by Designated Employees of the Kotak Mahindra Asset Management Company Limited in compliance with the aforesaid circular(s).
Minimum balance to be maintained	There is no minimum balance requirement **< S.O 36>**
Who can invest **This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.**	The following are eligible to apply for purchase of the Units: • Resident Indian Adult Individuals, either singly or jointly (not exceeding three). • Parents/Lawful guardians on behalf of Minors. • Companies, corporate bodies, registered in India. • Registered Societies and Co-operative Societies authorised to invest in such Units. • Public sector undertakings, public/Statutory corporations subject to general or specific permissions granted to them by the Central/State governments from time to time. • Religious and Charitable Trusts under the provisions of 11(5) of the Income Tax Act, 1961 read with Rule 17C of the Income Tax Rules, 1962. • Trustees of private trusts authorised to invest in mutual fund schemes under their trust deeds. • Partner(s) of Partnership Firms. • Association of Persons or Body of Individuals, whether incorporated or not. • Hindu Undivided Families (HUFs). • Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions and Investment Institutions. • Non-Resident Indians/Persons of Indian origin resident abroad (NRIs) on full repatriation or non-repatriation basis. • Other Mutual Funds registered with SEBI. • Foreign Portfolio Investors (FPIs) or sub-accounts of FPI's registered with SEBI. • International Multilateral Agencies approved by the Government of India. • Army/Navy/Air Force, Para-Military Units and other eligible institutions. • Scientific and Industrial Research Organizations. • Provident/Pension/Gratuity and such other Funds as and when permitted to invest. • Public Financial Institution as defined under the Companies Act 2013. • Foreign Portfolio Investor • Universities and Educational Institutions. • Other schemes of Kotak Mahindra Mutual Fund may, subject to the conditions and limits prescribed in the SEBI Regulations and/or by the Trustee, AMC or Sponsor, subscribe to the Units under the Scheme. The list given above is indicative and the applicable law, if any, shall supersede the list.

	Acceptance of Subscriptions from U.S. Persons and Residents of Canada w.e.f. November 17, 2016: - The Scheme shall not accept subscriptions from U.S. Persons and Residents of Canada, except where transaction request received from Non – resident Indian (NRIs) / Persons of Indian Origin (PIO) who at the time of investment are present in India and submit physical transaction request along with such declarations / documents as may be prescribed by Kotak Mahindra Asset Management Company Ltd and Kotak Mahindra Trustee Company Ltd. The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/ Trustee Company. The investor shall be responsible for complying with all the applicable laws for such investments. The AMC may to put the transaction request on hold/reject the transaction request, or reverse the units allotted, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard. The Trustee/AMC reserves the right to change/modify the provisions mentioned above at a later date, subject to SEBI (MF) Regulations and circulars issued thereunder from time to time. **Note:** Investors should provide their own email address, mobile number and registered address to enable the AMC/ MF for speed and ease of communication in a convenient and cost-effective manner, and to help prevent fraudulent transactions.
How to Apply	Application form and Key Information Memorandum may be obtained from the offices of AMC or Investor Service Centres (ISCs)/Official Points of Acceptance(OPAs) of the Registrar or distributors or downloaded from Investors are also advised to refer to Statement of Additional Information before submitting the application form. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the Mutual Fund will be available on the website www.kotakmf.com. All cheques should be crossed "Account Payee Only" and drawn in favour the scheme name in which investment is intended to be made. The AMC/ Trustee reserves the right to reject any application inter alia in the absence of fulfillment of any regulatory requirements, fulfillment of any requirements as per the SID, incomplete/incorrect documentation and not furnishing necessary information to the satisfaction of the Mutual Fund/AMC. Please refer to the SAI for detailed procedure and Application form for the instructions.

Process for investments made in the name of Minor through a Guardian < S.O 37>	As per Para 17.6 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2023/74 dated May 19, 2023 read with SEBI Circular dated May 12, 2023, the following Process for Investments in the name of a Minor through a Guardian will be applicable: a. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. For existing folios, the AMCs shall insist upon a Change of Pay-out Bank mandate before redemption is processed. b. Redemption proceeds shall be credited only in verified bank account of the minor, i.e the account the minor may hold with the parent/legal guardian after completing KYC formalities. c. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new account. No further transactions shall be allowed till the status of the minor is changed to major. d. AMCs shall build a system control at the account set up stage of Systematic Investment Plan (SIP), Systematic Transfer Plan (STP) and Systematic Withdrawal Plan (SWP) on the basis of which, the standing instruction is suspended when the minor attains majority, till the status is changed to major. Please refer SAI for detailed process on investments made in the name of a Minor through a Guardian and Transmission of Units.
Non acceptance of Third Party Cheques	Third Party Cheques will not be accepted by the Scheme. **Definition of Third Party Cheques** 1. Where payment is made through instruments issued from an account other than that of the beneficiary investor, the same is referred to as Third-Party payment. 2. In case of a payment from a joint bank account, the first holder of the mutual fund folio has to be one of the joint holders of the bank account from which payment is made. If this criterion is not fulfilled, then this is also construed to be a third party payment. However, afore-mentioned clause of investment with Third-Party Payment shall not be applicable for the below mentioned exceptional cases. 1. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. 2. Payment by Employer on behalf of employee under Systematic Investment Plans or lump sum / one-time subscription, through Payroll deductions. AMC shall exercise extra due diligence in terms of ensuring the authenticity of such arrangements from a fraud prevention and KYC perspectives. 3. Custodian on behalf of an FPI or a client. For pre funded instruments such as DD/Pay order it is the onus of the investor to provided adequate supporting documents to prove that such

	instruments are issued by debiting the first holders account. Kotak Mahindra Asset Management Co. Ltd. / Trustee may reject/ not process application and refund subscription money if the subscription does not comply with the specified provisions of Payment Instruments and subject to SEBI (MF) Regulations and circulars issued thereunder from time to time.
Listing	Since the Scheme is open-ended, it is not necessary to list the Units of the Scheme on any exchange. Liquidity is ensured to investors by the purchase and sale of Units from/to the Fund at prices related to the relevant Applicable NAV for the purpose of purchasing or redeeming Units from the Fund. The Trustee, however, has the right to list the Units under the Scheme on any stock exchange/s for better distribution and additional convenience to existing/prospective Unitholders. Even if the Units are listed, the Fund shall continue to offer purchase and redemption facility as specified in this scheme information document. Any listing will come only as an additional facility to investors who wish to use the services of a stock exchange for the purpose of transacting business in the Units of the Scheme.
Transaction Charges	Pursuant to Para 10.5 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, transaction charge per subscription of Rs. 10,000/- and above be allowed to be paid to the distributors of the Kotak Mahindra Mutual Fund products. Investors are requested to note that no transaction charges shall be deducted from the investment amount given by the investor for all transactions / applications (including SIP's) received through the distributors (i.e. in Regular Plan) and full investment amount (subject to deduction of statutory charges, if any) will be invested in the Scheme. **Transactions Through "Channel Distributors"** Investors may enter into an agreement with certain distributors/ Registered Investment Advisers (RIAs) (with whom AMC also has a tie up) referred to as "Channel Distributors" who provide the facility to investors to transact in units of mutual funds through various modes such as their website / other electronic means or through Power of Attorney in favour of the Channel Distributor, as the case may be. Under such arrangement, the Channel Distributors will aggregate the details of transactions (viz. subscriptions/redemptions/switches) of their various investors and forward the same electronically to the AMC / RTA for processing on daily basis as per the cut-off timings applicable to the relevant schemes. The Channel Distributor is required to send copy of investors' KYC Proof and agreement entered into between the investor & distributor/RIA to the RTA (one time for central record keeping) as also the transaction documents / proof of transaction authorization as the case may be, to the AMC / RTA as per agreed timelines. In case KYC Proof and other necessary documents are not furnished within the stipulated timeline, the transaction request, shall be liable to be rejected. Normally, the subscription

	proceeds, when invested through this mode, are by way of direct credits to the specified bank account of the Mutual Fund. The Redemption proceeds (subject to deduction of tax at source, if any) and IDCW payouts, if any, are paid by the AMC to the investor directly through direct credit in the specified bank account of the investor or through issuance of payment instrument, as applicable. It may be noted that investors investing through this mode may also approach the AMC / Official Point(s) of Acceptance directly with their transaction requests (financial / non-financial) or avail of the online transaction facilities offered by the AMC. The Mutual Fund, the AMC, the Trustee, along with their directors, employees and representatives shall not be liable for any errors, damages or losses arising out of or in connection with the transactions undertaken by investors / Channel Distributors through above mode. Pursuant to Para 15.5 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, Mutual funds/ AMC will adhere to the due diligence of distributors.
Special Products available	The Following facilities are available under the Scheme. • Systematic Investment Plan • SIP Top Up Facility • Flex - Systematic Investment Plan Facility ('FSIP') Facility • SIP Pause Facility • Systematic Transfer Plan (STP) • Daily frequency under Systematic Transfer Plan Facility • Flex - Systematic Transfer Plan ('FSTP') Facility • Systematic Withdrawal Plan (SWP) • Transfer of IDCW Plan • Switching • Trigger Facility • Variable Transfer Plan ('VTP') • Smart Facility i.e. Smart Systematic Transfer Plan(SSTP) • Smart Systematic Investment Plan (SSIP) • Smart Systematic Withdrawal Plan (SSWP) • Long Term Income (LTI) **<u>Systematic Investment Plan (SIP):</u>** This facility enables investors to save and invest periodically over a longer period of time. It is a convenient way to "invest as you earn" and affords the investor an opportunity to enter the market regularly, thus averaging the acquisition cost of Units. Any Unitholder can avail of this facility subject to certain terms and conditions contained in the Application Form. The Fundamental Attributes and other terms and conditions regarding purchase/redemption, price and related matters are the same as contained in this SID. The first SIP can be for any date of the month on which a NAV is declared in the scheme. In respect of the second and all subsequent SIPs, investors can select any one date among 1st to 31st of the chosen frequency as the SIP Date (in case the chosen date falls on non-Business day the transaction will be effected on the next Business day

of the scheme), and can also choose the SIP frequency as daily, weekly, monthly, quarterly, half-yearly and annually subject however, to the condition that there shall be a minimum gap of 28 days between the first and the second SIP. The aforesaid minimum gap shall be applicable only for SIPs registered via direct / auto debit. The minimum SIP installment amount is Rs. 100/. In case the SIP date is not selected for the aforesaid facility, 7th of every month/quarter/ half yearly / Annually will be treated as the default date. Wednesday is the default day for weekly option. If applicant does not indicate the choice of option between growth and IDCW option in the application form, then the scheme will accept it as an application for growth option under respective plan.

The SIP payments can be made by availing the Auto Debit Facility through ECS (available in select locations only) or by availing the Direct Debit Facility / Standing Instructions Facility (Unitholders may check with their bankers for availability of this facility).) However, the first investment in SIP through the Auto Debit Facility or Direct Debit Facility needs to be made compulsorily by issuance of a cheque from the account from which the Auto Debit / Direct Debit is requested. Investors can also submit SIP applications along with cancelled cheque leaf of the account from where the investor intends to commence the SIP.

If the first SIP investment is through a or pay order or the initial investment cheque is drawn from a bank account, other than the bank account mentioned in the SIP mandate, the investor has to ensure that the bank details and signatures are attested by the banker of the bank from where the SIP is initiated. Alternatively, the investors should provide a copy of the cancelled cheque leaf of the bank account from where the investor intends to do the SIP.

The load structure applicable for each installment will be as per the load structure applicable at the time of registration of SIP. Changes in load structure effected by the AMC after that date may not be applicable unless stated specifically.

SIP Top Up Facility:

Description: It is a facility whereby an investor has an option to increase the amount of the SIP Installment by a fixed amount at pre-defined intervals. This will enhance the flexibility of the investor to invest higher amounts during the tenure of the SIP.

Frequency: Half Yearly Basis and Yearly Basis.
Functionality of frequency:
The installment amount can be increased on a Half-Yearly and/or Yearly basis i.e. on completion of 6 months/1 year from the commencement of the first SIP.

SIP Frequency	SIP Top Up Frequency	Default	Min Amount
Monthly	Half Yearly / Yearly	Yearly	Rs. 100/-and any amount thereafter.

Quarterly	Half Yearly / Yearly	Yearly	Rs. 100/-and any amount thereafter.

Other Terms:

a. SIP Top Up Facility shall be available with fresh registration of SIP only. If an existing investor wants to opt for SIP Top Up facility, the existing SIP is required to be cancelled and a fresh SIP investment with SIP Top Up Facility is required to be submitted.
b. SIP Top Up Facility will be available for all open-ended schemes of Kotak Mutual Fund where SIP facility is being currently offered.
c. Investors opting for this facility, need to duly fill-in the SIP Booster Facility section of SIP Form along-with the other requisite SIP related information.
d. For complete details regarding the SIP with SIP Top Up facility please refer to SIP Auto Debit Form with SIP Top Up facility.
e. All other terms & conditions applicable for regular SIP will also be applicable to SIP Top Up SIP

Illustration explaining the SIP Top Up facility:
SIP period: 01-Jan-2015 to 01-Dec-2016 (2 years)
Monthly SIP Amount: Rs 2000
Top-up Amount Rs 1000
Top-up frequency: Half-yearly

Installment Period	**From Date**	**To Date**	**Monthly SIP Amount**	**SIP Top Up Amount**	**Final monthly SIP amount**
1 to 6	01-Jan-15	01-Jun-15	2000	Not Applicable	2000
7 to 12	01-Jul-15	01-Dec-15	2000	1000	3000
13 to 18	01-Jan-16	01-Jun-16	3000	1000	4000
19 to 24	01-Jul-16	01-Dec-16	4000	1000	5000

Note: In the above table, Monthly SIP Installment Amount increases by SIP Top Up amount of Rs 1,000 at half-yearly intervals.

The Trustee/AMC reserves the right to change/modify the provisions mentioned facility at a later date.

SIP Top Up Facility with Fixed Top Up option or Variable Top Up option:

Description: SIP Top-Up facility with Fixed Top Up option or Variable Top Up option will be available to the investors, wherein the amount of SIP can be increased at fixed intervals .

Frequency: Half Yearly Basis and Yearly Basis.

	<u>Functionality of frequency:</u> Investors can opt for SIP Top up facility with Fixed Top-Up option or Variable Top-Up option, wherein the amount of SIP can be increased at fixed intervals. The Fixed Top-Up amount shall be in multiples of Rs.100/- and thereafter. • Variable Top-Up option will be available at 10%, 15% and 20% and such other denominations (over and above 10%, 15% and 20%) as opted by the investor in multiples of 5%. • The frequency is fixed at Yearly and Half Yearly basis. • In case of Quarterly SIP, only the Yearly frequency is available under SIP Top-Up. SIP Top-Up facility shall also be available for the existing investors who have already registered for SIP facility without Top-Up option. • In case the investor opts for both options, the Variable Top-Up option shall be triggered. • In case the investor does not select the frequency for Top-up or selects both frequencies, the Top-up facility shall be registered at Yearly basis. The Trustee/AMC reserves the right to change/modify the provisions mentioned facility at a later date. **Top-Up Cap amount or Top-Up Cap month-year** I. **Top-Up Cap amount**: In this facility the investor has an option to freeze the SIP Top-Up amount once it reaches a fixed predefined amount. The fixed pre-defined amount should be same as the maximum amount mentioned by the investor in the bank mandate/ existing registered One-Time Mandate (OTM). In case of difference between the Cap amount & the maximum amount mentioned in Bank mandate, then amount which is lower of the two amounts shall be considered as the default amount of SIP Cap amount. II. **Top-Up Cap month-year**: The facility for SIP Top-Up amount will cease and last SIP instalment including Top-Up amount will remain constant from Cap date till the end of SIP tenure. **Basic Terms and conditions are as follows**: • The date from which Investors have opted the SIP Top-Up amount will cease and last SIP instalment including Top-Up amount will remain constant from Cap date till the end of SIP tenure. • Investor shall have flexibility to choose either Top-Up Cap amount or Top-Up Cap month- year. In case of multiple selection, Top-Up Cap amount will be considered as default selection. • Top-Up Cap is applicable for Fixed Top Up option as well as Variable Top Up option. • All the investors of the fund availing the facility under SIP Variable Top - Up feature are hereby requested to select either Top - Up Cap amount or Top - Up Cap month - year. • In case of no selection, the SIP Variable Top-Up amount will be capped at a default amount of Rs. 10 Lakhs. Under the said

facility, SIP amount will remain constant from Top - Up Cap date/ amount till the end of SIP Tenure.

Illustration explaining the Top-Up Cap month-year:
SIP Period: 01-Jan-2022 to 01-Dec-2024 (3 Years)

Monthly SIP Installment Amount: Rs. 2,000

SIP Date: 1st of every month (36 installments)

Top-up Amount: Rs. 1,000

Top-up Frequency: Half Yearly

Top-up cap month - year: 01-Jul-2023

SIP Installments shall be as follows:

Instal lment Nos.	From Date	To Date	Monthly SIP Installme nt Amount (Rs.)	SIP Top-Up Amo unt (Rs.)	Increase d Monthly SIP Installme nt Amount (Rs.)
1 to 6	1-Jan-22	1-Jun-22	2,000	N.A.	2,000
7 to 12	1-Jul-22	1-Dec-22	2,000	1,000	3,000
13 to 18	1-Jan-23	1-Jun-23	3,000	1,000	4,000
19 to 24	1-Jul-23	1-Dec-23	4,000	1,000	4,000
25 to 30	1-Jan-24	1-Jun-24	4,000	N.A.	4,000
31 to 36	1-Jul-24	1-Dec-24	4,000	N.A.	4,000

The Trustee/AMC reserves the right to change/modify the provisions mentioned facility at a later date.

SIP Pause Facility
SIP Pause facility gives option to pause the SIP for a period ranging from 1 month up to 6 months in a respective scheme.
Basic Terms and conditions are as follows:

- The applicant will have the right to pause SIP which is directly registered with KMMF.
- An investor who wishes to request for SIP Pause facility shall duly fill the SIP Pause Form and submit the same at the office of the Customer Service Centres of KMMF or CAMS Service Centre.
- A valid form for SIP Pause facility will be processed within 15 days from the date of receipt of the same.

	○ SIP Pause facility would allow existing investor to 'Pause' their SIP for a specified period of time i.e. Minimum 1 month and Maximum 6 months. ○ There would be no restriction on the number of times a SIP can be paused. ○ SIP Pause facility shall be available where 'SIP Facility' is available in the Schemes of KMMF. ○ SIP Pause Facility is applicable only for AMC initiated debit instructions i.e. ECS/NACH/Direct Debit, etc. ○ SIP Pause Facility is not possible for investors having Standing Instructions with banks. ○ The SIP shall continue from the subsequent instalment after the completion of pause period automatically. ○ If the SIP pause period is coinciding with the SIP Top Up facility, the SIP instalment amount post completion of pause period would be inclusive of SIP Top Up amount. For e.g. SIP instalment amount prior to pause period is ₹5,000/- and SIP Top Up amount is ₹1,000/-. If the pause period is completed after date of SIP Top Up, then the SIP instalment amount post completion of pause period shall be ₹6,000/-. ○ Incomplete SIP Pause Form in any respect would be liable to be rejected. ○ The investor hereby agrees to indemnify and not hold responsible, the AMC and its employees, the R&T agent and the service providers in case his/her bank is not able to effect any of the payment instructions for whatsoever reason. **Flex - Systematic Investment Plan Facility ('FSIP') Facility** • **FSIP -** is a facility wherein an investor can opt to invest variable amount in the scheme based on P/E (price-to-earnings ratio) level of S&P BSE PSU Index TRI. This facility allows investors to take advantage of market movements by investing higher amounts when the markets are low, and by investing a variable amount (within the limits defined by the investor) when the markets are higher. If an investor wants to opt for the said facility then Individual Enrolment Form is required filled for each FSIP transaction. • Details for FSIP: • Available under the Monthly and Quarterly Options • The minimum amount and tenure of FSIP would be as applicable to normal SIP facility in the scheme. • Dates available for transfer are as applicable for regular SIP of Schemes. • Investors at the time of registration will have an option to specify the amount to be invested at PE level of <=15. This amount will have to be higher than the installment amount invested at PE level of >15. In case the investor does not specify the amount for PE level of <=15, then the default amount (3 times the specified amount for PE band >15) shall be applicable. • There is no maximum duration for FSIP enrollment.

- Calculation of FSIP: The FSIP will be based on the trailing Price to Equity ratio (P/E) of S&P BSE PSU Index TRI. The amount to be transferred on each FSIP date will be determined on the basis of the P/E band.
- If the P/E ratio is greater than 15, then the specified amount gets invested
- If the P/E ratio is lesser than or equal to 15, then -
- The amount in the application form specified by the investor for PE level<=15.
- Or if no such amount is specified then the default amount which is 3 times the FSIP amount gets invested
- The installment value of FSIP would be determined based on PE of S&P BSE PSU Index TRI on T-10th day. If T-10th day is a non-business day, then valuation will be done on the previous business day i.e. T-11th day.

The process has been explained below through an illustration for FSIP using the default option.

Assumptions:

Installment amount – Rs. 2,500		
PE Band	Allocation	Installment Amount (Rs.)
>15	1x	2,500
<=15	3x	7,500

Date	Assumed S&P BSE PSU Index TRI P/E Ratio	Assumed Equity Scheme NAV	FSIP Installment Amount (Rs.)	Units	Accumulated Units	Valuation (Rs.)
1-May-15	21.4	10.0	2,500.0	250.0	250.0	2,500
1-Jun-15	22.0	10.9	2,500.0	228.4	478.4	2,736
1-Jul-15	21.9	11.0	2,500.0	226.6	705.0	5,277
1-Aug-15	21.4	10.7	2,500.0	233.0	938.0	7,565
1-Sep-15	21.0	10.8	2,500.0	232.0	1,170.0	10,107
1-Oct-15	18.6	9.6	2,500.0	260.6	1,430.6	11,226
1-Nov-15	18.9	9.7	2,500.0	257.9	1,688.5	13,869
1-Dec-15	18.1	10.2	2,500.0	245.2	1,933.7	17,212
1-Jan-	17.9	10.1	2,500.0	247	2,181.	19,509

16				.8	5	
1-Feb-16	17.4	10.0	2,500.0	250.1	2,431.6	21,805
1-Mar-16	16.5	10.1	2,500.0	247.0	2,678.7	24,608
1-Apr-16	16.2	10.0	2,500.0	249.4	2,928.1	26,853
1-May-16	14.7	9.4	7,500.0	802.0	3,730.0	27,384
1-Jun-16	14.8	9.1	7,500.0	823.8	4,553.8	33,957
1-Jul-16	15.8	9.5	2,500.0	262.1	4,816.0	43,432
1-Aug-16	14.9	9.1	7,500.0	825.1	5,641.1	43,775
1-Sep-16	13.9	8.8	7,500.0	855.8	6,496.9	49,439
1-Oct-16	15.7	9.4	2,500.0	264.7	6,761.6	61,351
1-Nov-16	16.0	9.5	2,500.0	262.3	7,023.9	64,436
1-Dec-16	15.5	9.6	2,500.0	261.8	7,285.7	67,085

- In case of FSIP, if three consecutive installments fail, which are having Daily/Weekly/Fortnightly/Monthly interval, then FSIP will be ceased. In case of FSIP having Quarterly or Longer Interval, then, it shall cease on 2 failed attempts.

- The first FSIP installment will be processed as per the standard installment amount specified by the unit holder at the time of enrolment and not based on PE value of S&P BSE PSU Index TRI.

- Once the FSIP has been stopped, the unit holder needs to provide a new request to start FSIP.

- In respect of FSIP enrollments made in any of the existing open ended Scheme(s), the Load Structure prevalent at the time of enrollment shall be applicable to the investors during the tenure of the FSIP.

- FSIP Facility will not be available if the Folio / Certificate is under Lien or marked "FROZEN" on the advice of I.T. authorities /regulatory authorities / Court or any other reason.

All requests for registering or deactivating the FSIP shall be subject to an advance notice of 10 (Ten) business days. Investors can deactivate the facility by sending a written request to the Investor Service Centers.

	Systematic Withdrawal Plan: This facility enables the Unitholders to withdraw (subject to deduction of tax at source, if any) sums from their investments in Scheme at periodic intervals through a one-time request. The withdrawals can be made on any date under Daily/Weekly/Monthly/Quarterly/Half-Yearly and Annual frequency. In case any of these days fall on non-business day the transaction will be effected on the next business day of the scheme. SWP registration needs to be submitted to the Registrar/ AMC 7 days prior to the date of commencement of SWP. In case the SWP commencement date is less than 7 days from the date of submission of registration form and the date opted for, then the same would be registered for the next cycle. The AMC reserves the right to process the SWP registration request received for a period lesser than 7 days in the interest of unit holders. Example: for Monthly SWP if the SWP date opted is 7th of every month from 7th January and submitted on 3rd January then the registration of this SWP will be from 7th February onwards. This facility is available in two options to the Unitholders: **Fixed Option:** Under this option, the Unitholder can seek redemption of a fixed amount of not less than Rs. 1000 from his Unit account. In this option the withdrawals will commence from the Start Date (being one of the dates indicated above) mentioned by the Unitholder in the Application Form for the facility. The Units will be redeemed at the Applicable NAV of the respective dates on which such withdrawals are sought. If the net asset value of the units outstanding on the withdrawal date is insufficient to process the withdrawal request, then the entire outstanding units will be processed. And if the available balance falls below Rs. 1000 after processing of the last SWP installment then the entire amount will be processed along the last SWP installment. **Appreciation Option:** Under this option, the Unistholder can seek redemption of an amount equal to a periodic appreciation on the investment. The Unitholder redeems only such number of Units, which when multiplied by the Applicable NAV is, in amount terms equal to the appreciation in his investment over the last month / quarter. The investor would need to indicate in his systematic withdrawal request, the commencement / start date from which the appreciation in investment value should be computed. The withdrawal will commence after one month/quarter (as requested by the investor) from the commencement / start date mentioned by the Unitholder in the Application Form and can, at the investor's discretion be on any date of the month / quarter. The Units will be redeemed at the Applicable NAV of the respective dates on which such withdrawals are sought. In case the investor purchases additional Units, the withdrawal amount would include the appreciation generated on such Units as well. In the absence of any appreciation, the redemption under this option will not be made.

	<u>Systematic Transfer Plan (STP)</u> This facility enables the Unitholders to switch an amount from their existing investments in a Scheme/Plan/Option to another Scheme/Plan/Option of the Scheme, which is available for investment at that time, at periodic intervals through a one-time request. The switch can be made Daily, weekly, monthly or quarterly. Under this facility the switch by the Unitholders should be within the same account/ folio number. The withdrawals can be made either Daily, Weekly or Monthly or Quarterly on any business day. In case of these days fall on non-Business day the transaction will be effected on the next Business day of the scheme. The amount so switched shall be reinvested in the other scheme / plan and accordingly, to be effective, the systematic transfer must comply with the redemption rules of transferor scheme and the issue rules of transferee scheme (e.g. exit / entry load etc) STP registration needs to be submitted to the Registrar/ AMC 7 days prior to the date of commencement of STP. In case the STP commencement date is less than 7 days from the date of submission of registration form and the date opted for, then the same would be registered for the next cycle. The AMC reserves the right to process the STP registration request received for a period lesser than 7 days in the interest of unit holders. Example: for Monthly STP if the STP date opted is 7th of every month from 7th January and submitted on 3rd January then the registration of this STP will be from 7th February onwards. This facility offers two options to the Unitholders: **Fixed Option:** Under this option, the Unitholder can switch fixed amount of not less than Rs. 1000/- from his Unit account. In this option the switch will commence from the Start Date mentioned by the Unitholder in the application form for the facility. The Units in the Scheme/Plan/Option from which the switch - out is sought will be redeemed at the Applicable NAV of the Scheme/Plan/Option on the respective dates on which such switches are sought and the new Units in the Scheme/Plan/Option to which the switch - in is sought will be created at the Applicable NAV of such Scheme/Plan/Option on the respective dates. If the net asset value of the units outstanding on the transfer date is insufficient to process the withdrawal request, then the entire outstanding units will be processed. And if the available balance falls below Rs 1000 after processing of the last STP installment, then the entire amount will be processed along the last STP installment. **Appreciation Option:** Under this option, the Unitholder can seek switch of an amount equal to the periodic appreciation on the investment. Under this option the Unit holder switches only proportionate number of Units, which when multiplied by the applicable NAV is, in amount terms equal to the appreciation in the investment over the last month/quarter.

The investor has to mention a "Start Date". The first switch will happen after one month/quarter from the start date. In case the investor purchases additional Units, the amount to be switched would be equal to the appreciation generated on such Units. In the absence of any appreciation as mentioned above, the switch under this option will not be made. The Units in the Scheme/Plan/Option from which the switch - out is sought will be redeemed at the Applicable NAV of the Scheme/Plan/Option on the respective dates on which such switches are sought and the new Units in the Scheme/Plan/Option to which the switch - in is sought will be allotted at the Applicable NAV of such Scheme/Plan/Option on the respective dates.

Daily frequency under Systematic Transfer Plan Facility (Daily STP)

Daily STP is available under "Fixed Option" of Systematic Transfer Plan facility. This frequency will be available under all the "eligible schemes" of Kotak Mahindra Mutual Fund.

Terms and conditions of Daily STP are as follows:

Applicability:

- Daily STP is only available under Fixed amount Option (Fixed STP) and will not be applicable under Capital appreciation STP (Variable STP).
- An investor can select this facility whereby the investor chooses to transfer on a periodic basis a pre-determined amount from any "Source Scheme" into any "Target Scheme".
- In case the Investor fails to mention the frequency for the STP option in the form, then the default option will be considered as monthly frequency.
- The STP will be processed subject to the terms of the Target scheme.
- Eligible Schemes:

Eligible Schemes	Source Scheme	All Open Ended Schemes of Kotak Mahindra Mutual Fund except Exchange Traded Funds. In case of Kotak Tax Saver Fund, Daily STP will be available for free units only.
	Target Scheme	All Open Ended Schemes of Kotak Mahindra Mutual Fund except Exchange Traded Funds.

Transfer of Funds:

- Minimum Instalment amount to be transferred through this facility should be at least Rs. 6,000 per year or that which matches the minimum investment amount of the said schemes whichever is higher for the said year.
- Minimum amount to transfer under Daily STP: Minimum 12 transfers of Rs. 500/- each and in multiples of Rs. 100/- thereafter.
- Default amount: If investor fails to mention the STP Amount

	then the default value should be taken as Rs. 500 (minimum transfer amount). **Schemes available for Daily STP:** • It shall be the responsibility of the investor to ensure that sufficient balance (free from any Lock-in or encumbrances) is available in the Source Scheme account on the date of transfer, failing which the transfer will not be processed to the extent of available balance in the source scheme's account. • If the plan/option of the Source scheme is not mentioned and there is only one plan/option available in the folio, the STP will be processed from that plan/option. • If investor carries investments under multiple schemes / plans / options and does not mention the Source Scheme along with plans and options, then such request will be rejected. • In case plan and option in Target Scheme for STP are not selected by the investor, then the default option/ plan for the Target scheme shall be considered as per SID. **Other Terms and Conditions:** • Investor need to clearly mention the "Transfer Period from" and "Transfer Period To" in the STP request Form. In case, the investor fails to specify the "Transfer Period from" the STP will start from the 7th day from the date of receipt of valid registration form. • In case, the investor fails to specify the "Transfer Period To" under Daily STP, STP shall continue to be triggered perpetually until further valid instructions from the investor or until the outstanding balance in "Source scheme" does not cover the Daily STP transfer amount. • If the available balance falls below the minimum amount of the specified triggered value, the available balance in the Source scheme will get triggered and future STP will be ceased. • STP registration from the existing investment (in the Source Scheme) will start from the 7th day from the date of receipt of valid registration form. If the STP form is received along with fresh investment, then the STP will start from the 7th day from the date of realisation of the investment amount with the valid registration form. • the allotment in the Target scheme will be processed based on the utilisation/ realisation of funds from Source scheme (for more details refer NAV applicability clause for respective Target scheme). • In case the STP commencement date is less than 7 days from the date of submission of registration form, the same will commence from the 7th day from the date of receipt of valid registration form. The AMC reserves the right to process the STP registration request received for a period lesser than 7 days in the interest of unit holders. • An investor can discontinue his STP facility by giving 7 days prior notice in writing to the Registrars (CAMS) office or at

	any other point of service. **Flex - Systematic Transfer Plan ('FSTP') Facility** • **FSTP -** is a facility wherein an investor under the specified schemes ('Transferor Schemes') can opt to transfer variable amount, on the predetermined dates to the Growth Option of open-ended equity Scheme(s) ('Transferee Scheme') based on the PE level of S&P BSE PSU Index TRI. • If an investor wants to opt for the said facility then Individual Enrolment Form is required filled for each FSTP transaction. • In case of valid FSTP enrolment forms received, indicating choice of option other than the growth option in the Transferee Scheme, it will be deemed as the growth option in the Transferee Scheme and processed accordingly. • Details for FSTP: • Available under the Weekly, Monthly and Quarterly options • The minimum amount and tenure of FSTP would be as applicable to normal STP facility in the scheme. • Transfer can be made on 'Any Day' for weekly and 'Any Date' under Monthly and Quarterly options • Investors at the time of registration will have an option to specify the amount to be invested at PE level of <=15. This amount will have to be higher than the specified installment amount for investments at PE level of >15. In case the investor does not specify the amount for PE level of <=15, then the default amount (3 times the specified amount for PE band >15) shall be applicable. • There is no maximum duration for FSTP enrollment. • Calculation of FSTP: The FSTP will be based on the trailing Price to Equity ratio (P/E) of S&P BSE PSU Index TRI. The amount to be transferred on each FSTP date will be determined on the basis of the P/E band. • If the P/E ratio is greater than 15, then the specified amount gets invested • If the P/E ratio is lesser than or equal to 15, then • The amount in the application form specified by the investor for PE level<=15. • Or if no such amount is specified then the default amount which is 3 times the FSTP amount gets invested • The installment value of FSTP would be determined based on PE of S&P BSE PSU Index TRI on the date of the transfer (T day) **The process has been explained below through an illustration for FSTP using the default option.**

Assumptions:

Installment amount – Rs. 2,500		
PE Band	Allocation	Installment Amount (Rs.)
>15	1x	2,500
<=15	3x	7,500

Date	**Assumed** S&P BSE PSU Index **TRI P/E Ratio**	**Assumed Equity Scheme NAV**	**FSIP Installment Amount (Rs.)**	**Units**	**Accumulated Units**	**Valuation (Rs.)**
1-May-15	21.4	10.0	2,500.0	250.0	250.0	2,500
1-Jun-15	22.0	10.9	2,500.0	228.4	478.4	2,736
1-Jul-15	21.9	11.0	2,500.0	226.6	705.0	5,277
1-Aug-15	21.4	10.7	2,500.0	233.0	938.0	7,565
1-Sep-15	21.0	10.8	2,500.0	232.0	1,170.0	10,107
1-Oct-15	18.6	9.6	2,500.0	260.6	1,430.6	11,226
1-Nov-15	18.9	9.7	2,500.0	257.9	1,688.5	13,869
1-Dec-15	18.1	10.2	2,500.0	245.2	1,933.7	17,212
1-Jan-16	17.9	10.1	2,500.0	247.8	2,181.5	19,509
1-Feb-16	17.4	10.0	2,500.0	250.1	2,431.6	21,805
1-Mar-16	16.5	10.1	2,500.0	247.0	2,678.7	24,608
1-Apr-16	16.2	10.0	2,500.0	249.4	2,928.1	26,853
1-May-16	14.7	9.4	7,500.0	802.0	3,730.0	27,384
1-Jun-16	14.8	9.1	7,500.0	823.8	4,553.8	33,957
1-Jul-16	15.8	9.5	2,500.0	262.1	4,816.0	43,432
1-Aug-16	14.9	9.1	7,500.0	825.1	5,641.1	43,775
1-Sep-16	13.9	8.8	7,500.0	855.8	6,496.9	49,439
1-Oct-	15.7	9.4	2,500.0	264	6,761.6	61,35

16				.7		1
1-Nov-16	16.0	9.5	2,500.0	262.3	7,023.9	64,436
1-Dec-16	15.5	9.6	2,500.0	261.8	7,285.7	67,085

- The first FSTP installment will be processed as per the standard installment amount specified by the unit holder at the time of enrolment and not based on PE value of S&P BSE PSU Index TRI.

- Once the FSTP has been stopped, the unit holder needs to provide a new request to start FSTP.

- In respect of FSTP enrollments made in any of the existing open ended Scheme(s), the Load Structure prevalent at the time of enrollment shall be applicable to the investors during the tenure of the FSTP.

- FSTP will be automatically terminated if all units are liquidated or withdrawn from the Transferor Scheme or lien/pledged.

- FSTP Facility will not be available if the Folio / Certificate is under Lien or marked "FROZEN" on the advice of I.T. authorities /regulatory authorities / Court or any other reason.

- All requests for registering or deactivating the FSTP shall be subject to an advance notice of 10 (Ten) business days. Investors can deactivate the facility by sending a written request to the Investor Service Centers. In case of weekly FSTP, during the notice period the transaction will be processed.

All open ended mutual fund schemes excluding exchange traded funds will be eligible as Transferee schemes under FSTP Facility.

Transfer of IDCW Plan (DTP):

Transfer of IDCW Plan is a facility whereby the unit holders under the IDCW Options (other than Daily Reinvestment Sub-option) of the open ended Schemes of KMMF can opt to transfer their IDCW to any other Investment option (other than Daily Reinvestment Sub-option) under any other open ended schemes of KMMF. DTP facility will be available to unit holder(s) holding units in non-demat form under the IDCW Option of the Transferor Schemes.

Under the Transfer of IDCW Plan facility investors cannot transfer their IDCWs into certain category of transferee schemes viz, close ended Schemes, Exchange Traded Funds (ETFs), and Kotak Tax Saver Fund.

Under Transfer of IDCW Plan, IDCW as & when declared (as reduced by the amount of applicable statutory levy) in the transferor scheme (subject to minimum of Rs.500/-) will be automatically invested without any exit load into the transferee scheme, as opted by the Unit

	holder. Such transfer will be treated as fresh subscription in the transferee scheme and invested at the Applicable NAV of the Transferee Scheme. If the IDCW amount in the Transferor Scheme is less than Rs.500/- the IDCW will be automatically reinvested in the Transferor Scheme itself and hence will not be transferred. The provision for 'Minimum Application Amount' specified in the respective transferee scheme's SID will not be applicable under Transfer of IDCW Plan. Enrolment under the DTP facility will automatically override any previous instructions for 'Payout of IDCW' or 'Reinvestment of IDCW' option in the transferor scheme. No Exit Load will be levied on units allotted in the Transferee Scheme under the Transfer of IDCW Plan. Unit holders who wish to enroll for the DTP facility are required to fill DTP Enrollment Form available with the ISC's, distributors/ agents and also available on the website www.kotakmf.com The request for enrolment or cancellation for DTP must be submitted at least 7 days prior to the Record Date for the IDCW. In case of the condition not being met, the enrolment would be considered valid from the immediately succeeding Record Date of the IDCW, provided the difference between the date of receipt of a valid application for enrolment under DTP and the next Record Date for the IDCW is not less than 7 days. The AMC / Trustee reserve the right to change/ modify the terms and conditions of the DTP on a prospective basis. • **Switching** Unitholders of the Scheme have the option of switching in or out all or part of their investment in the Scheme/ Plan/ Option to any other Option of the Scheme or to any other Scheme / Plan/ Option of the Scheme. A switch has the effect of redemption from a Scheme/Plan/ Option and a purchase in the other Scheme/Plan/Option to which the switching has been done and all the terms and conditions pertaining to redemption and purchase of the Units of the respective Scheme shall apply to a switch, unless otherwise specified. Switch is affected by redeeming Units from the Scheme/ Plan/Option and investing the net proceeds in the other Scheme/Plan/Option. **Trigger Facility** Unitholders of the Scheme have the option under this facility to automatically redeem/ switch the units to any other scheme on the occurrence of any one of the trigger option as specified by Unit holder • **Trigger Options:** • **Value Trigger (Amount based)** • **Appreciation/Depreciation Trigger (% based)**

	Value Trigger: Under this option the investors will be given a choice to indicate the exit trigger as and when investment value increases/decreases by a particular sum. **Appreciation/Depreciation Trigger:** Under this option the investors will be given a choice to indicate the exit trigger as and when investment value appreciates/depreciates by a particular percentage (%) (Whole Numbers only e.g. 10%, 11%) of investment value. **Actions on occurrence of Trigger:** Additionally, the investor can choose any of the applicable actions on occurrence of trigger: • Redemption/Switch to the extent of capital appreciation or • Redemption/Switch of Full amount or • Redemption/Switch of Partial amount (%) **Trigger Facility will be available in the following specified schemes:** The investors of the transferor scheme, on occurrence of trigger can opt for switch in their investments in any of below mentioned transferee schemes: • Kotak Liquid Fund • Kotak Money Market Fund • Kotak Savings Fund • Kotak Low Duration Fund • Kotak Banking & PSU Debt Fund **Notes:** • Trigger Facility will be a one-time facility which can be selected by the investors. On occurrence of trigger and post completion of corresponding action, the trigger facility will be automatically deactivated. • Trigger Facility will be available only for growth option. Incase investor has opted for trigger facility and subsequently switches from growth option to IDCW option, the trigger facility will be automatically deactivated • Minimum Investment in the facility – Rs. 20,000, and in multiples of Rs 0.01 thereof. • The minimum application amount criteria for switch into transferee schemes will not be applicable. • NAVs of the schemes are declared at the close of the business day and hence value of the unit holder's unit holdings based on the end of day NAV will be considered as a base for activating the triggers. Accordingly, all the redemptions/switches etc. will be done on the day on which the trigger occurs. Applicable NAV of switch in schemes will be applied. • All requests for registering or deactivating the trigger facility

shall be subject to an advance notice of 10 (Ten) business days. Investors can deactivate the trigger facility by sending a written request to the Investor Service Centres. Trigger facility shall be applicable subject to exit load, if any, in the transferor schemes. Exit load as applicable to redemption of units will also be applicable to trigger facility.`

- Investor cannot modify a Trigger registration once submitted. Investor must cancel the existing Trigger option and enroll for a fresh Trigger option.
- Trigger Facility is not available if the Folio / Certificate is under Lien or marked "FROZEN" on the advice of I.T Authorities /regulatory authorities/ Court or any other reason.
- All trigger option will be processed at transaction level. Since, redemption is processed on First-in-First-out basis, investors having multiple transactions in single folio and opting for trigger facility will have to select the redemption action at transaction level.
- Existing investors of the transferor schemes can opt for trigger facility by completing the necessary formalities.
- Systematic Withdrawal Plan (SWP)/Systematic Transfer Plan (STP) facilities will not be available for the investors, if they opt for trigger facility.

Variable Transfer Plan:

It is a facility wherein an investor under a source scheme can opt to transfer variable amounts linked to the value of his investments on the date of transfer at pre-determined intervals from source scheme to the growth option of target scheme.

It would be suitable for investors who are looking to invest higher when the NAVs are lower and a fixed amount when the NAVs are higher and take the benefit of rupee cost averaging.

Terms and conditions of VTP are as follows:

1. An individual VTP Enrolment Form should be filled for each Scheme / Plan / Option.

2. VTP will be available in the following specified schemes:

Source Schemes	Kotak S&P BSE PSU Index Fund, VTP will be available for free units only.
Target Schemes	All open ended equity schemes, open ended hybrid schemes and open ended fund of fund schemes excluding exchange traded funds and Kotak Tax Saver Fund.

3. Calculation of VTP:

The amount to be transferred under Variable Transfer Plan from source scheme to target scheme shall be calculated using the below formula -

Variable Transfer Plan amount shall be higher of the following:

a. Fixed amount specified at the time of enrolment
b. [fixed amount to be transferred per installment x number of installments already executed, including the current installment] - market value of the investments through Variable Transfer Plan in the Target Scheme on the date of transfer

Illustration:

The process has been explained below through an illustration for calculation of VTP as on the date of 3rd Installment, with the help of the abovementioned formula:

Fixed amount specified at the time of enrolment (A)	Rs.6000
or	
As determined by the formula (B)	(6000*3) – 11495 =Rs.6505
Whichever is higher. Hence, Rs.6505 is taken as investment amount.	

Inst. No.	Fixed Amount	NAV	Amt. as determined by formula	Variable Transfer Amount	Units	Total units	Market Value before transfer	Target Value
1	6,000	10.000	-	6,000	600	600	6,000	6,000
2	6,000	9.500	6,300	6,300	663	1,263.16	5,700	12,000
3	6,000	9.100	6,505	6,505	715	1,978.02	11,495	18,000
4	6,000	8.700	6,791	6,791	781	2,758.62	17,209	24,000
5	6,000	8.100	7,655	7,655	945	3,703.70	22,345	30,000
6	6,000	8.000	6,370	6,370	796	4,500.00	29,630	36,000
7	6,000	8.000	6,000	6,000	750	5,250.00	36,000	42,000
8	6,000	8.300	4,425	6,000	723	5,972.89	43,575	48,000
9	6,000	9.000	244	6,000	667	6,639.56	53,756	54,000
10	6,000	10.000	-6,396	6,000	600	7,239.56	66,396	60,000
11	6,000	11.000	-13,63	6,000	545	7,785.01	79,635	66,000

			5					
12	6,000	12.000	-21,420	2,378*	198	7,983.18	93,420	72,000
Total	72,000			72000				

*residual amount in the Source scheme.

Note: The above example does not contain any TDS / STT deduction. VTP determined will be net of applicable taxes.

4. The minimum amount and tenure of VTP would be as applicable to normal STP (Specified Transaction Period) facility in respective schemes. Frequency of the VTP is mentioned as below:

Particulars	VTP Transaction Dates	Minimum no. of installments and Minimum amount per instalment
Daily	Every Business Day	6 installments of Rs. 1000/- each and in multiples of Re.0.01/- thereafter
Weekly	Any day of the Week (except Saturday & Sunday)	6 installments of Rs. 1000/- each and in multiples of Re.0.01/- thereafter
Monthly	Any Date	6 installments of Rs. 1000/- each and in multiples of Re.0.01/- thereafter
Quarterly	Any Date	6 installments of Rs.1000/- each and in multiples of Re.0.01/- thereafter

5. In case of valid VTP enrolment forms received, indicating choice of option other than the growth option in the Target Scheme, it will be deemed as the growth option in the Target Scheme and processed accordingly.

6. In case the VTP commencement date is less than 10 calendar days from the date of submission of registration form, the same will commence from the 11th day from the date of receipt of valid registration form. The AMC reserves the right to process the VTP registration request received for a period lesser than 10 calendar days in the interest of unit holders.

7. There is no maximum duration for VTP enrollment.

8. The first VTP installment will be processed for the fixed installment amount specified by the investor at the time of enrolment. From the second installment onwards, the transfer amount shall be computed as per formula stated above.

9. If there is any other financial transaction (Purchase, redemption or switch or Systematic Investment Plan) processed in the target

scheme during the tenure of VTP, the VTP will be processed as normal STP for the rest of the installments for a fixed amount, also there will not be any change in number of installments.

10. In case of VTP, if four consecutive installments fail, then VTP will be ceased. In case the amount to be invested is not available, the transaction will be rejected. After 4 consecutive rejects, this facility will be cancelled.

11. The VTP will be processed subject to the terms, applicable loads (if any), of the Target scheme and Source Scheme.

12. An investor can select this facility whereby the investor chooses to transfer on a periodic basis a variable amount from any "Source Scheme" into any "Target Scheme".

13. Once the VTP has been stopped, the unit holder needs to provide a new request to start VTP again.

14. All other terms & conditions of Systematic Transfer Plan are also applicable to VTP.

Smart Facility i.e. Smart Systematic Investment Plan (SSIP")/ Smart Systematic Withdrawal Plan ("SSWP")/ Smart Systematic Transfer Plan ("SSTP") – It is a facility wherein the investor(s) of Eligible scheme(s) can opt to invest, transfer or withdraw a pre-determined sum at defined intervals. The investor would be required to provide a Base SSIP/SSWP/SSTP amount. Basis this Base amount, the amount for SSIP/SSWP/SSTP, which will be linked to the percentage of Net Equity allocation (equity and equity related securities net of hedged positions using derivatives) of Kotak Balanced Advantage Fund **("KBAF")**, will be calculated.

It could be suitable for investors who are looking to invest/transfer/withdraw periodically, based on the different market conditions, i.e. either higher, base or lower amount(s).

Sr. No	**Particulars**		**Eligible Schemes**
(A)	**(B)**		**(C)**
I.	Smart Systematic Investment plan		Kotak Transportation & Logistics Fund
II.	Smart Systematic Withdrawal Plan		Kotak Transportation & Logistics Fund
III.	Smart Systematic Transfer Plan (SSTP)	SSTP from (Transferor Scheme)	Kotak Transportation & Logistics Fund
		SSTP to (Transfree	All Open Ended Debt Schemes of KMMF, All Open Ended Debt Index Schemes of KMMF, Kotak

		Scheme)	Equity Arbitrage Fund, Kotak Debt Hybrid Fund and Kotak Equity Savings Fund.

Key Features of Smart Facility:

- SSIP/SSWP/SSTP are market linked products.
- For those who wish to avail the said facility in case of existing investors, SSIP/SSWP/SSTP Investment form(s) needs to be submitted for each SSIP/SSWP/SSTP registration. In case of SSIP, investors have to compulsorily mention folio number details. New investors to fill and submit Investment Application Forms along with SSIP/SSWP/SSTP Investment forms.
- Individual Enrolment Form should be filled for each SSIP/SSTP transaction. Separate forms to be used for each SSWP option under each folio / scheme /plan. For multiple SSWP option under same folio/ scheme/ plan separate forms for each enrolment to be used.

4. The details for SSIP, SSTP and SSWP are as mentioned below:

Sr. No	**Facility**	**Frequency**	**Days/Dates available**	**Minimum number of Investments/Transfers/Withdrawals**
1.	SSIP	Monthly or Quarterly	Any date from 1st to 31st of a given month/quarter.	As per the applicable Scheme Information document limits of the Eligible scheme(s)
2.	SSTP	Monthly or Quarterly	• Any Business Day (Monday-Friday) • Any Business date from 1st to 31st	6
3.	SSWP	Monthly or Quarterly	1st , 7th , 14th , 21st & 25th	6

- The Base amount for SSIP/SSWP/SSTP:
- The investor has to mandatorily and clearly specify the Base SSIP/SSWP/SSTP amount;
- The minimum Base SSIP/SSWP/SSTP amount would be the minimum Systematic Investment Plan **(SIP)** /Systematic Withdrawal Plan **(SWP)/** Systematic Transfer Plan **(STP)**[STP limits of transferor scheme] amount, as applicable as per the Scheme Information documents of Eligible Schemes

- **Calculation of SSIP/SSTP amount:**
- The amount to be invested in case of SSIP / to be transferred from the Transferor scheme to Transferee scheme in case of SSTP shall be basis the below mentioned details:

For SSIP/SSTP		
(A)	**(B)**	**(C)**
Net Equity Allocation of KBAF	**Default option**	**Investor defined Amount**
> 60%	2 times Base SSIP/SSTP Amount	Investor defined Maximum SSIP/SSTP Amount
40%- 60% (Inclusive of 40 and 60)	Base SSIP/SSTP Amount	Base SSIP/SSTP Amount
< 40%	0.5 times Base SSIP/SSTP Amount	Investor defined Minimum SSIP/SSTP Amount

For SSIP:

- If net equity allocation percentage of KBAF for the trigger date is greater than 60%, then SSIP amount would be twice the Base SSIP amount or Investor defined Maximum SSIP amount, if specified by the investor.
- If the net equity allocation percentage for KBAF for the trigger date is between 40% and 60% (including 40% and 60%), then Base SSIP amount would be triggered.
- If the net equity allocation percentage for KBAF for the trigger date is less than 40%, then SSIP amount would be half the Base SSIP amount or Investor defined Minimum SSIP Amount, if specified by the investor.

For SSTP:

- If the net equity allocation percentage for KBAF for the trigger date is greater than 60%, then SSTP amount would be twice the Base SSTP amount or Investor defined Maximum SSTP Amount, if specified by the investor.
- If the net equity allocation percentage of KBAF for the trigger date is between 40% and 60% (including 40% and 60%), then Base SSTP amount would be triggered.
- If the net equity allocation percentage of KBAF for the trigger date is less than 40%, then SSTP amount would be half the Base SSTP amount or Investor defined Minimum SSTP Amount, if specified by the investor.

- In case of SSIP/SSTP, the investor has an option to mention the Maximum amount /Minimum amount In case no amount(s) are mentioned by the investor, the amount to be invested/transferred shall be as per the Default option, as per details mentioned under column (B) above.
- In case of SSIP, the amount shall be derived based on the Net Equity allocation percentage of KBAF on the Trigger date

	and not on the SSIP date. Hence, the SSIP Amount will be of T-10th day (i.e Trigger Date) assuming the instalment is triggered 10 days before the SSIP date. • In case of SSTP, the amount shall be derived based on the Net Equity allocation percentage of KBAF on the Trigger date and not as on the SSTP date. Hence, the SSTP amount will be of T-1 day (i.e. Trigger Date) assuming the instalment is triggered 1 day before the SSTP date. . • In case of first SSIP it can be for any day of the month, however subject to the condition that, there shall be a minimum gap of 28 days between the first, second and subsequent SSIP Instalments. Investor can choose any date from 1st to 31st of a given month/quarter for the purpose of SSIP. Kotak Mahindra Asset Management Company Limited (AMC) reserves the right to register the SSIP in less than 28 days where One Time Mandate (OTM) is already available. • For SSIP, if the Maximum amount exceeds the OTM maximum amount, then the OTM maximum amount would be triggered. In case if the Minimum amount is less than the Minimum SSIP amount for the scheme, then the Minimum SSIP amount will be considered. • For SSTP in case if the Minimum amount is below the Minimum SSTP amount of the Eligible (Transferor) scheme, then the amount considered would be the minimum SSTP amount of the Eligible (Transferor) scheme. • In case of SSIP if the end date is not mentioned/ incase of ambiguity the end date considered should be Dec, 2099. In case of SSTP if the end date is not mentioned/ in case of ambiguity the SSTP shall continue till availability of funds in the source (Transferor) scheme. • In case of SSIP if the preference is not completely mentioned by the investor or in case of any discrepancy the frequency would be assumed as Monthly, 7th as the default date and name of the scheme shall be as mentioned in the accompanying investment application forms. • In case of SSIP an Account Statement confirming the unit holder's SSIP would be sent within 10 business days from the date of first SSIP. Confirmation for subsequent SSIP's would be sent as Consolidated Account Statements (CAS) on monthly basis. • In respect of SSIP/SSTP enrolments made in any of the eligible schemes, the load structure prevalent at the time of enrolment shall be applicable to the investors during the tenure of the SSIP/SSTP. In case of SSTP, registration request needs to be submitted to the Computer Age Management Services Limited, Registrar and transfer agent ("RTA") of Kotak Mahindra Mutual Fund **(Mutual Fund)** /AMC 7 days prior to the date of commencement of SSTP. In case the SSTP commencement date is less than 7 days from the date of submission of registration form and the date opted for, then the same would be registered for the next cycle. The AMC reserves the right to process the SSTP registration request received for a period lesser than

7 days in the interest of unit holders.

- **Calculation for SSWP amount:**
- The amount to be withdrawn in case of SSWP shall be basis the details as mentioned below:

For SSWP		
(D)	**(E)**	**(F)**
Net Equity Allocation of KBAF	**Default option**	**Investor defined Amount**
> 60%	0.5 times Base SSWP Amount	Investor defined Minimum SSWP Amount
40-60% (inclusive of 40 and 60)	Base SSWP Amount	Base SSWP Amount
< 40%	2 times Base SSWP Amount	Investor defined Maximum SSWP Amount

For SSWP:

- If the net equity allocation percentage of KBAF for the trigger date is greater than 60%, then SSWP amount would be half the Base SSWP amount or Investor defined Minimum SSWP Amount, if specified by the investor.
- If the net equity allocation percentage of KBAF for the trigger date is between 40% and 60% (including 40% and 60%), then Base SSWP amount would be triggered.
- If the net equity allocation percentage of KBAF for the trigger date is less than 40%, then SSWP amount would be twice the Base SSWP amount or Investor defined Maximum SSWP Amount, if specified by the investor.

a) In case of SSWP, the investor has an option to mention the Minimum amount/Maximum amount. In case no amount(s) are mentioned by the investor, the amount to be withdrawn shall be as per Default option, as per details mentioned under column (E) above.

b) The SSWP Amount shall be derived based on the Net Equity allocation percentage of KBAF on the Trigger date and not as on the SSWP date. Hence, the SSWP Amount will be of T-1 day (i.e. Trigger Date) assuming the instalment is triggered 1 day before the SSWP date.

c) If SSWP end date is not mentioned/ incase of ambiguity the same shall be processed till there is available balance in the applicable Eligible scheme.

d) In case of SSWP registration needs to be submitted to the RTA/ AMC 7 days prior to the date of commencement of SSWP. In case the SSWP commencement date is less than 7 days from the date of submission of registration form and the date opted for, then the same would be registered for the next cycle. The AMC

	reserves the right to process the SSWP registration request received for a period lesser than 7 days in the interest of unit holders. e) For SSWP, in case if the Minimum amount is below the Minimum SSWP amount of the scheme, then the amount considered would be the minimum SSWP amount of the scheme. f) SSWP is not to be conceived as an assurance on part of Kotak Mahindra Mutual Fund that the investor will manage to receive a particular sum of money/ appreciation/ and/ or fixed % of sum. 1. The Base SSIP/SSTP/SSWP amount, Maximum SSIP/SSTP/SSWP amount and Minimum SSIP/SSTP/SSWP amount specified by the investor must be in multiples of Re. 1 (whole numbers only, no decimals eg: Rs. 20001, Rs.30015). 2. The SSIP/SSWP and SSTP shall be applicable for applications routed through Mutual Fund's website www.kotakmf.com and physical applications submitted at specified investor service centers of the RTA. 3. In case of first SSIP/SSWP/SSTP installment, it shall be processed for the Base SSIP/SSTP/SSWP amount as specified by the investor at the time of enrollment, and will not be based on the Net equity allocation percentage of KBAF. 4. SSIP/SSWP shall be available only for Growth Option of Eligible schemes. In case the unit holder has opted for SSWP facility and subsequently switches from growth to Income Distribution cum Capital Withdrawal option, the SSWP facility will be automatically deactivated. In case of SSTP, it shall be applicable for both IDCW and growth option for transferor scheme however in case of transferee scheme it shall be applicable only for growth option. 5. SSIP/SSWP/SSTP will not be available if the folio/PAN is under Lien or marked as frozen on the advice of I.T authorities/Regulatory authorities/ Court or any other reason. 6. All requests for modification or deactivation of SSIP shall be subject to an advance notice of 28 (Twenty eight) calendar days, whereas all requests for registration or deactivation of SSTP/SSWP shall be subject to an advance notice of 7 (seven) calendar days. The same can be done by sending a written request to the RTA's investor service centers. 7. In case of SSIP/SSTP/SSWP where unit holder has specified Minimum/ Maximum amount as well as ticked the option for Default SSIP/SSTP/SSWP, then trigger will be as per the Default SSIP/ SSTP/SSWP Amount. 8. Once the SSIP/SSWP has been stopped or discontinued for any reason, the unit holder needs to provide a new request to re-start SSIP/SSWP. In case of SSTP, if the same is stopped for any reason a new request needs to be provided to re-start SSTP. A unit holder

	cannot pause his existing SSIP. 9. In case of SSIP/ SSTP/ SSWP incorrect, incomplete, ambiguous forms will be liable to be rejected. 10. All other terms & conditions of SIP/SWP/STP of the Eligible schemes would also be applicable to SSIP/SSWP/SSTP, unless and otherwise as specifically mentioned above. 11. Please refer the Key Information Memorandum and Scheme Information Document of the respective Scheme(s) and Statement of Additional Information for Applicable NAV, Risk Factors, Load Structure and other information on the Scheme(s). Kotak Mahindra Asset Management Company Limited, reserves the right to add or delete any of the Eligible schemes in the list above. Please read the terms and conditions/ General instructions in the applicable forms before investing.
Accounts Statements **<S.O 60>**	On acceptance of application for financial transaction, a confirmation specifying the number of Units allotted/redeemed will be sent by way of e-mail and/or SMS to the applicant's registered e-mail address and/or mobile number within five business days from the date of closure of New Fund Offer (NFO) period. In case of continuous subscription after the NFO, Kotak Mutual Fund will send account statement with all details registered in the folio by way of an e-mail and/ or SMS to the investor's registered address/email address/registered mobile number not later than five business days from the date of subscription or by way of physical statement not later than five business days from the date of receipt of request from the unitholder. Pursuant to Para 14.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, the investor whose transaction has been accepted by Kotak Mahindra Asset Management Company Ltd. / Kotak Mahindra Mutual Fund shall receive the following: 1. The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 Business Days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). 2. The holding(s) of the beneficiary account holder for units held in demat mode will be shown in the statement issued by respective Depository Participants (DPs) periodically. 3. A consolidated account statement (CAS) for each calendar month on or before 15th of the succeeding month shall be sent by email (wherever investor has provided email id) or physical account statement where investor has not provided email id., across the schemes of the mutual funds, to all the investors in whose folio(s)

	transaction(s) has/have taken place during the month. The same shall be sent by the AMC or by the Agencies appointed by the AMC for non demat unit holders. 4. For the purpose of sending CAS, common investors across mutual funds shall be identified by their Permanent Account Number (PAN). 5. The CAS will not be received by the investors for the folio(s) not updated with PAN details. The Unit holders are therefore requested to ensure that the folio(s) are updated with their PAN and email id. Such investors will get monthly account statement from Kotak Mahindra Mutual Fund in respect of transactions carried out in the schemes of Kotak Mahindra Mutual Fund during the month. 6. Pursuant to SEBI Circular no. CIR /MRD /DP /31/2014 dated November 12, 2014 requiring Depositories to generate and dispatch a single consolidated account statement for investors having mutual fund investments and holding demat accounts, the following modifications are made to the existing guidelines on issuance of CAS. ▪ Such Investors shall receive a single Consolidated Account Statement (CAS) from the Depository. ▪ Consolidation shall be done on the basis of Permanent Account Number (PAN). In case of multiple holding, it shall be PAN of the first holder and pattern of holding. ▪ In case an investor has multiple accounts across two depositories, the depository with whom the Demat account has been opened earlier will be the default depository which will consolidate the details across depositories and MF investments and dispatch the CAS to the investor. ▪ The CAS will be generated on monthly basis. ▪ If there is any transaction in any of the Demat accounts of the investor or in any of his mutual fund folios, depositories shall send the CAS within fifteen days from the month end. In case, there is no transaction in any of the mutual fund folios and demat accounts, then CAS with holding details shall be sent to the investor on half yearly basis. ▪ The dispatch of CAS by the depositories shall constitute compliance by Kotak AMC/ Kotak Mahindra Mutual Fund with the requirements under Regulation 36(4) of SEBI (Mutual Funds) Regulations, 1996 ▪ Further, a consolidated account statement shall be sent by Depositories every half yearly (September/March), on or before 21st day of succeeding month, providing the following information: - holding at the end of the six month - The amount of actual commission paid by AMCs/Mutual Funds (MFs) to distributors (in absolute terms) during the half-year period against the concerned investor's total investments in each MF scheme. The term 'commission' here

	refers to all direct monetary payments and other payments made in the form of gifts / rewards, trips, event sponsorships etc. by AMCs/MFs to distributors. Further, a mention may be made in such CAS indicating that the commission disclosed is gross commission and does not exclude costs incurred by distributors such as Goods and Services tax (wherever applicable, as per existing rates), operating expenses, etc. The scheme's average Total Expense Ratio (in percentage terms) along with the break up between Investment and Advisory fees, Commission paid to the distributor and Other expenses for the period for each scheme's applicable plan (regular or direct or both) where the concerned investor has actually invested in 7. Such half-yearly CAS shall be issued to all MF investors, excluding those investors who do not have any holdings in MF schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period. 8. In case of a specific request is received from the investors, Kotak Mahindra Asset Management Company Ltd./ Kotak Mahindra Mutual Fund will provide the physical account statement to the investors. 9. For Unitholders who have provided an e-mail address in KYC records, the CAS will be sent by e-mail. 10. Any discrepancy in the Account Statement should be brought to the notice of the Fund/AMC immediately. Contents of the Account Statement will be deemed to be correct if no error is reported within 30 days from the date of Account Statement. **Half Yearly Account Statement:** • Asset management company will send consolidated account statement every half yearly (September/ March), on or before twenty first day of succeeding month, detailing holding at the end of the six month, across all schemes of all mutual funds, to all such investors in whose folios no transaction has taken place during that period. The Account Statement shall reflect the latest closing balance and value of the Units prior to the date of generation of the account statement. • The Account Statement shall reflect - holding at the end of the six month - The amount of actual commission paid by AMCs/Mutual Funds (MFs) to distributors (in absolute terms) during the half-year period against the concerned investor's total investments in each MF scheme. The term 'commission' here refers to all direct monetary payments and other payments made in the form of gifts / rewards, trips, event sponsorships etc. by AMCs/MFs to distributors. Further, a mention may be made in such CAS indicating that the commission disclosed is gross commission and does not exclude costs incurred by distributors such as Goods and Services tax (wherever applicable, as per existing rates),

	operating expenses, etc. • The scheme's average Total Expense Ratio (in percentage terms) along with the break up between Investment and Advisory fees, Commission paid to the distributor and Other expenses for the period for each scheme's applicable plan (regular or direct or both) where the concerned investor has actually invested in Such half-yearly CAS shall be issued to all MF investors, excluding those investors who do not have any holdings in MF schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period. • The account statements in such cases may be generated and issued along with the Portfolio Statement or Annual Report of the Scheme. • Alternately, soft copy of the account statements shall be mailed to the investors' e-mail address, instead of physical statement, if so mandated. "Transaction" shall include purchase, redemption, switch, Payout of Income Distribution cum capital withdrawal option (IDCW), Reinvestment of Income Distribution cum capital withdrawal option (IDCW), systematic investment plan, systematic withdrawal plan, systematic transfer plan and bonus transactions.
Income Distribution cum capital withdrawal option (IDCW)	The IDCW payments shall be dispatched to the unitholders within Seven working days of the date of record date. IDCW may also be paid to the Unitholder in any other manner viz., through ECS, Direct Credit, IMPS or NEFT in to Bank account, RTGS facility, any other mode allowed by Reserve Bank of India or through Banker's cheque, etc as the AMC may decide, from time to time for the smooth and efficient functioning of the Scheme.
Plans	Direct Plan and Regular Plan Direct Plan: This Plan is only for investors who purchase /subscribe Units in a Scheme directly with the Fund and is not available for investors who route their investments through a Distributor. Regular Plan: This Plan is for investors who wish to route their investment through any distributor. The portfolio of both plans will be unsegregated.
Choice of default option	• If applicant does not indicate the choice of option between growth and IDCW option in the application form then the fund will accept it as an application for growth option under respective plan. • If applicant does not indicate the choice of IDCW sub-option between Payout of Income Distribution cum capital withdrawal option (IDCW) and Reinvestment of Income Distribution cum capital withdrawal option (IDCW) then the fund will accept it as an application for Reinvestment of Income Distribution cum capital withdrawal option (IDCW).
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of receipt of redemption requests or repurchase requests.

In accordance with para 14.1 and 14.2 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, and AMFI circular no. AMFI/ 35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023, in exceptional situations mentioned below, the scheme shall be allowed additional timelines for transfer of redemption or repurchase proceeds to the unitholders.

Sr. No.	Exceptional Situations	Additional Timelines allowed
(i)	Payment of redemption proceeds through physical instruments (cheque / DD) where electronic fund transfer is not possible (such as old / non-Core Banking account / IFSC non-available records / IMPS failed records for reasons like name mismatch*, technical error / Investor Bank not participating in Electronic Fund transfers or failure of electronic credit for any reason which are at the bank's end. * *Name mismatch typically occurs where the bank account is held jointly, but the 1st holder in MF Folio may not be first holder in the bank account or the investor's name in MF folio and his/her bank account may not be exactly identical e.g., MF folio is held by A+B, but the bank account is in the name of B +A; OR the name as per bank a/c & MF folio are recorded a bit differently e.g.,* *(i) Given Name + Middle Name + Surname* *(ii) Given Name + Surname* *(iii) Surname + Given Name etc.* *Note: When payment is made through cheque / DD, the investor's bank account details registered with the RTA shall be printed on the cheque/DD,* *so that the amount is paid only through the investor's bank account to mitigate the risk of fraudulent encashment.*	Additional 2 working days

	(ii)	Redemption in case of funds where payout schedule of underlying instruments/ funds is different e.g., Domestic Fund of Funds, Overseas funds, Overseas FOF scheme, wherein the redemption proceeds can be paid after 1 day of payout schedule	Additional 1 working day after receiving proceeds from underlying i {For physical payouts, i.e., issuance and dispatch of cheque/ DD, additional days as per (i) above would also be allowed, after receiving proceeds from underlying instruments/ schemes}. For example, in case of Domestic FoFs, where funds are received on T+3 days, timeline applicable would be – a) T+4 days for Electronic payment; and b) T+6 days physical payout.
	(iii)	On such days, where it is a bank holiday in some or all the states, but a business day for the stock exchanges.	Additional 1 working day following the bank holiday(s) in the State where the investor has bank account.
	(iv)	Exceptional circumstances such as a sudden declaration of a business day as a holiday or as a non-business day due to any unexpected reason / Force Majeure events.	In all such exceptional situations, the timelines prescribed in 14.1 and 14.2 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, 2022 shall be counted from the date the situation becomes normal.

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<tr><td>(v)</td><td>In all such cases where a request for Change of Bank account has been received just prior to (upto 10 days prior) OR simultaneously with redemption request.</td><td>In all such cases, the AMCs / RTAs can make the redemption payment after the cooling off period of 10 days from the date of receipt of COBM.

The redemption transaction shall be processed as per the applicable NAV on the basis time stamp.

The credit may either be given in the existing bank account or the new bank account post due diligence within 1 working day after cooling off period.</td></tr>
<tr><td>(vi)</td><td>Need for additional due diligence in instances such as Transmission reported in one fund, but not in the current fund, proceedings by Income Tax authorities,
Folio under lock/bank lien etc.</td><td>Additional 3 working days</td></tr>
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Redemption proceeds will be paid by cheques, marked "Account Payee only" and drawn in the name of the sole holder/first-named holder (as determine by the records of the Registrar). The Bank Name and No., as specified in the Registrar's records, will be mentioned in the cheque, which will be payable at the city of the bank branch of the Unitholder. If the Unitholder resides in any other city, he will be paid by a Demand Draft payable at the city of his bank branch.

Redemption cheques will generally be sent to the Unitholder's address, (or, if there is more than one joint holder, the address of the first-named holder) as per the Registrar's records, by courier.

Redemption proceeds may also be paid to the Unitholder in any other manner viz., through ECS, Direct Credit, IMPS, NEFT in to Bank account, RTGS facility, any other mode allowed by Reserve Bank of India or through Banker's cheque, etc, as the AMC may decide, from time to time for the smooth and efficient functioning of the Schemes.
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<td>Delay in payment of redemption / repurchase / Income Distribution cum capital withdrawal (IDCW) proceeds</td>
<td>The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).</td>
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Unclaimed Redemption/ Income Distribution cum capital withdrawal (IDCW) Amount **< S.O 52>**	In accordance with para 14.3 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, the unclaimed Redemption amount and IDCW amount that are currently allowed to be deployed by the Mutual Fund only in call money market or money market Instruments, shall also be allowed to be invested in a separate plan of only Overnight scheme / Liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the unclaimed amounts. Provided that such schemes where the unclaimed redemption and IDCW amounts are deployed shall be only those Liquid scheme / Money Market Mutual Fund schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix as per para 17.5 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023. AMCs shall not be permitted to charge any exit load in this plan and TER (Total Expense Ratio) of such plan shall be capped as per the TER of direct plan of such scheme or at 50bps whichever is lower. Investors who claim these amounts during a period of three years from the due date shall be paid initial unclaimed amount along with the income earned on its deployment. Investors who claim these amounts after 3 years, shall be paid initial unclaimed amount along with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. AMC shall play a proactive role in tracing the rightful owner of the unclaimed amounts considering the steps suggested by regulator vide the referred circular.
Bank A/c Details **< S.O 61>**	As per the directives issued by SEBI it is mandatory for an investor to declare his/her bank account number. To safeguard the interest of Unitholders from loss or theft of their refund orders/redemption cheques, investors are requested to provide their bank details in the Application Form. In case an existing Unitholder is submitting a request for Change in his Bank Details, he needs to submit an old and new bank account. In absence of the same, the request for Change in Bank Mandate is liable to be rejected Investors have an option of registering their bank accounts, by submitting the necessary forms & documents. At the time of redemption, investors can select the bank account to receive the amount.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable
Restrictions, if any, on the right to freely retain or	The Asset Management Company shall, on production of instrument of transfer together with relevant documents, register the transfer

dispose of units being offered.	within 30 days from the date of such production. The Units of the Scheme held in the dematerialised form will be fully and freely transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time and as stated in Para 14.4.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023. Also, when a person becomes a holder of the units by operation of law or upon enforcement of pledge, then the AMC shall, subject to production/submission of such satisfactory evidence, which in its opinion is sufficient, effect the transfer, if the intended transferee is otherwise eligible to hold the units.
MF utility services for Investors	Kotak Mahindra Asset Management Company Ltd ("the AMC") has entered into an Agreement with MF Utilities India Private Limited ("MFUI"), a "Category II – Registrar to an Issue" under SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, for usage of MF Utility ("MFU") - a shared services initiative of various Asset Management Companies, which acts as a transaction aggregation portal for transacting in multiple Schemes of various Mutual Funds with a single form and a single payment instrument. Accordingly, all financial and non-financial transactions pertaining to Schemes of Kotak Mahindra Mutual Fund can be done through MFU either electronically on www.mfuonline.com as and when such a facility is made available by MFUI or physically through the authorized Points of Service ("POS") of MFUI with effect from the respective dates as published on MFUI website against the POS locations. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com as may be updated from time to time. The Online Transaction Portal of MFU i.e. www.mfuonline.com and the POS locations of MFUI will be in addition to the existing Official Points of Acceptance ("OPA") of the AMC. The uniform cut-off time as prescribed by SEBI and as mentioned in the SID / KIM of respective the scheme shall be applicable for applications received on the portal of MFUI i.e. www.mfuonline.com. However, investors should note that transactions on the MFUI portal shall be subject to the eligibility of the investors, any terms & conditions as stipulated by MFUI / Mutual Fund / the AMC from time to time and any law for the time being in force. Investors are requested to note that, MFUI will allot a Common Account Number ("CAN"), a single reference number for all investments in the Mutual Fund industry, for transacting in multiple Schemes of various Mutual Funds through MFU and to map existing folios, if any. Investors can create a CAN by submitting the CAN Registration Form (CRF) and necessary documents at the MFUI POS. The AMC and / or its Registrar and Transfer Agent (RTA) shall provide necessary details to MFUI as may be needed for providing the required services to investors / distributors through MFU. Investors are requested to visit the websites of MFUI or the AMC to download the relevant forms.

MF Central	Pursuant to para 16.6 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023on RTA inter-operable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the Qualified R&T Agent, Kfin Technologies Private Limited and Computer Age Management Services Limited (CAMS) have jointly developed MFCentral – A digital platform for Mutual Fund investors. MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / phygital services to Mutual fund investors across fund houses subject to applicable T&Cs of the Platform. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future. Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the designated Investor Service centres or collection centres of CAMS or Kfintech.
Waiver of Minimum Subscription Amount	Pursuant to para 6.10 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023 on Alignment of interest of Designated Employees of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes has, *inter alia* mandated that a minimum of 20% of gross annual CTC net of income tax and any statutory contributions of the Designated Employees of the AMCs shall be invested in units of the scheme(s) of the Fund in which they have a role/oversight. Accordingly, the criteria of minimum investment amounts would not apply for such Investments made by Designated Employees of the Kotak Mahindra Asset Management Company Limited.in compliance with the aforesaid circular (s).
Central KYC (CKYC)	The Government of India has authorized the Central Registry of Securitization and Asset Reconstruction and Security interest of India (CERSAI, an independent body), to perform the function of Central KYC Records Registry including receiving, storing, safeguarding and retrieving KYC records in digital form. Accordingly, in line with SEBI circular nos. CIR/MIRSD/66/2016 dated July 21, 2016 and CIR/MIRSD/120/2016 dated November 10, 2016 on Operationalization of Central KYC (CKYC), read with AMFI Best Practice Guidelines circular no. 68/2016-17 dated December 22, 2016, new individual investors investing into the Fund are requested to note the following changes, with effect from February 1, 2017. 1. New individual investors who have never done KYC under KRA (KYC Registration Agency) regime and whose KYC is not registered or verified in the KRA system, will be required to fill the new CKYC form while investing with the Fund. 2. If any new individual investor uses the old KRA KYC form which

	does not have all the information needed for registration with CKYC, such investor will be required to either fill the new CKYC form or provide the missing/additional information using the Supplementary CKYC form. Investors who have already completed CKYC and have a KYC Identification Number (KIN) from the CKYC Registry can invest in schemes of the Fund quoting their 14 digit KIN in the application form. Further, in case the investor's PAN is not updated in CKYC system, a self-certified copy of PAN Card will need to be provided. This is subject to client completing the KYC requirements as per SEBI in addition to CKYC.
Foreign Account Tax Compliance	FATCA is an acronym for Foreign Account Tax Compliance Act ("FATCA"), a United States Federal law to increase compliance by US taxpayers and is intended to bolster efforts to prevent tax evasion by the US taxpayers with offshore investments. The Government of India and the United States of America (US) have reached an agreement in substance on the terms of an Inter- Governmental Agreement (IGA) and India is now treated as having an IGA in effect from April 11, 2014. The AMC/Fund is classified as a 'Foreign Financial Institution' (Investment Entity as per Annexure 1(i)) under the FATCA provisions. In accordance with FATCA provisions, the AMC/Mutual Fund will be required to undertake due diligence process and identify US reportable accounts and collect such information/documentary evidences of the US and/or non-US status of its investors/Unit holders and disclose such information (through its agents or service providers) as far as may be legally permitted about the holdings, investment returns and/or to US Internal Revenue Service (IRS) or the Indian Tax Authorities, as the case may be for the purpose of onward transmission to the IRS pursuant to the new reporting regime under FATCA.

C. Periodic Disclosures

Net Asset Value This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance. **<S.O 41>**	The NAVs of the Scheme will be calculated and updated on every Business day on AMFI's website (www.amfiindia.com) and Kotak Mahindra Mutual Fund (www.kotakmf.com) by 11.00 p.m. The First NAV of the scheme shall be declared within 5 working days from the date of allotment. In case the scheme has exposure in overseas securities/Mutual Fund units, the NAV will be published post receipt of the Price/ NAV of the overseas investments. Based on the current scheme exposure, the NAV will be published on the website of AMFI (www.amfiindia.com) and Kotak Mahindra Mutual Fund (www.kotakmf.com) by 10.00 a.m. of the following business day. Delay in uploading of NAV beyond the aforesaid respective timing on every business day shall be explained in writing to AMFI. In case the NAVs are not available before the commencement of business hours on the following business day due to any reason, a press release for revised NAV shall be issued. Unitholders may avail the facility to receive the latest available NAVs through SMS by submitting a specific request in this regard to the AMC/Mutual Fund. Also, information regarding NAVs can be obtained by the Unit holders / Investors by visiting the nearest ISC. In terms of SEBI regulations, a complete statement of the Scheme portfolio will be sent to all unitholders, within ten days from the close of each month / half-year whose email addresses are registered with the Mutual Fund. The portfolio of the scheme (alongwith ISIN) shall also be disclosed on the website of Mutual Fund (www.kotakmf.com) and on the website of AMFI (www.amfiindia.com) on a monthly and half-yearly basis within 10 days from the close of each month/ half-year respectively in a user-friendly and downloadable spreadsheet format.
Monthly and Half yearly Disclosures: Portfolio / Financial Results This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.	The Mutual Funds/ AMCs, shall disclose portfolio (along with ISIN) as on monthly, half-yearly basis for all the schemes on the website of the Kotak Mahindra Mutual Fund (www.kotakmf.com) and on the website of AMFI (www.amfiindia.com) within 10 days from the close of each month/ half-year respectively in a user-friendly and downloadable spreadsheet format. In accordance with Para 5.1 and 5.3 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023effective from October 01, 2021,unitholders whose e-mail addresses are registered, Mutual Funds/AMC shall send the details of the scheme portfolio including the scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark while communicating the fortnightly, monthly and half-yearly statement of scheme portfolio via email within 5 days of every fortnight for debt schemes, 10 days from the close of each month for other schemes and 10 days from the close of half-year for all schemes. AMCs shall provide a link to investors to their registered email to enable the investor to directly view/download only the portfolio of schemes subscribed by the said investor. The Mutual Fund / AMC shall provide a physical copy of statement of its scheme portfolio, without charging any cost, on specific request received from a unit holder. An

	advertisement shall be published every half-year disclosing the hosting of the half-yearly statement of the schemes on website of Kotak Mahindra Mutual Fund and on the website of AMFI and the modes such as SMS, telephone, email or written request (letter) through which a unitholder can submit a request for a physical or electronic copy of the statement of scheme portfolio. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi.
Half Yearly Results	The soft copy of unaudited financial results shall within one month from the close of each half year i.e. 31st of March and the 30th of September, be hosted on the website www.kotakmf.com and will be sent to AMFI for posting on its website www.amfiindia.com. Also an advertisement of hosting of the unaudited results shall be published in one English daily newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated.
Annual Report	Pursuant to Regulation 56 of SEBI (Mutual Funds) Regulations, 1996 read with Para 5.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023 and SEBI Mutual Fund (Second Amendment) Regulation 2018, the scheme wise annual report or abridged summary thereof will be hosted on the website in machine readable format of the Kotak Mahindra Mutual Fund (www.kotakmf.com) and on the website of AMFI, immediately after approval in Annual General Meetings within a period of four months, from the date of closing of the financial year (31st March). The AMCs shall display the link prominently on the website of the Kotak Mahindra Mutual Fund (www.kotakmf.com) and make the physical copies available to the unitholders, at their registered offices at all times. Unit holders whose e-mail addresses are not registered will have to specifically 'opt in' to receive physical copy of scheme wise annual report or abridged summary thereof. The unit holders may request for a physical copy of scheme annual reports at a price and the text of the relevant scheme by writing to the Kotak Mahindra Asset Management Company Ltd. / Investor Service Centre / Registrar & Transfer Agents. The Mutual Fund / AMC shall provide a physical copy of abridged report of the annual report, without charging any cost, on specific request received from a unit holder. An advertisement shall be published every year disclosing the hosting of the scheme wise annual report on website of Kotak Mahindra Mutual Fund and on the website of AMFI and the modes such as SMS, telephone, email or written request (letter) through which a unitholder can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi.
Risk-o-meter **< S.O 38>**	In accordance with Para 17.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023: The Risk-o-meter shall have following six levels of risk: i. Low Risk ii. Low to Moderate Risk iii. Moderate Risk iv. Moderately High Risk v. High Risk and vi. Very High Risk

<table>
<tr><td></td><td>The evaluation of risk levels of a scheme shall be done in accordance with the aforesaid circular.

Any change in risk-o-meter shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders. The risk-o-meter shall be evaluated on a monthly basis and the risk-o-meter alongwith portfolio disclosure shall be disclosed on the AMC website as well as AMFI website within 10 days from the close of each month.

The Product Labelling assigned during the NFO is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.</td></tr>
<tr><td>Scheme Summary Document (SSD)
< S.O 38></td><td>In accordance with SEBI letter dated December 28, 2021 and AMFI emails dated March 16, 2022 and March 25, 2022, Scheme summary document for all schemes of Kotak Mahindra Mutual Fund in the requisite format (pdf, spreadsheet and machine readable format) shall be uploaded on a monthly basis i.e. 15th of every month or within 5 working days from the date of any change or modification in the scheme information on the website of Kotak Mahindra Mutual Fund i.e. www.kotakmf.com, AMFI i.e. www.amfiindia.com and Registered Stock Exchanges i.e. National Stock Exchange of India Limited and BSE Limited.</td></tr>
<tr><td>Associate Transactions</td><td>Please refer to Statement of Additional Information (SAI).</td></tr>
<tr><td>Taxation:
The information is provided for general information purposes only. However, in view of the individual nature of tax implications, each investor is advised to consult his or her own tax adviser with respect to the specific tax implications arising out of his or her participation in the scheme.</td><td>TDS and Taxability applicable in case of Dividend distributed to Unit holders
<table>
<tr><td></td><td colspan="3">TDS Rates</td><td>Taxability</td></tr>
<tr><td></td><td>Threshold limit</td><td>Section</td><td>Base Rate</td><td>Base rate</td></tr>
<tr><td colspan="5">RESIDENT</td></tr>
<tr><td>Resident Unit Holder</td><td>Rs.5,000</td><td>194K</td><td>10%</td><td>Slab rates plus applicable surcharge and cess (Refer Note 1)</td></tr>
<tr><td colspan="5">NON-RESIDENT UNIT HOLDERS (subject to DTAA benefits)</td></tr>
<tr><td>(1)FII/FPI</td><td>NILs</td><td>196D r.w.s 115AD(1)(a)(i)</td><td>20% plus applicable surcharge and cess (Refer note 1)</td><td>20% plus applicable surcharge and cess (Refer Note 1)</td></tr>
<tr><td colspan="5">(2) Foreign company/corporates</td></tr>
</table></td></tr>
</table>

	Purchase in Indian Rupees	NIL	196A	20% plus applicable surcharge and cess (Refer note 1)	40% plus applicable surcharge and cess (Refer Note 1)
	Purchase in Foreign Currency	NIL	196A r.w.s 115A	20% plus applicable surcharge and cess (Refer note 1)	20% plus applicable surcharge and cess (Refer Note 1)
	(3) Others				
	Purchase in Indian Rupees	NIL	196A	20% plus applicable surcharge and cess (Refer note 1)	At slab rates applicable plus applicable surcharge and cess (Refer Note 1)
	Purchase in Foreign Currency	NIL	196A r.w.s 115A	20% plus applicable surcharge and cess (Refer note 1)	20% plus applicable surcharge and cess (Refer Note 1)

Taxability applicable in case of Capital Gains to Unit holders

Unit Holders		
Taxation	**Resident**	**Non-resident (Including FPI)**
Short Term Capital Gain	15% plus applicable surcharge & HE cess (Refer note 1)	15% plus applicable surcharge & HE cess (Refer note 1)
Long Term Capital Gain (Refer note 2 below)	10% without indexation benefit and without foreign currency conversion benefit plus applicable surcharge & HE cess (Refer note 1)	10% (without indexation & without foreign currency fluctuation benefit) plus applicable surcharge & HE cess (Refer note 1)

Note (1) : The above rates would be increase by surcharge of:
In case of foreign companies;
2% where the total income exceeds Rs. 10,000,000 but less than / equal to Rs. 100,000,000
5% where the total income exceeds Rs. 100,000,000
In case of resident domestic corporate unit holders;
7% where the total income exceeds Rs. 10,000,000 but less than / equal to Rs.

100,000,000 or
12% where the total income exceeds Rs. 100,000,000
10% where domestic company is eligible & exercises the option granted u/s 115BAA or 115BAB of the Act.
In case of non-corporate resident unit holders being partnership firms covered under Indian Partnership Act, 1932/ Limited liability partnership covered under Limited Liability Partnership Act, 2008:
- 12% where the total income exceeds Rs.10,000,000

In case of resident and non-resident non-corporate unit holders being individual, HUF, AOP, BOI ,artificial juridical person and FII/FPI in form of individual, HUF, AOP, BOI, artificial juridical person (old regime of taxation);

Income		Surcharge Rates	
Total Income	Other Income (i.e Income other than Capital gains covered under section 111A, section 112A, section 112, 115AD(1)(b)& company dividend)	Other Income (i.e Income other than Capital gains covered under section 111A, section 112A, section 112, 115AD(1)(b)& company dividend).	Capital gains covered under section 111A, section 112A, section 112,&115AD(1)(b)& company dividend.
Upto 50 Lakh		Nil	Nil
More than 50 Lakh up to 1 Cr		10%	10%
More than 1 Cr but up to 2Cr		15%	15%
More than 2 Cr	Up to 2 cr	15%	15%
	More than 2 cr but up to 5 cr	25%	15%
	More than 5Cr	37%	15%

In case of resident and non-resident non-corporate unit holders being individual, HUF, AOP, BOI, artificial juridical person and FII/FPI in form of individual, HUF, AOP, BOI, artificial juridical person (opting tax regime u/s 115BAC of the Act);

Income		Surcharge Rates	
Total Income	Other Income (i.e Income other than Capital gains covered under section 111A, section 112A, section 112, 115AD(1)(b)& company dividend)	Other Income (i.e Income other than Capital gains covered under section 111A, section 112A, section 112, 115AD(1)(b)& company dividend).	Capital gains covered under section 111A, section 112A, section 112,&115AD(1)(b)& company dividend.
Upto 50 Lakh		Nil	Nil
More than 50 Lakh up to 1 Cr		10%	10%
More than 1 Cr but up to 2Cr		15%	15%
More than 2 Cr	Up to 2 cr	15%	15%
	More than 2 cr	25%	15%

Further, an additional cess of 4% (Health& education Cess on income-tax) would be charged on the amount of tax inclusive of surcharge as applicable, for all unit holders.
Further, the rates stated above for Non-residents are further subject to DTAA benefits, if applicable.

Note 2) :**Long term capital gain**:- Any transfer of *equity oriented fund units*(refer Note 3) on or after 1 April 2018, shall not be exempt under section 10(38).

Long term capital gains in excess of Rs. 1 lakh shall be taxable @ 10% plus surcharge (as per note 1) plus health & education cess @ 4%.
The capital gain will be computed without giving effect to the 1st and 2nd proviso to section 48 in the manner laid down under the section i.e. without indexation benefit and without foreign currency conversion benefit
Cost for units acquired prior to 1 Feb 2018 and sold on or after 1 April 2018 will be computed as under:
Higher of:
Cost of acquisition or

	Lower of: FMV of asset on 31 Jan 2018 Full value of consideration accruing as a result of transfer Note 3) equity oriented fund" means a fund set up under a scheme of a mutual fund specified under clause (23D) of section 10 and,— (i) in a case where the fund invests in the units of another fund which is traded on a recognised stock exchange,— (A) a minimum of ninety per cent of the total proceeds of such fund is invested in the units of such other fund; and (B) such other fund also invests a minimum of ninety per cent of its total proceeds in the equity shares of domestic companies listed on a recognised stock exchange; and (ii) in any other case, a minimum of sixty-five per cent of the total proceeds of such fund is invested in the equity shares of domestic companies listed on a recognised stock exchange: Provided that the percentage of equity shareholding or unit held in respect of the fund, as the case may be, shall be computed with reference to the annual average of the monthly averages of the opening and closing figures; **Note 4)** Under section 10(23D) of the Income tax Act, 1961, income earned by a Mutual Fund registered with SEBI is exempt from income tax. **Note 5)** Since, the scheme in this SID, qualify as an equity oriented fund, Securities Transaction tax is payable by the unit holders on redemption / repurchase of units by the Fund at 0.001% of sale/redemption value. The STT is payable by the seller and is not deductible while computing Capital gains income. For further details on taxation please refer to the clause on taxation in the SAI.
Tax Status of Investor	For all new purchases, the AMC reserves the right to update the tax status of investors on a best effort basis by referring to the information furnished on the application form by the applicant(s) and as per the documents provided for Permanent Account Number/ Bank Account details/KYC documents or such other documents submitted along with the application form. The AMC will rely on the information provided in feed files by entities like Channel Partners / MFU / Stock exchange platforms. The AMC shall not be responsible for any claims made by the investor/ third party on account of updation of tax status basis the stated process.
Stamp Duty	Levying of Stamp Duty on Mutual Fund Transactions - Pursuant to Notification No. S.O. 4419(E) dated December 10, 2019 and Notification No. G.S.R 226 (E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and clarification letter no: SEBI/IMD/DF2/OW/P/2020/11099/1 issued by Securities and Exchange Board of India dated June 29, 2020,a stamp duty @ 0.005% would be levied on all applicable mutual fund transactions. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including reinvestment IDCW and Switch in) to the unitholders would be reduced to that extent.

Investor services	Details of Investor Relations Officer of the AMC: Ms. Sushma Mata Kotak Mahindra Asset Management Company Limited 6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway Goregaon - Mulund Link Road, Malad (East), Mumbai 400097 Phone Number: 18003091490 / 044-40229101 Fax: 6708 2213 e-mail: mutual@kotak.com

D. Computation of NAV

The AMC shall compute NAV of the Units of the Scheme by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date.

The AMC shall value its investments according to the valuation norms (Valuation Policy includes computation of NAV in case of investment in foreign securities), as specified in the Eighth Schedule of the Regulations, or such guidelines / recommendations as may be specified by SEBI from time to time. The broad valuation norms are detailed in the Statement of Additional Information.

NAV of Units under the Scheme will be calculated as shown below:

NAV =	Market or Fair Value of Scheme's investments	+	Current assets including Accrued Income	-	Current Liabilities and provisions including accrued expenses
	No. of Units outstanding under the Scheme/Option.				

NAV for the Schemes and the repurchase prices of the Units will be calculated and announced at the close of each Business Day. The NAV shall be computed upto three decimals. The NAV of Direct Plan will be different than the NAV of Regular Plan.

Computation of NAV will be done after taking into account IDCWs paid, if any, and the distribution tax thereon, if applicable. Therefore, once IDCWs are distributed under the IDCW Option, the NAV of the Units under the IDCW Option would always remain lower than the NAV of the Units issued under the Growth Option. The income earned and the profits realized in respect of the Units issued under the Growth Option remain invested and are reflected in the NAV of the Units.

Illustration for Computation of NAV: < S.O 42>

NAV=	Market or Fair Value of Scheme's investments	+	Current assets including Accrued Income	-	Current Liabilities and provisions including accrued expenses	
	No. of Units outstanding under the Scheme/Option.					
10.109=	10,01,00,000.00	+	10,00,000.00	-	10,000.00	10,10,90,000.00
			1,00,00,000.00			1,00,00,000.00

V. FEES AND EXPENSES

This section outlines the expenses that will be charged to the scheme.

A. New Fund Offer (NFO) Expenses

These expenses are incurred for the purpose of various activities related to the NFO like marketing and advertising, Brokerage, registrar expenses, printing and stationary, bank charges etc.

The New Fund Offer expenses of the scheme will be borne by the AMC.

B. Annual Scheme Recurring Expenses

Total Expense Ratio is the total of ongoing fees and operating expenses charged to the scheme, expressed as a percentage of the scheme's daily net assets.

These fees and expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, brokerage/commission, marketing and selling costs etc.

As per Regulation 52(6)(c) of SEBI (MF) Regulations, the total expense ratio of the scheme excluding issue or redemption expenses, whether initially borne by the mutual fund or by the asset management company, but including the investment management and advisory fee shall be subject to the following limits:-

Assets under management Slab (In Rs. crore)	Total expense ratio limits
on the first Rs.500 crores of the daily net assets	2.25%
on the next Rs.250 crores of the daily net assets	2.00%
on the next Rs.1,250 crores of the daily net assets	1.75%
on the next Rs.3,000 crores of the daily net assets	1.60%
on the next Rs.5,000 crores of the daily net assets	1.50%
on the next Rs.40,000 crores of the daily net assets	Total expense ratio reduction of 0.05% for every increase of Rs. 5,000 crores of daily net assets or part thereof.
on balance of the assets	1.05%

Total Expense Ratio for the scheme

The AMC has estimated following recurring expenses, as summarized in the below table for the scheme. Total expense ratio of the Scheme (including investment and advisory fees) will be subject to the maximum limits (as a percentage of Daily Net Assets of the Scheme) as per Regulation 52(6) & (6A), as amended from time to time, with no sub-limit on investment and advisory fees.

Expenses Structure	**% of daily Net Assets for Regular Plan of Kotak Transportation & Logistics Fund**
Investment Management and Advisory Fees	Upto 2.25%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	

Marketing & Selling expense incl. agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and IDCW redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 2 bps) **< S.O 43>**	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative market trades resp.	
Goods and Services tax on expenses other than investment and advisory fees	
Goods and Services tax on brokerage and transaction cost	
Other Expenses	
Maximum total expense ratio (TER) permissible under Regulation 52 (6)(c)	**Upto 2.25%**
Additional expenses under regulation 52 (6A) (c) #	Upto 0.05%
Additional expenses for gross new inflows from specified cities	Upto 0.30%

The AMC shall not charge additional expenses under Regulation 52(6A)(c) in case exit load is not levied/ not applicable.

With reference to SEBI's letter no. SEBI/HO/ IMD/ IMD-SEC-3/ P/ OW/ 2023/ 5823/ 1 dated February 24, 2023, and AMFI Circular No. CIR/ ARN-23/ 2022-23 March 07, 2023, the B-30 incentive structure for new inflows has been kept in abeyance with effect from March 01, 2023 till the incentive structure is appropriately re-instated by SEBI with necessary safeguards.

Expense Structure for Direct Plan – The annual recurring expenses will be within the limits specified under the SEBI (Mutual Funds) Regulations, 1996.

Commission/ Distribution expenses will not be charged in case of Direct Plan. The TER of Direct Plan will be lower than Regular Plan.

In terms of the Para 10.1 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, all fees and expenses charged in a direct plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in a regular plan.

However, Direct Plan shall have a lower expense ratio than the Regular Plan. The expenses would exclude distribution expenses, commission, etc and no commission for distribution of Units will be paid / charged under Direct Plan.

Additional expenses which may be charged to the Scheme < S.O 45>

The following additional expenses may be charged to the Schemes under Regulation 52 (6A), namely-

- Brokerage and transaction cost incurred for the purpose of execution shall be charged to the scheme as provided under Regulation 52 (6A) (a) upto 12 bps and 5 bps for cash market transactions and derivatives transactions respectively. Any payment towards brokerage & transaction costs, over and above the said 12 bps and 5 bps for cash market transactions and derivatives transactions respectively may be charged to the Scheme within the maximum limit

of Total Expense Ratio (TER) as prescribed under Regulation 52 of the SEBI (Mutual Finds) Regulations, 1996.

- Expenses not exceeding of 0.30 % of daily net assets, if the new inflows from beyond top 30 cities are at least:
  (i) 30 % of gross new inflows in the scheme; or
  (ii) 15 % of the average assets under management (year to date) of the scheme; whichever is higher.

  Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub- clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis.

  Provided further that expenses charged under this clause shall be utilized for distribution expenses incurred for bringing inflows from such cities.

  Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

Provided further that the additional TER can be charged based on inflows only from 'retail investors' (Para 10.1.3 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023), has defined that inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from "retail investor") from beyond top 30 cities.

Provided that the additional commission for beyond top 30 cities shall be paid as trail only.

In case inflows from beyond top 30 cities is less than the higher of (i) or (ii) above, additional TER on daily net assets of the scheme shall be charged as follows:

Daily net assets X 30 basis points X New inflows from individual investors from beyond top 30 cities
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365* X Higher of (i) or (ii) above

* 366, wherever applicable.

Additional expenses upto 0.05% of daily net assets of the schemes, incurred towards different heads mentioned under Regulation 52 (2) and 52 (4).

Clause 4 of Seventh Schedule to SEBI (Mutual Funds) Regulations, 1996 which restricts investments in mutual fund units upto 5% of net assets and prohibits charging of fees, shall not be applicable to investments in mutual funds in foreign countries made in accordance with guidelines as per Para 12.19 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023. However, the management fees and other expenses charged by the mutual fund(s) in foreign countries along with the management fee and recurring expenses charged to the domestic mutual fund scheme shall not exceed the total limits on expenses as prescribed under Regulation 52(6). Where the scheme is investing only a part of the net assets in the overseas mutual fund(s), the same principle shall be applicable for that part of investment.

TER for the Segregated Portfolio

1. AMC shall not charge investment and advisory fees on the segregated portfolio. However, TER (excluding the investment and advisory fees) can be charged, on a pro-rata basis only upon recovery of the investments in segregated portfolio.

2. The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the main portfolio (in % terms) during the period for which the segregated portfolio was in existence.

3. The legal charges related to recovery of the investments of the segregated portfolio may be charged to the segregated portfolio in proportion to the amount of recovery. However, the same shall be within the maximum TER limit as applicable to the main portfolio. The legal charges in excess of the TER limits, if any, shall be borne by the AMC.

4. The costs related to segregated portfolio shall in no case be charged to the main portfolio.

Goods and Services tax:

Goods and Services tax on investment and advisory fees may be charged to the scheme in addition to the maximum limit of TER as prescribed in Regulation 52(6)(c). Goods and Services tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit of TER as per Regulation 52.

The aforesaid estimates are made in good faith by the Investment Manager and are subject to change inter se among the various heads of expenses and between the Plans. It may also be noted that the total expenses of the Plans will also be subject to change within the overall limits of expenses under Regulation 52. Actual expenses under any head and / or the total expenses may be more or less than the estimates. The Investment Manager retains the right to charge the actual expenses to the Fund, however the expenses charged will not exceed the statutory limit prescribed by the Regulations. There will be no sub limit on management fee, and it shall be within the overall TER specified above.

For the actual current expenses being charged, the investor may refer to the website of the mutual fund.

The fund shall update the current expense ratios on the website (www.kotakmf.com) at least three working days prior to the effective date of the change. The web link for TER is https://www.kotakmf.com/Information/investor-service

Illustration of impact of expense ratio on scheme's returns (in Rupees): < S.O 44>

Particulars	**Regular Plan**	**Direct Plan**
Amount Invested at the beginning of the year	10,000	10,000
Annual Returns before Expenses <12% return>	1200	1200
Expenses other than Distribution Expenses	100	100
Distribution Expenses / Commission	50	-
Returns after Expenses at the end of the Year	**1050**	**1100**
Return % after expenses at the end of the year	**10.5%**	**11%**

Illustration is given to understand the impact of expense ratio on a scheme return and this should not be construed as an indicative return of the scheme. The expenses of the Direct Plan under the Scheme will be lower to the extent of distribution expenses/ commission.

C. Load structure

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of www.kotakmf.com or may call at 18003091490 or your distributor.
< S.O 47>

Entry Load *- Nil

Exit Load **-

- For redemption / switch out within 30 days from the date of allotment: 1%
- If units are redeemed or switched out on or after 30 days from the date of allotment: NIL

Units issued on reinvestment of IDCW shall not be subject to entry and exit load.

* In terms of Para 10.4 of SEBI Master Circular no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2023/74 dated May 19, 2023, no entry load will be charged on purchase / additional purchase / switch-in. The commission as specified in aforesaid circular, if any, on investment made by the investor shall be paid by the investor directly to the Distributor, based on his assessment of various factors including the service rendered by the Distributor.

** Any exit load charged (net off Goods and Services tax, if any) shall be credited back to the Scheme.

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated. In case of changes in load structure the addendum carrying the latest applicable load structure shall be attached to all KIM and SID already in stock till it is updated.

Investors may obtain information on loads on any Business Day by calling the office of the AMC or any of the Investor Service Centers. Information on applicability of loads will also be provided in the Account Statement.

As required under the Regulations, the fund shall ensure that the repurchase price of an open ended scheme is not lower than 95% of the Net Asset Value. **< S.O 47>**

The investor is requested to check the prevailing load structure of the scheme before investing.

For any change in load structure AMC will issue an addendum and display it on the website/Investor Service Centres.

VI. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VII. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

< S.O 48, 49 >

SEBI Requirements	Response
Details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law.	1. RBI had imposed a penalty of Rs.20 lakhs on Kotak Mahindra Bank Ltd – for KYC deficiencies found in opening ONE savings account opened in the year 2010. This was a case of failure of the personnel in meeting the customer before opening the account. As per the Bank's processes it is mandatory to meet the customer before on-boarding the customer. However, in respect of the cited case, branch personnel had visited the house of the customer but did not meet the customer. However, they had certified that they met the customer. Action has already been taken on the errant employee and the process has been reiterated for stricter compliance. The Penalty was paid on February 13, 2019. 2. The Reserve Bank of India (RBI) has, by an order dated June 06, 2019, imposed a monetary penalty of Rs 2 crores (Rs 20 million) on Kotak Mahindra Bank Limited (the bank) for failure to furnish information about details of the shareholding held by its promoters and to submit details of the proposed course of action/plans/strategy of the bank for complying with the permitted timeline for dilution of promoter shareholding. The Penalty was paid on June 19, 2019. 3. RBI imposed a penalty of Rs. 40,000 during 2019-20 for not exchanging soiled mutilated notes by two branches observed during in-cognito visit and Rs 30,000 contravention of RBI directions on Facility for Exchange of Notes and coins during inspection of Kanpur Branch. The penalty was paid on June 27, 2019. 4. RBI vide its letter dated July 4, 2022 has levied a penalty of INR 10.50 million for failure to comply with the following provisions/Act: The penalty was paid on July 11, 2022 • INR 3 million for non-compliance with directions on 'customer Protection – Limiting Liability of customers in Unauthorised Electronic Banking Transactions. • INR 3 million for contravention of the provisions of sub-section (2) of Section 26A of the Act read with paragraph 3 of The Depositor Education and Awareness Fund Scheme' 2014 • INR 4.50 million for non-compliance with directions on Banks, exposure to Capital Markets - Rationalization of Norms' and Loans and Advances -Statutory and Other Restrictions 5. RBI vide its letter dated August 10, 2022 has levied a penal interest of INR 1,70,984 for failure to maintain CRR on an average basis during the fortnight July 02, 2022 to July 15, 2022. The penalty was paid on August 11, 2022. 6. During an Incognito visit on the Bank's Ulubari Branch, Guwahati, RBI vide its mail dated August 24, 2022 imposed penalty of INR 10,000 for following deficiencies found in the

	branch: • Facility of Exchange of soiled notes not provided. • Facility of Exchange of mutilated notes not provided. 7. Reserve Bank of India vide its mail dated March 17, 2023 had levied a penalty of INR 10,000 on Kotak Mahindra Bank, Somajiguda Branch for refusal by branch to exchange soiled notes tendered by any member of public during incognito visit of Senior RBI Official. Action taken: Necessary instructions have been issued to all concerned, reiterating to ensure stricter compliance 8. Reserve Bank of India vide its letter dated October 17, 2023 had imposed a penalty of INR Rs 3.95 crore on the Bank for following contraventions: • Failure to carry out annual review/due diligence of the service provider • Failure to ensure that customers are not contacted after 7 pm and before 7 am • Levying interest from the disbursement due date instead of the actual date of disbursement, contrary to the terms & conditions of sanction • Levying foreclosure charge despite there being no clause in the loan agreement for levy of prepayment penalty on loans recalled/foreclosure initiated by the bank. 9. Reserve Bank of India (RBI) vide its mail dated October 25, 2023 had levied a penalty of INR 10,000 on Kotak Mahindra Bank, Baddi Branch for deficiencies observed during incognito visit of Senior RBI Official to the branch on September 04, 2023. 10. Reserve Bank of India (RBI) vide its mail dated January 11, 2024, had levied a penalty of INR 30,000 on Kotak Mahindra Bank, Sector 9C, Chandigarh Branch for the following deficiencies observed during incognito visit of Senior RBI Official to the branch on December 21, 2023: (i) The branch was not providing the exchange facilities for the soiled notes to the public as per extant RBI instructions. (ii) The bank branch attached to the respective Currency Chest had not displayed a board indicating the availability of note and coin exchange facility with the legend “Soiled/ mutilated Notes and Coins are accepted and exchanged here” for information of general public.

	(iii) Cash Teller was not aware of the Note Refund Rules. 11. Reserve Bank of India (RBI) vide its mail dated March 01, 2024 had levied a penalty of INR 10,000 on Kotak Mahindra Bank, Sonbhadra Branch during incognito visit of Senior RBI Official to the branch on December 14, 2023 for Refusal by the Bank branch to exchange Mutilated Notes.
Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party	Kotak Mahindra Asset Management Company Limited (AMC) has been served a Show Cause Notice (SCN) by SEBI, vide its letter No. SEBI/HO/IMD/DF2/OW/P/2019/11854/1 dated May 10, 2019, and Supplementary Show Cause Notice vide SEBI's letter No. SEBI/HO/IMD/DF2/OW/P/2019/014772/1 dated June 12, 2019, issued under Section 11(1), 11B and 11B (2) of Securities and Exchange Board of India Act, 1992 read with provisions of SEBI (Mutual Fund) Regulations, 1996, in the matter of Kotak Mahindra Asset Management Co. Ltd. The alleged charge is, that on maturity date of Kotak FMP Series 127 and 183, close ended debt schemes, investors were not paid full proceeds on the declared NAV due to pending recovery of dues from Essel Group of Companies. The AMC vide its letter dated August 29, 2019, had filed its reply to the aforesaid show cause notice and supplementary show cause notice. Kotak Mahindra Asset Management Company Limited (AMC) has been served a Show Cause Notice (SCN) by SEBI, vide its letter No. SEBI/HO/IMD/DF2/OW/P/2020/13217/1 dated August 13, 2020 in the matter of Kotak FMP Series 187, 189, 193 and 194, issued under Section 11(1), 11B and 11B(2) of Securities and Exchange Board of India Act, 1992 read rule 4 (1) of the SEBI (Procedure for holding Inquiry and imposing Penalties) Rules, 1995 for inquiry and imposing penalty under sections 15D (b) and 15 HB of the act read with provisions of the SEBI (Mutual Fund) Regulations, 1996. SEBI vide its order no. WTM/SM/IMD/IMD-I DOF2/13158/2021-22 dated August 27, 2021 had issued certain directions and imposed penalty to Kotak Mahindra Asset Management Company Limited (KMAMC). KMAMC had also been restrained from launching any new FMP scheme for a period of six months from the date of SEBI order. The Board of Kotak Asset Management Company Ltd had filed an appeal before the Securities Appellate Tribunal against the SEBI order dated August 27, 2021. Kotak Mahindra Trustee Company Limited (Trustee Company) and others had been served a Show Cause Notice by SEBI dated May 31, 2019 in the matter of FMP series 127 and 183, Show Cause Notice dated October 12, 2020 in the matter of Kotak FMP Series 187, 189, 193 and 194 and Supplementary SCN dated May 06, 2022 Section 11(1), 11B and 11B(2) of Securities and Exchange Board of India Act, 1992 read rule 4 (1) of the SEBI (Procedure for holding Inquiry and imposing Penalties) Rules, 1995 for inquiry and imposing penalty under sections 15D (b) and 15 HB of the act read with provisions of the SEBI (Mutual Fund) Regulations, 1996.

	In reference to aforesaid Show Cause Notice (SCNs) dated May 31, 2019, October 12, 2020 and May 06, 2022, SEBI vide its order no. Order/SM/AE/2022-23/17536-17542 dated June 30, 2022 has imposed penalty to Kotak Mahindra Trustee Company Limited and others. Kotak Mahindra Trustee Company Limited and others have filed an appeal before the Securities Appellate Tribunal against the SEBI order dated June 30, 2022 on August 16, 2022. The SAT hearing was held on August 24, 2022 and has granted Stay on direction issued under SEBI order dated June 30, 2022. We have filed reply to the rejoinder filed by SEBI with SAT. The SAT hearing for SEBI order dated August 27, 2021 and June 30, 2022 has been adjourned to July 30, 2024.
Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party	NIL
Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency	NIL

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
< S.O 63>

Note: The Scheme under this Scheme Information document was approved AMC on March 7, 2024 and complied the Regulation 25(22) of the SEBI (Mutual Funds) Regulations, 1996 and by the Trustee at their meeting held on March 15, 2024. The Trustees have ensured that Kotak Transportation & Logistics Fund approved by them is a new product offered by Kotak Mahindra Mutual Fund and is not a minor modification of any existing scheme/fund/product. **< S.O 66>**